

Index to L. A. D.

Vol. IV 27 Oct. - 18 Nov. 1941

P. L.

491 LA

41 LA

LAD-5. IV. 41
665.

INDEX

TO

THE LEGISLATIVE ASSEMBLY DEBATES

Official Report

Volume IV, 1941

(27th October to 18th November, 1941)

*Index
Author
1941*

FOURTEENTH SESSION

OF THE

FIFTH LEGISLATIVE ASSEMBLY, 1941



PUBLISHED BY THE MANAGER OF PUBLICATIONS, DELHI.
PRINTED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, NEW DELHI.
1942.

Price Re. 1 As. 8 or 2s. 3d.



Index to the Legislative Assembly Debates

Volume IV—27th October to 18th November, 1941

A

ABDUL GHANI, MAULVI MUHAMMAD—

Question *re*—

Confirmation in higher grades from the Office of the Divisional Disregard of claims of Muslims in the Office of the Divisional Superintendent, North Western Railway, Ferozepore. 68.

Muslim officers employed by the Calcutta, Madras, Bombay and Karachi Port Trusts. 59.

Muslims appointed to certain posts in the Delhi Telegraphs Engineering Division. 342.

Muslims in the Opium Department. 49.

Officers resigning Commissions in the 12th and 13th Malabar Battalions, Indian Territorial Force. 57.

Operation of the rules *re* rent free quarters on State Railways. 42-43.

Paucity of Muslims in the staff of the Imperial Veterinary Research Institute. 56.

Railway accident between Harangau and Ferozabad stations, East Indian Railway. 43.

Railway refreshment contracts held by Ballabhdas Eswardas. 44.

ABDULLAH, MR. H. M.—

Question *re*—

Appointments to the newly created posts of Assistant Chargemen on North Western Railway. 45.

Non-cancellation of the list of candidates for appointment as stock verifiers. 45.

Works mistries appointed on the North Western Railway. 38.

ABDUR RASHEED CHOUDHURY—

Mines Maternity Benefit Bill—

Consideration of clause 3. 433.

ABDUR RASHEED CHOUDHURY— *contd.*

Motion for adjournment *re*—

Statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of Islam. 457-58, 459-60.

Motion *re*—

Joint Report by the Delegations from India and Ceylon. 912-15.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 152-54.

Question *re*—

Alleged insult to the Imam of a mosque in Qutab Area by a Hindu Subordinate of Archaeological Department. 598-99.

Appointment of a Technical Officer to an administrative post in the Archaeological Department. 597-98.

Appointment to the post of the Deputy Director General of Archaeology. 815-16.

Arrangements, etc., for carrying Indian Haj pilgrims to Jeddah. 592-93.

Carrying of confidential papers of their office with them by Government officers on transfer. 680.

Cases of removal of the efficiency bar of Income-tax Officers in the Central Provinces and the United Provinces. 682.

Contemplated change of the tenure post of the Deputy Director General of Archaeology into a permanent one. 813-14.

Desirability of further extension of the time of legal tender of the Victoria coins. 881.

Introducing on Assam Bengal Railway the same catering system as prevailing on State Railways. 941.

Levelling of sales of pay, etc., on amalgamation of Assam Bengal and Eastern Bengal Railways. 941.

ABDUR RASHEED CHOUDHURY—
concl'd.

Question *re—cont'd.*

Non-provision of quarters to the Circle service telegraphists. 942.

Participation of the Scindia Shipping Company in the Haj traffic. 593-95.

Position of Muslim clerical employees of the Assam Lengal Railway on amalgamation with Eastern Bengal Railway. 940-41.

Procedure followed in imposing the penalty of stoppage at the efficiency bar. 682.

Recent tour to Tinnevely by the Director General of Archaeology. 814-15.

Recommendation for promotion of the former custodian of Mohenjodaro by the Director General of Archaeology. 599.

Reduction of pay of clerks of his office by the Director General of Archaeology. 599-600.

Removal of the offices of Heads of Departments of Assam Bengal Railway from Chittagong to Calcutta. 942.

Rules under section 241 of the Government of India Act, 1935. 681.

Telephones in the Archeological Department. 814.

Question (Supply.) *re—*

Benefits accruing to India due to the constitution of the Eastern Group Supply Council. 9.

Measures for the defence and safety of India. 329.

Purchases of cloth by the Supply Department for the purposes of the Defence Department. 4.

Recent Anglo-American declaration *re* the Allies War Aims. 135.

Railways (Local Authorities' Taxation) Bill—

Motion to consider. 777-78.

Consideration of clauses. 802-05.

Resolution *re—*

Atlantic Charter for a new world order. 211-15, 706-08.

Release of Political Prisoners. 1051-53.

ABOLITION—

Question *re—*

— and reductions of posts in the Transportation Subordinate and Inferior Services in the Karachi Division of North Western Railway. 748-49.

— of the civil side of the Indian Medical Service. 336.

ACCIDENT(S)—

Question *re—*

Railway — between Harangan and Ferozabad stations, East Indian Railway. 43.

ACCOMMODATION—

Question *re—*

Distinction amongst Indian and European Guards and Drivers on East Indian Railway in the matter of Running Room —. 53.

ACT(S)—

Government of India —

Question *re—*

Rules under section 241 of the —, 1935. 681.

Income-tax—

Question *re—*

Alleged misuse of certain powers under the — by the Income-tax Authorities. 59.

Indian Emigration—

Notification (laid on the table) under the —. 268-69.

Land Acquisition—

Question *re—*

Defects in the —. 586-87.

Lease and Lend—

Question *re—*

Benefits accruing to India under the — of the United States of America. 4-6.

Payment of Wages—

Question *re—*

Acts and omissions specified by the State Railway Administrations under section 3(2) of the —. 142.

Exemptions under section 5(3) of the — on State Railways. 141.

Notifications extending the — to industrial establishments or classes or groups of industrial establishments. 141.

Suspensions of railway employees and the working of the —. 420-21.

Wage periods fixed in local areas on State Railways under the —. 142.

Question *re—*

— and omissions specified by the State Railway Administrations under section 8 (2) of the Payment of Wages —. 142.

Registration of Foreigners—

Home Department Notification issued under the —, 1939. 73.

ADJOURNMENT(S)—

Motion for — *re*—

Arrest and detention of Mr.

S. K. D. Paliwal. 144.

Disallowed. 144.

Assurance to grant India the status
of a Self-Governing Dominion.
343.

Ruled out of order. 343.

Banning of Khaksar volunteers.
144, 178-86.

Negatived. 186.

Closing of markets to protest
against methods of assessing
income-tax in Calcutta. 521-22.

Ruled out of order. 522.

Condition of Allamah Mashriqui,
Khaksar Leader, at the Vellore
Jail. 753-54.

Disallowed. 754.

Discontent among detenus at the
Deoli Detention Camp. 209, 243-
61.

Negatived. 261.

Economic condition of cotton
growers. 72, 114-24.

Withdrawn. 124.

Expanded Executive Council. 142-
43.

Leave refused. 143.

Expansion of the Executive Council
and the establishment of the
National Defence Council. 70-71.

Ruled out of order. 71.

Failure of the Government of India
to instruct Sir Shanmukham
Chetty *re* the grant to India of
the status of a Self-Governing
Dominion. 343.

● Ruled out of order. 343.

India's dissociation in the Inter-
allied Conferences and Allied
Council to consider the economic
post-war problems. 71-72.

Leave refused. 72.

Indo-Burma Immigration Agree-
ment. 69.

Not moved. 69.

Non-release of political prisoners.
143.

Disallowed. 143.

Occupation of Persia. 143-44.

Not allowed to be moved. 144.

Placing of the S. S. "Akbar" at
the Calcutta Port to carry Haj
Pilgrims. 343-44, 395-99.

Withdrawn. 399.

Release of political prisoners and
detenus and an immediate declara-
tion for recognising India's status
as a Self-Governing Dominion.
71.

Ruled out of order. 71.

ADJOURNMENT(S)—*contd.*Motion for — *re*—*contd.*Statement made in the *Sunday
News* of the United States of
America regarding the Holy
Prophet of Islam. 423-24, 455-62.

Withdrawn. 462

Statement of Sir Shanmukham
Chetty on post-war reconstruction
342-43.

Ruled out of order. 343.

ADMINISTRATION(S)—

Question *re*—Acts and omissions specified by the
State Railway — under section
8(2) of the Payment of Wages
Act. 142.

ADMINISTRATIVE POST(S)—

Question *re*—Appointment of a Technical Officer
to an — in the Archaeological
Department. 597-98.

ADULT EXHIBITION—

See "Exhibition(s)".

ADVISORY COMMITTEE—

Question *re*—Appointment of a non-official —
to advise the Post-War Develop-
ment Department Committee.
137.Nomination and election of members
to the Railway Central and Local
—. 739-40.

AERODROME(S)—

Question *re*—Inferior quality of materials used in
certain building constructions at
Jiwani —. 337-38.

AFRICAN CAMPAIGN—

Question *re*—Percentage of, and casualties in,
the Indian army in the —,
Syrian, Iraqi and Iranian
Campaigns. 469-70.

AGE(S)—

Question *re*—Policy *re* correction of the recorded
wrong — of non-gazetted rail-
way employees. 518.Rules of procedure on East Indian
Railway *re* correction of the
recorded wrong — of non-
gazetted staff. 518.

AGE RESTRICTION—

Question *re*—

Exemption from — of certain
Markers for recruitment to higher
grades in the subordinate service
on North Western Railway.
747-48.

AGENT GENERAL OF INDIA—

Question *re*—

Appointment of the — to the
United States of America. 266-
67.

AGGRESSION—

Question *re*—

Necessity of maintaining the Indian
army well-equipped and at
adequate strength for meeting
internal disorders and external
—, 470-71.

AGRA—

Question *re*—

Muslim employees' allegations of
harassment, maltreatment, etc.,
against the Executive Officers of
the — Cantonment Board.
466-67.

Seizure of the *Sainik* Press, —,
682-83.

AGREEMENT(S)—

Indo-Burma Immigration — and the
Joint Report of the Indo-Ceylon
Delegation (laid on the table). 347
56.

Motion for adjournment *re*—

Indo-Burma Immigration —, 69.

Resolution *re*—

Indo-Burma Immigration —,
210, 356-95, 399-409.

AHMED NAWAZ KHAN, MAJOR
NAWAB SIR—

Resolution *re*—

Release of Political Prisoners.
1048-51.

AIR FORCE—

Question *re*—

Expansion of the Indian —,
325-28.

AIRWAY(S)—

Question *re*—

Continuation of subsidies to the
Imperial —, the National —
and the P. and O. Company. 13-
15.

AIYAR, MR. T. S. S.—

Oath of Office. 1.

AJAIB SINGH, SARDAR—

Question *re*—

Deportation, arrest and detention of
— of the Hongkong British
Police. 471-72, 473-74.

“AKBAR”—

Motion for adjournment *re*—

Placing of the S. S. — at the
Calcutta Port to carry Haj
Pilgrims. 343-44, 395-99.

ALIENATION(S)—

Question *re*—

Legislation prohibiting land —
except at fair market price and
execution of mortgage decrees
during the War. 582.

ALI GANJ AREA—

Question *re*—

Water charges levied on the
Dufries' quarters in —, New
Delhi. 816-17.

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL—

See “Bill(s)”.

ALL-INDIA RADIO—

Question *re*—

Complaints as regards the Hindi
language used by the —, 465.

ALLAHABAD—

Question *re*—

Income, expenditure, etc., of the
— Cantonment Board. 37.

Refusal of the Cantonment Board,
—, to give water connections to
houses in the Cantonment Area.
658-59.

Transfer of certain areas under the
control of the Cantonment Board
to that of the Municipal Board,
—, 659.

ALLAMAH MASHRIQUI—

Motion for adjournment *re*—

Condition of —, Khaksar Leader,
at the Vellore Jail. 753-54.

ALLEGATION(S)—

Question *re*—

Muslim employees' — of harass-
ment, maltreatment, etc., against
the Executive Officers of the Agra
Cantonment Board. 466-67.

ALLIED COUNCIL—

See “Council”.

ALLIES WAR AIMS—

See “War Aim(s)”.

ALLOTMENT—

Question *re*—
Rules for —, etc., of rent free or
rented railway quarters. 42.

ALLOWANCE(S)—

Question *re*—
Amount of the permanent travelling
— admissible to certain railway
employees. 20.
Applications for family or personal
— from persons detained,
interned or externed under the
Defence of India Rules. 209.
Dearness — to certain Railway
employees at Dehra Dun. 946.
Hill — to the Postal employees at
Shillong. 945.
House rent — to migratory and
non-migratory Government staff
not provided with quarters at
Delhi. 53.
Marriage — of European and
special — of non-European
officer Cadets. 875-76.
Notification specifying the mileage
— to be treated as pay. 20-21.
Policy concerning grant of dearness
and war — to postal employees.
413-14.
Restriction on granting of travelling
— to a railway employee appear-
ing for departmental examination
on North Western Railway. 515.
Stoppage of the overseas — of the
Indian Pilot Officers amalgamated
with the Royal Air Force in
England. 207-208.
Withdrawal of compensatory —
from postal staff at Karachi. 421.
Zone — to certain inferior staff
at Dehra Dun and complaint *re*
delay in disposal of appeals in
Moradabad Division. 946.

AMALGAMATION—

Question *re*—
— of Grade I and II of all
clerical staff on North Western
Railway. 737-38.
Levelling of scales of pay, etc., on
— of Assam Bengal and Eastern
Bengal Railways. 941.
Position of Muslim clerical
employees of the Assam Bengal
Railway on — with Eastern
Bengal Railway. 940-41.

AMENDMENT—

— to certain rules and forms of the
Insurance Rules. 73-78.
Resolution *re* — of the Auditor's
Certificate Rules. 317-21.

AMENITY (IES)—

Question *re*—
Lack of civic — in certain
localities of Delhi. 52.

AMERICA, UNITED STATES OF—

Motion for adjournment *re*—
Statement made in the *Sunday News*
of the — regarding the Holy
Prophet of Islam. 423-24, 455-62.
Question *re*—
Appointment of the Agent General
of India to the —. 266-67.
Benefits accruing to India under
the Lease and Lend Act of the
—. 4-6.
Import duty on — goods. 680-81.

ANDAMANS AND NICOBAR
ISLANDS—

Demand for Excess Grant in respect
of —. 835.

ANGLO-AMERICAN DECLARA-
TION—

Question *re*—
Recent — *re* the Allies War Aims.
134-35.

ANGLO-INDIAN(S)—

Question *re*—
Emergency Commissions to Indians,
— and Europeans. 662-63.

ANEY, THE HONOURABLE MR.
M. S.—

Code of Criminal Procedure (Amend-
ment) Bill—
Re-appointment of — to the Select
Committee. 270.

Excess Profits Tax (Second Amend-
ment) Bill—
Motion to refer to Select Committee.
291.

Indo-Burma Immigration Agree-
ment and the Joint Report of the
Indo-Ceylon Delegation (laid on
the table). 347-56.

Madras Port Trust (Amendment)
Bill—
Motion to refer to Select Committee
306.

Mines Maternity Benefit Bill—
Consideration of clause 4. 436, 347-
38.

Motion for adjournment *re*—
Expanded Executive Council. 142-
43.

ANEY, THE HONOURABLE MR.
M. S.—*contd.*

Motion for adjournment *re—contd.*

India's dissociation in the inter-allied Conferences and Allied Council to consider the economic post-war problems. 71-72.

Placing of the S. S. "Akbar" at the Calcutta Port to carry Haj Pilgrims. 344, 397-98, 399.

Motion *re—*

Election of a member on the Standing Committee on Emigration. 269-70.

Joint Report by the Delegations from India and Ceylon. 884-90, 896, 897, 901-02, 904, 931-32.

Notifications amending certain Motor Vehicles Rules (laid on the table). 344-46.

Notification under the Indian Emigration Act (laid on the table). 268-69.

Oath of Office. 1.

Railways (Local Authorities' Taxation) Bill—
Consideration of clauses. 804.

Resolution *re—*

Atlantic Charter for a new world order. 211, 215, 224-28, 231.

Indo-Burma Immigration Agreement. 210, 357, 362, 383, 393, 394, 401-06, 408.

Release of political prisoners. 708, 709, 1016, 1021.

Statement of Business by —. 656, 873-74.

ANNOUNCER(S)—

Question *re—*

Broadcasting of Hindu religious programmes by Muslim — and artists. 464-65.

ANNUAL ADMINISTRATION
REPORT(S)—

Question *re—*

Publication of the — of the Municipal side of Cantonments. 657-58.

APPEAL(S)—

Question *re—*

Authority for depriving a railway employee of the right of — against adverse remarks in Character Roll. 19.

Disposal of petitions, not being — to higher authorities than Divisional Superintendents on Railways. 16-17.

Non-observance of the rules and instructions *re* forwarding of — in Sind and Baluchistan Postal Circle. 416-17.

APPEAL(S)—*contd.*

Question *re—contd.*

Zone allowance to certain inferior staff at Dehra Dun and complaint *re* delay in disposal of — in Moradabad Division. 946.

APPLICATION(S)—

Question *re—*

— for explosives licenses from certain towns. 141.

— for family or personal allowances from persons detained, interned or externed under the Defence of India Rules. 209.

APPOINTMENT(S)—

Code of Civil Procedure (Amendment) Bill—

— to the Select Committee. 270.

Question *re—*

Alleged bogus — in the Howrah Division, East Indian Railway. 38, 46.

— in the Indian Stores and Supply Departments in connection with war supply. 52.

— of a Muslim catering contractor for Hindu students at the East Indian Railway school of Transportation, Chandausi. 22, 1011-12.

— of a non-official advisory committee to advise the Post-War Development Department Committee. 137.

— of officers in the Contracts Directorate and the Indian Stores Department from industrial and commercial concerns. 510-14.

—, promotions, etc., in the staff of the Delhi Municipal Committee. 44.

— to the newly created posts of Assistant Chargemen on North Western Railway. 45.

— to the post of the Deputy Director General of Archaeology. 815-16.

Non-cancellation of the list of candidates for — as stock verifiers. 45.

Officiating — of Muslims, to gazetted — in the Imperial Veterinary Research Institute. 600-601.

Preference to members of the minority communities in the matter of training for higher — on Railways. 18.

APPRENTICE(S)—

Question re—

Restriction on railway workshop
— as regards applying for
service in His Majesty's forces
508-10.

APPRENTICE PERMANENT WAY
INSPECTOR(S)—

See "Permanent Way Inspector(s)".

APPROPRIATION ACCOUNTS—

Statement(s) (laid on the table) re—
— of Railways in India for 1939-
40, Part I—Review. 526.

— of Railways in India for 1939-
40, Part II—Detailed Appropria-
tion Accounts. 526.

Central Government —, Civil,
1939-40, and Audit Report, 1941.
526.

Central Government — of the
Defence Services for the year
1939-40. 526.

Central Government —, Posts and
Telegraphs, 1939-40, and Audit
Report, 1940. 526.

Central Government Commercial
Appendix to the —, 1939-40,
and Audit Report, 1941. 526.

Central Government Commercial
Appendix to the — of the
Defence Services for the year
1939-40 and the Audit Report
thereon. 526.

ARCHÆOLOGICAL DEPART-
MENT—

Question re—

Alleged insult to the Imam of a
mosque in Qutab Area by a
Hindu subordinate of —. 598-
99.

Appointment of a Technical Officer
to an administrative post in the
— 597-98.

Telephones in the —. 814.

ARCHÆOLOGICAL MUSEUM—

See "Museum".

ARCHÆOLOGY, DEPUTY
DIRECTOR GENERAL OF—

Question re—

Appointment to the post of the
— 815-16.

Contemplated change of the tenure
post of the — into a permanent
one. 813-14.

ARCHÆOLOGY, DIRECTOR
GENERAL OF—

Question re—

Recent tour to Tinnevely by the
— 814-15.

See also "Director General of
Archæology".

ARCHITECT(S)—

Question re—

Desirability of appointing Indian
naval — under the Royal
Indian Navy or in the Marine
Department. 204.

Provision of scholarships for
training Indian students as naval
— 137-38.

ARMS LICENCE(S)—

See "Licence(s)".

ARMY—

Question re—

Desirability of using short staple
cotton yarn of a small count for
ropes and *newars* for tents for
the — 747.

Inadequate equipment of the
Indian — 468-69.

Necessity of maintaining the
Indian — well-equipped and
at adequate strength for meeting
internal disorders and external
aggression. 470-71.

Percentage of, and casualties in,
the Indian — in the African,
Syrian, Iraqi and Iranian
campaigns. 469-70.

Percentage of officers of the Indian
Medical Service on the Civil side
recalled to the — 198-200.

Proportion of Hindus and Muslims
in the Indian — and Navy and
recruitment from the provinces.
465-66.

Supply of ropes and *newars* to the
— for tents. 746.

ARMY DEPARTMENT—

Question re—

Women employed in the — since
the outbreak of the War. 663-
64.

ARMY OFFICER(S)—

See "Officer(s)".

ARMY ORDER(S)—

Question re—

Procedure followed in executing
— for the supply of woollen
blankets. 746-47.

ARRANGEMENT(S)—

Question *re*—
—, etc., for carrying Indian Haj pilgrims to Jeddah. 592-93.

ARREST—

Motion for adjournment *re*—
— and detention of Mr. S. K. D. Paliwal. 144.

Question *re*—
— of Sardar Mangal Singh. 205.

Deportation, — and detention of Sardar Ajaib Singh of the Hongkong British Police. 471-72, 473-74.

ARRIVAL(S)—

Question *re*—
Late — of the Grand Trunk Express at New Delhi Railway Station. 743-45.

ARTICLE(S)—

Question *re*—
Authorizing station masters on duty to fix rates for — supplied to passengers not included in the tariff list. 521.

Broadcasting of Hindu religious programmes by Muslim announcers and —. 464-65.

Lists of war requirements, — manufactured and drugs produced in India. 263.

ASIATIC SHIPPING COMPANY—

See "Shipping Company(ies)".

ASSAM—

Question *re*—
Assamese in the Posts and Telegraphs Department in the — Province. 938.

Protest against the correctness of the latest census figures in —. 879-80.

ASSAM BENGAL RAILWAY—

See "Railway(s)".

ASSAM RIFLES BILL—

See "Bill(s)".

ASSAMESE—

Question *re*—
— in the Customs Department. 878.

— in the Posts and Telegraphs Department in the Assam Province. 938.

— on the Assam Bengal Railway. 938.

ASSESSMENT—

Question *re*—
Lack of suitable waiting rooms in the Income-tax offices in Sind and Baluchistan — range. 463.

ASSESSMENT—*contd.*

Question *re*—*contd.*

Returns of income, etc., in respect of the Income-tax offices in the Sind and Baluchistan — range. 475-76.

ASSISTANT CHARGEMAN(EN)—

See "Chargeman(en)".

ASSISTANT STATION MASTERS—

See "Station Master(s)".

ASSOCIATION(S)—

Question *re*—

Recommendations made by the Indian Medical —. 595, 676.

Seeking consultation of Indian Medical — for non-official personnel of Central and Provincial Committees for advising emergency recruitment to Indian Medical Service. 595-97.

ATLANTIC CHARTER—

Resolution *re* — for a new w/o order. 211-43, 692-708.

ATTACHED OFFICE(S)—

Question *re*—

Officers and ministerial staff of the Department of Communications and its — and subordinate offices who moved up to Simla last summer and expenditure incurred in the move. 24.

Scales of pay in the Government of India Departments and their — and Subordinate — set up since 1st April, 1939. 674.

Technical posts in the Government of India Secretariat and — and Subordinate Offices not subject to the orders regarding communal reservations. 668-73.

AUTHORITY(IES)—

Question *re*—

Alleged misuse of certain powers under the Income-tax Act by the Income-tax —. 59.

— for depriving a railway employee of the right of appeal against adverse remarks in Character Roll. 19.

— for framing of Railway Rates in respect of certain matters. 17.

Disposal of petitions, not being appeals, to higher — than Divisional Superintendents on Railways. 16-17.

AUDIT REPORT—

- Statement(s) (laid on the table) re—
 — Defence Services 1941. 526.
 Central Government Appropriation
 Accounts, Civil, 1939-40, and
 —, 1941. 526.
 Central Government Appropriation
 Accounts, Posts and Telegraphs,
 1939-40, and —, 1940. 526.
 Central Government Commercial
 Appendix to the Appropriation
 Accounts (Civil), 1939-40 and
 —, 1941. 526.
 Central Government Commercial
 Appendix to the Appropriation
 Accounts of the Defence Services
 for the year 1939-40 and the —
 thereon. 526.
 Railway —, 1941. 526.

**AUDITOR'S CERTIFICATE
 RULE(S)—**

- Resolution re Amendment of the —.
 317-21.

AUSTRALIAN(S)—

- Question re—
 — given emergency commissions
 in the Indian Army. 677-79.

AUSTRALIAN OFFICER(S)—

- See "Officer(s)".

AYERS, MR. C. W.—

- Excess Profits Tax (Second Amend-
 ment) Bill—
 Motion to refer to Select Com-
 mittee. 291.
 Motion to consider. 637-40.
 Consideration of—
 Clause 4. 643.
 Clause 8. 762-65.
 Oath of Office. 1.

AYURVEDIC MEDICINE(S)—

- Question re—
 Licenses for preparation of —
 from natural fermented ingredi-
 ents in Delhi. 62.

AZHAR ALI, MR. MUHAMMAD—

- Question re—
 Amount of the permanent travelling
 allowance admissible to certain
 railway employees. 20.
 Appointments, promotions, etc., in
 the staff of the Delhi Municipal
 Committee. 44.
 Assistant Station Masters on East
 Indian Railway. 47.

**AZHAR ALI, MR. MUHAMMAD—
 contd.**

- Question re—contd.
 Authority for depriving a railway
 employee of the right of appeal
 against adverse remarks in
 Character Roll. 19.
 Authority for framing of Railway
 Rules in respect of certain
 matters. 17.
 Certain book published by Rai
 Sahib Lakshman Prasad, Superin-
 tendent, Railway School of
 Transportation, Chandausi. 18-
 19, 1011.
 Competency of the Station Superin-
 tendent, Howrah, to grant un-
 recorded leave to his subordinate
 staff. 50.
 Disposal of petitions, not being
 appeals, to higher authorities
 than Divisional Superintendents
 on Railways. 16-17.
 Examination in telegraphy held at
 the East Indian Railway School
 of Transportation, Chandausi, in
 1941. 17, 1011.
 Failure to use pure *ghee* for Indian
 meals by Ballabhdas Eswardas.
 54.
 Guards not qualified in the First
 Aid on East Indian Railway. 47.
 House rent allowance to migratory
 and non-migratory Government
 staff not provided with quarters
 at Delhi. 53.
 Inferior quality of materials used in
 certain building constructions at
 Jiwani Aerodrome. 337-38.
 Misuse of railway passes over East
 Indian Railway by Ballabhdas
 Eswardas. 55.
 Notification specifying the mileage
 allowance to be treated as pay.
 20-21.
 Policy concerning alteration of date
 of birth on East Indian Railway.
 53-54.
 Railways affording opportunity for
 an explanation to its employees
 before adverse reports are
 recorded against them. 19.
 Railways enforcing an intervening
 relieving duty period on qualified
 Assistant Station Masters promo-
 ted as Station Masters before
 their permanent postings. 19-20,
 692.
 Records of leave account preserved
 on State Railways. 54.

AZHAR ALI, MR. MUHAMMAD—
contd.

Question *re—contd.*

Rules for promotion in the Commercial Department of the Non-Gazetted staff on East Indian Railway. 50.

Statutory Rule making certain promotions on East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway School of Transportation, Chandausi. 21-22.

Statutory Rule or notification classifying non-gazetted services on certain railways. 21.

Thefts and burglaries in New Delhi. 62-67.

B

BAJORIA, BABU BAIJNATH—

Excess Profits Tax (Second Amendment) Bill—

Motion to refer to Select Committee. 294-95.

Motion to consider. 632, 635-37.

Consideration of—

Clause 4. 640-41.

Clause 6. 647-48, 649, 652.

Clause 8. 761-62, 769-71.

Motion to pass. 773-75.

Hindu Married Women's Right to Separate Residence and Maintenance Bill—

Motion to refer to Select Committee. 174-76.

Indian Income-tax (Amendment) Bill—

Motion to refer to Select Committee. 112-114, 125.

Motion to consider. 535-39.

Consideration of—

Clause 10. 544-45.

Clause 13. 554-55.

Clause 24. 556-57.

Clause 1. 562-63.

Madras Port Trust (Amendment) Bill—

Motion to refer to Select Committee. 305-06.

Motion *re* election of six non-official Members to the Defence Consultative Committee. 105.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 156-58, 163.

Question *re* daily or weekly hours of employment for train clerks and head train clerks on North Western Railway. 945.

BAJORIA, BABU BAIJNATH—*contd.*

Question (Supplementary) *re—*

Appointment of officers in the Contract Directorate and the Indian Stores Department from industrial and commercial concerns. 513-14.

Inconveniences by present arrangement of supply of wagons regarding supply of coal. 940.

Railways (Local Authorities' Taxation) Bill—

Motion to refer to Select Committee. 283-84.

Motion to consider. 781-83.

Motion to pass. 821-22.

Resolution *re—*

Industrial Research Fund. 848, 867-69.

Repatriation of India's sterling debt. 714, 725.

Special Marriage (Amendment) Bill—

Motion to circulate. 484-85.

Trade Marks (Amendment) Bill—

Motion to consider. 828, 829.

BALANCE SHEETS—

Statement(s) (laid on the table) *re—*
— of Railway collieries and statements of all-in-cost of coal for 1939-40. 526.

Capital Statements, — and Profit and Loss Accounts of State Railways in India, including the — and the Profit and Loss Account of Tatanagar Workshops, 1939-40. 526.

BALLABHDAS ESHWARDAS—

Question *re—*

Continuation of the contract for the Hindu Refreshment Room at Delhi Station given to —. 43.

Dates and procedure for termination of catering contracts held by —. 422-23.

Employment of a non-Hindu for catering by —, catering contractors, on East Indian and North Western Railways. 421-22.

Failure to use pure *ghee* for Indian meals by —. 54.

Misuse of railway passes over-East Indian Railway by —. 55.

Non-exhibition of complaint books and other complaints against —, Catering Contractors. 520.

Railway refreshment contracts held by —. 44.

Reports of food inspectors on the catering contracts of —. 520.

BALUCHISTAN—

- Question *re—*
 Lack of suitable waiting rooms in the Income-tax offices in Sind and — assessment range. 463.
 Non-observance of the rule and instructions *re* forwarding of appeals in Sind and — Postal Circle. 416-17.
 Return of income, etc., in respect of the Income-tax Offices in the Sind and — assessment range. 475-76.

BAN—

- Motion for adjournment *re* — ning of Khaksar volunteers. 144, 178-86.
 Question *re* — on export of the *Student* of Jubbulpore to foreign countries. 680.

BAND—

- Question *re* cessation of the broadcasts of Ken Mac's — from Bombay Broadcasting Station. 187-190.

BANERJEA, DR. P. N.—

- Aligarh Muslim University (Amendment) Bill—
 Motion to consider. 523.
 Code of Civil Procedure (Amendment) Bill—
 Presentation of the Report of the Select Committee. 346.
 Motion to consider. 476-77.
 Motion to pass. 478.
 Excess Profits Tax (Second Amendment) Bill—
 Motion to consider. 636.
 Consideration of—
 Clause 4. 644.
 Clause 6. 652-53.
 Federal Court (Supplemental Powers) Bill—
 Motion for leave to introduce. 498.
 Hindu Marriage Disabilities Removal Bill—
 Motion to refer to Select Committee. 169, 170.
 Indian Income-tax (Amendment) Bill—
 Motion to refer to Select Committee. 107, 110-12.
 Motion to consider. 529-33, 534, 535, 543.
 Consideration of—
 Clause 10. 545-46.
 Clause 24. 559-60, 561.

BANERJEA, DR. P. N.—*contd.*

- Madras Port Trust (Amendment) Bill—
 Motion to consider. 573.
 Consideration of clauses. 606, 617-18.
 Motion for adjournment *re—*
 Banning of Khaksar volunteers. 184.
 Economic condition of cotton growers. 124.
 Motion *re—*
 Election of six non-official Members to the Defence Consultative Committee. 92, 94, 95, 96, 99.
 Joint Report by the Delegations from India and Ceylon. 891, 896, 908-12, 930, 933.
 Professions Tax Limitation Bill—
 Motion to refer to Select Committee. 150-51, 155.
 Motion to consider. 479.
 Question *re—*
 Catering contracts policy on North Western and East Indian Railways. 423.
 Dates and procedure for termination of catering contracts held by Ballabhdas Eshwardas. 422-23.
 Employment of a non-Hindu for catering by Ballabhdas Eshwardas, catering contractors, on East Indian and North Western Railways. 421-22.
 Selection posts or selection grades specified by the General Managers on certain State Railways. 30-36.
 Source for preparation of North Western Railway Budgets consequent on stoppage of publication of establishment rolls. 423.
 Question (Supplementary) *re* appointment of a Technical Officer to an administrative post in the Archaeological Department. 598.
 Railways (Local Authorities' Taxation) Bill—
 Motion to refer to Select Committee. 125, 126, 273-78, 279, 285.
 Motion to consider. 776-77.
 Consideration of clauses. 787, 788, 789, 790, 800-02, 803, 820.
 Motion to pass. 822.
 Resolution *re—*
 Amendment of the Auditor's Certificate Rules.
 Atlantic Charter for a new world order. 227.

BANERJEA, DR. P. N.—*concl'd.*
Resolution *re—cont'd.*

Indo-Burma Immigration Agreement.
385-86.
Industrial Research Fund. 839,
848, 853-54, 870, 873.
Repatriation of India's sterling debt.
727-29, 730, 733.
Special Marriage (Amendment) Bill—
Motion to circulate. 484.
Trade Marks (Amendment) Bill—
Motion to consider. 828.

BANK(S)—

Question *re* desirability of controlling
the rates of interest charged by —
681.

BENGAL AND NORTH WESTERN
RAILWAY—

See "Railway(s)".

BERAR LAWS BILL—

See "Bill(s)".

BEWOOR, SIR GURUNATH—

Motion *re* election of six non-official
Members to the Defence Consult-
ative Committee. 78, 97, 103-105.

BHULI BHATIARI TANK—

Question *re* complaints against the
chaukidar at the —, Delhi. 61.

BILL(S)—

Aligarh Muslim University (Amend-
ment)—
Introduced. 425.
Motion to consider. 527.
Passed. 528.
Passed by the Council of State.
1013.

Assam Rifles—

Assent of Governor General. 72.

Berar Laws—

Assent of Governor General. 72.

Buddha Gaya Temple —

Introduced. 498.

Code of Civil Procedure (Amend-
ment)—

Appointments to the Select Com-
mittee. 270.

Presentation of the Report of the
Select Committee. 346.

Motion to consider. 476-77.

Motion to pass. 478.

Passed. 478.

Code of Criminal Procedure (Amend-
ment)—

Introduced. 106.

Motion to consider. 310-11.

Passed. 311.

BILL(S)—*cont'd.*

Code of Criminal Procedure (Amend-
ment)—*cont'd.*

Passed by the Council of State.
819.

Code of Criminal Procedure (Amend-
ment) — (Amendment of section
4)—

Motion to refer to Select Committee,
not moved. 145.

Code of Criminal Procedure (Amend-
ment) — (Amendment of sections
162, 488 and 496)—

Motion for leave to introduce. 498-
99.

Introduced. 499.

Code of Criminal Procedure (Second
Amendment) —

Introduced. 106.

Motion to consider. 311-12.

Passed. 312.

Passed by the Council of State.
819.

Delhi Masajid —

Substitution of the name of the
Honourable Sir Sultan Ahmad in
place of the Honourable Sir
Muhammad Zafrullah Khan on
the Joint Committee. 145

Delhi Restriction of Uses of Land —
Assent of Governor General. 72.

Excess Profits Tax (Amendment) —
Assent of Governor General. 72.

Excess Profits Tax (Second Amend-
ment) —

Introduced. 105.

Motion to refer to Select Committee.
287-303.

Referred to Select Committee. 303.

Presentation of the Report of the
Select Committee. 462.

Motion to consider. 626-40.

Consideration of—

Clause 4. 640-45.

Clause 6. 645-56.

Clause 8. 754-72.

Motion to pass. 772-75.

Passed. 775.

Factories (Amendment) —

Introduced. 105.

Motion to consider. 312-14.

Consideration of clauses. 314-16.

Passed. 316-17.

Passed by the Council of State.
819.

Federal Court (Supplemental
Powers) —
Introduced. 498.

BILL(S)—*contd.*

- Hindu Marriage Disabilities
Removal —
Motion to refer to Select Committee.
169-71.
Motion withdrawn. 171.
- Hindu Married Women's Right to
Separate Residence and Maintenance
—
Motion to refer to Select Committee.
171-77.
Motion withdrawn. 177.
- Indian Companies (Amendment) —
Introduced. 527.
Motion to consider. 824-25.
Motion to pass. 825-26.
Passed. 826.
- Indian Finance —
Assent of Governor General. 72.
- Indian Income-tax (Amendment) —
Introduced. 105.
Motion to refer to Select Committee.
107-114, 125.
Referred to Select Committee. 125.
Presentation of the Report of the
Select Committee. 347.
Motion to consider. 528-44.
- Consideration of—
Clause 10. 544-53.
Clause 13. 553-56.
Clause 24. 556-62.
Clause 1. 562-63.
Passed. 563.
- Indian Merchandise Marks (Amend-
ment) —
Assent of Governor General. 72.
- Indian Penal Code (Amendment) —
Introduced. 499.
- Indian Railways (Amendment) —
Assent of Governor General. 72.
- Indian Tariff (Amendment) —
Assent of Governor General. 72.
- Insurance (Amendment) —
Assent of Governor General. 72.
- Insurance Deposits (Temporary Reduc-
tion) —
Assent of Governor General. 72.
- Kazis —
Introduced. 177.
Circulated. 487.
- Madras Port Trust (Amendment) —
Motion to refer to Select Committee.
304-10.
Referred to Select Committee. 310.
Presentation of the Report of the
Select Committee. 425.
Motion to consider. 564-77.

BILL(S)—*contd.*

- Madras Port Trust (Amendment) —
contd.
Motion to re-commit to Select Com-
mittee. 564-69.
Disallowed. 569.
Consideration of clauses. 605-25.
Motion to pass. 626.
Passed. 626.
Passed by the Council of State.
1013.
- Mines Maternity Benefit Bill—
Introduced. 106.
Motion to consider. 425-29.
Consideration of—
Clause 3. 429-34.
Clause 4. 435-38.
Clause 5. 438-46.
Clause 6. 446-53.
Clause 7. 453.
Clause 8. 453-54.
Clause 11. 454-55.
Passed. 455.
Passed by the Council of State with
amendment. 819.
Consideration of the amendment
made by the Council of State.
882-84.
Amendment made by the Council
of State agreed to. 884.
- Motor Vehicles (Amendment) —
Introduced. 527.
Motion to refer to Select Committee.
831-32.
Referred to Select Committee.
832.
- Muslim Personal Law (*Shariat*) Appli-
cation (Amendment) —
Introduced. 178.
Motions to refer to Select Committee
and to circulate. 489-98.
Circulated. 498.
- Petroleum (Amendment)—
Assent of Governor General. 72.
- Professions Tax Limitation —
Motion to refer to Select Committee.
146-69.
Referred to Select Committee. 169.
Presentation of the Report of the
Select Committee. 347.
Motion to consider. 478-81.
Motion to pass. 481.
Passed. 481.
- Protective Duties Continuation —
Assent of Governor General. 72.
- Question re Malaya Government's —
for utilizing the Indian Immigra-
tion Fund for importation of Java-
nese labour. 473.

BILL(S)—concl'd.

Railways (Local Authorities' Taxation) —

Motion to refer to Select Committee. 125-27, 270-87.

Referred to Select Committee. 287.
Presentation of the Report of the Select Committee. 476.

Motion to consider. 776-87.

Consideration of clauses. 787-805, 820.

Motion to pass. 820-24.

Passed. 824.

Reciprocity —

Introduced. 177-78.

Circulated. 487-89.

Special Marriage (Amendment) —

Introduced. 177.

Circulated. 481-87.

Trade Marks (Amendment) —

Introduced. 526.

Motion to consider. 826-30.

Consideration of clauses. 830.

Motion to pass. 830.

Passed. 830.

Tyres (Excise Duty) —

Assent of Governor General. 72.

Weekly Holidays Bill—

Introduced. 106.

BINDING DEPARTMENT—

Question *re*—

Annual increments in the —, Government of India Press, New Delhi. 604.

Certain men taken from outside the staff in the — of the Government of India Press, New Delhi. 603-04.

Seniority of certain Hindus *vis-a-vis* certain Muslims in the — of the Government of India Press, New Delhi. 603.

BIRTH—

Question *re* policy concerning alteration of date of — on East Indian Railway. 53-54.

BLANKET(S)—

Question *re* procedure followed in executing army orders for the supply of woollen —. 746-47.

BOMBAY—

Question *re*—

Cessation of the broadcasts of Ken Mac's band from — Broadcasting Station. 187-190.

BOMBAY—cont'd.

Question *re*—cont'd.

Enhancement of price of newsprint paper by — paper dealers. 590-91.

Muslim officers employed by the Calcutta, Madras, — and Karachi Port Trusts. 59.

Transfer of the Sections of the Purchase organisation of the Supply Department dealing with tentage to —. 937-38.

BOOK(S)—

Question *re* certain — published by Rai Sahib Lakshman Prasad, Superintendent, Railway School of Transportation, Chandausi. 18-19, 1011.

BOOKLET(S)—

Question *re* — "Rejoinder" issued by the Indian Posts and Telegraphs Union, Karachi. 415-16.

BOOK-PRINTING PAPER—

See "Paper".

BOY(S)—

Question *re* certain — firemen on North Western Railway electing old educational assistance rules. 48.

BOYLE, MR. J. D.—

Madras Port Trust (Amendment) Bill—

Consideration of clauses. 621.

Mines Maternity Benefit Bill—

Consideration of—

Clause 5. 439, 442-43, 444.

Clause 6. 447, 450.

Question *re* cessation of the broadcasts of Ken Mac's band from Bombay Broadcasting Station. 187-190.

Resolution *re*—

Atlantic Charter for a new world order. 216, 238-40.

Indo-Burma Immigration Agreement. 406.

BOZMAN, MR. G. S.—

Oath of Office. 1.

Reciprocity Bill—

Motion to circulate. 489.

Resolution *re* Indo-Burma Immigration Agreement. 379-82, 383, 392, 393, 394, 407.

BRITISH INDIA SHIPPING COMPANY—

See "Shipping Company(ies)".

BRITISH MINISTRY—

Question *re* showing in India of the films of the films division of the — in Indian languages. 331.

BRITISH OFFICER(S)—

See "Officer(s)".

BRITISH POLICE—

See "Police".

BRITISH SOLDIER(S)—

See "Soldier(s)".

BROADCAST(S)—

Question *re* cessation of the — of Ken Mac's band from Bombay Broadcasting Station. 187-190.

BROADCASTING—

Question *re*—
— of Hindu religious programmes by Muslim announcers and artists. 464-65.

Desirability of composing and — of war news, etc., by Indians in Indian languages. 202-204.

Non-allocation of time for — Sikh religious programme by the Delhi — Station. 675-76.

BROADCASTING, CONTROLLER

OF—

See "Controller of Broadcasting".

BROADCASTING STATION(S)—

Question *re*—
Cessation of the broadcasts of Ken Mac's band from Bombay —, 187-190.

Non-allocation of time for broadcasting Sikh religious programme by the Delhi —. 675-76.

BUDDHA GAYA TEMPLE BILL—

See "Bill(s)".

BUDGET(S)—

Question *re* source for preparation of North Western Railway — consequent on stoppage of publication of establishment rolls. 423.

BUILDING CONSTRUCTIONS—

Question *re* inferior quality of materials used in certain — at Jiwani Aerodrome. 337-38.

BUILDING INDUSTRY—

See "Industry(ies)".

BUILDING OPERATION(S)—

Question *re* postponing till after the war of — on the Delhi Improvement Trust plots. 55.

BUILDING PLAN(S)—

Question *re* — sanctioned by the Delhi Improvement Trust. 60-61.

BURGLARY(IES)—

Question *re* thefts and — in New Delhi. 57-59, 62-67.

BURMAH—

Question *re* detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to Colombo for attending the Conference of All-India — and Ceylon Mayors. 334-36.

BUSINESS—

See "Statement of Business".

BUSINESS, LISTS OF—

Statement by the Honourable the President *re* non-inclusion in the — of matters received from the Members of the Muslim League Party during the current Session. 268.

BUSS, MR. L. C.—

Appointment of — to the Committee on Petitions. 424.

Election of — to the Defence Consultative Committee. 424.

Nomination of — to the Panel of Chairmen. 268.

Resolution *re* release of Political Prisoners. 1039-40.

C

CADET(S)—

Question *re* Marriage allowance of European and special allowance of non-European officer —. 875-76.

CALCUTTA—

Motion for adjournment *re*—
Closing of markets to protest against methods of assessing income-tax in —. 521-22.

Placing of the S. S. "Akbar" at the — Port to carry Haj Pilgrims. 343-44, 395-99.

Question *re*—

Muslim officers employed by the —, Madras, Bombay and Karachi Port Trusts. 59.

Removal of the offices of Heads of Departments of Assam Bengal Railway from Chittagong to —. 942.

CAMPAIGN(S)—

Question *re* percentage of, and casualties in, the Indian army in the African, Syrian, Iraqi and Iranian —. 469-70.

CANDIDATE(S)—

Question *re*—

Non-cancellation of the list of — for appointment as stock verifiers. 45.

Procedure for selection of — for clerical vacancies in the Imperial Veterinary Research Institute. 601-02.

Supersession of the claims of certain Muslim — for appointment in the Imperial Veterinary Research Institute. 600.

CANTONMENT(S)—

Question *re*—

Publication of the annual administration Report of the Municipal side of —. 657-58.

Refusal of the — Board, Allahabad, to give water connections to houses in the — Area. 658-59.

Transfer of certain areas under the control of the — Board to that of the Municipal Board, Allahabad. 659.

CANTONMENT BOARD—

Question *re*—

Income, expenditure, etc., of the Allahabad —. 37.

Muslim employees' allegations of harassment, maltreatment, etc., against the Executive Officers of the Agra —. 466-67.

Refusal of the —, Allahabad, to give water connections to houses in the Cantonment Area. 658-59.

Transfer of certain areas under the control of the — to that of the Municipal Board, Allahabad. 659.

CAPITAL OUTLAY ON VIZAGAPATAM HARBOUR—

Demand for excess grant in respect of —. 836.

CAPITAL STATEMENT(S)—

Statement(s) (laid on the table) *re* —, Balance sheets and profit and loss accounts of State Railways in India, including the balance sheet and the profit and loss account of Tatanagar workshops, 1939-40. 526.

CARGO(ES)—

Question *re* carriage of quota and non-quota — by the British India, Scindia and Asiatic Shipping Companies. 581.

CAROE, MR. O. K.—

Motion for adjournment *re*—

Occupation of Persia. 143.
Statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of Islam. 424, 458, 460-62.

CASE(S)—

— in which the lowest tenders have not been accepted by the High Commissioner for India (laid on the table). 522-25.

CASUALTY(IES)—

Question *re* percentage of, and — in, the Indian army in the African, Syrian, Iraqi and Iranian campaigns. 469-70.

CATERING CONTRACT(S)—

See "Contract(s)".

CATERING CONTRACTOR—

See "Contractor(s)".

CATERING CONTRACTS POLICY—

Question *re* — on North Western and East Indian Railways. 423.

See also under "Policy(ies)".

CATERING SYSTEM(S)—

Question *re* introducing on Assam Bengal Railway the same — as prevailing on State Railways. 941.

CENSORSHIP—

Question *re* double — over cinema films for adult and for universal exhibition. 330-31.

CENSUS—

Question *re* protest against the correctness of the latest — figures in Assam. 879-80.

CENTRAL ADVISORY COMMITTEES—

See "Advisory Committee(s)".

CENTRAL COMMITTEE—

See "Committee(s)".

CENTRAL GOVERNMENT—

Question *re* solicitors to the — in the provinces. 582-86.

See also under "Government of India".

CENTRAL HAJ COMMITTEE—

See "Haj Committee(s)".

CENTRAL PROVINCES—

Question *re* cases of removal of the efficiency bar of Income-tax Officers in the — and the United Provinces. 682.

CENTRAL PUBLIC WORKS DEPARTMENT—

See "Public Works Department".

CEYLON—

Motion *re* Joint Report by the Delegations from India and —. 885-935.

Question *re* detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to Colombo for attending the Conference of All-India Burmah and — Mayors. 334-36.

CHAIRMAN(MEN)—

Nomination of the Panel of —. 268.

CHANDAUSI—

Question *re*—

Appointment of a Muslim catering contractor for Hindu students at the East Indian Railway School of Transportation, —. 22, 1011-12.

Certain book published by Rai Sahib Lakshman Prasad, Superintendent, Railway School of Transportation, —. 18-19, 1011.

Examination in telegraphy held at the East Indian Railway School of Transportation, — in 1941. 17, 1011.

Messing rate for Probationary Assistant Station Masters and Commercial Clerks at the East Indian Railway School of Transportation, —. 22, 1013.

CHANDAUSI—*contd.*

Question *re*—*contd.*

Monthly amounts paid to the Catering Contractors, Messrs. Hazir and Company, by the East Indian Railway School of Transportation, —. 22.

Rates for articles of food at the East Indian Railway School of Transportation, —. 23, 1013.

Reports against bad articles of food served by Messrs. Hazir and Company, Catering Contractors, East Indian Railway School of Transportation, —. 23.

Statutory Rule making certain promotions on East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway School of Transportation, —. 21-22.

CHANDAVARKAR, SIR VITHAL NARAYAN—

Excess Profits Tax (Second Amendment) Bill—

Consideration of—
Clause 4. 643-44.

Indian Income-tax (Amendment) Bill—

Motion to consider. 539-40.

Consideration of clause 10. 547.

Mines Maternity Benefit Bill—

Consideration of—
Clause 5. 444-45.
Clause 6. 451-52.

Oath of Office. 323.

Resolution *re* Indo-Burma Immigration Agreement. 389-91.

Special Marriage (Amendment) Bill—
Motion to circulate. 486.

CHAPMAN-MORTIMER, MR. T.—

Excess Profits Tax (Second Amendment) Bill—

Motion to consider. 629-33, 634, 636.

Consideration of—
Clause 4. 643.

Indian Income-tax (Amendment) Bill—
Motion to consider. 533-35.

Resolution *re*—

Indo-Burma Immigration Agreement. 369-72, 385, 406, 407.

Repatriation of India's sterling debt. 712, 729-30, 731.

CHARACTER ROLL—

Question *re* authority for depriving a railway employee of the right of appeal against adverse remarks in —. 19.

CHARGEMAN(MEN)—

Question *re*—
 Appointments to the newly created posts of Assistant — on North Western Railway. 45.
 Promotion of Journeymen as — on East Indian Railway. 50.

CHARTER—

Resolution *re* the Atlantic — for a New World Order. 692-708.

CHATTOPADHYAYA, MR. AMAR-
ENDRA NATH—

Madras Port Trust (Amendment) Bill—
 Motion to consider. 572.

Motion for adjournment *re* discontent among detenues at the Deoli Detention Camp. 247-49.

Question *re*—

Appointments in the Indian Stores and Supply Departments in connection with war supply. 52.

Building plans sanctioned by the Delhi Improvement Trust. 60-61.

Case against one Mr. Mul Chand by the Delhi Improvement Trust. 61.

Complaints against the chaukidar at the Bhuli Bhatiari Tank, Delhi. 61.

Inconveniences by present arrangement of supply of wagons regarding supply of coal. 939-40.

Increase in the number of the Indian Members of the Governor General's Executive Council and consequent increase in the number of the Government of India Departments. 877-78.

Opening of the public latrines built in Karol Bagh, Delhi. 61.

Paucity of Indians amongst the Secretaries of the Government of India Departments. 876-77.

Paucity of Indians in the Superior establishment of State Railway Presses. 60.

Priority supply of wagons to coal consuming industries. 940.

Release of political prisoners. 880, 1046-48.

Special Police Officers in the Delhi City. 61.

Railways (Local Authorities' Taxation) Bill—

Consideration of clauses. 800-802.

CHAUKIDAR—

Question *re* complaints against the — at the Bhuli Bhatiari Tank, Delhi. 61.

CHEQUE(S)—

Question *re* distinction as regards the date of payment of railway dues when paid by a — and when paid by a postal money order. 519.

CHETTIAR, DR. RAJAH SIR S. R. M. ANNAMALAI—

Resolution *re* Indo-Burma Immigration Agreement. 372-74.

CHETTY, SIR SHANMUKHAM—

Motion for adjournment *re*—
 Failure of the Government of India to instruct — *re* the grant to India of the status of a Self-Governing Dominion. 343.

Statement of — on post-war reconstruction. 342-43.

CHITTAGONG—

Question *re* removal of the offices of Heads of Departments of Assam Bengal Railway from — to Calcutta. 942.

CINEMA FILM(S)—

See "Film(s)".

CIRCLE SERVICE TELEGRAPH-
IST(S)—

See "Telegraphist(s)".

CIRCLE SUPERINTENDENT—

Question *re* Mr. K. N. Puri, former custodian of the Archaeological Museum at Mohenjodaro and the order passed against him by the —. 51.

CIRCULAR ROAD—

Question *re* reconstruction of the mosque on the —, New Delhi. 56.

CIVIC AMENITIES—

See "Amenity(ies)".

CIVIL COURT(S)—

See "Court(s)".

CIVIL POPULATION—

Question *re* higher prices exacted from the — than from the Defence Department for the same categories of goods. 133-34.

CIVIL PUBLICATION DEPARTMENT—

See "Publication Department".

CIVIL PROCEDURE (AMENDMENT) BILL—

See "Code of —" under "Bill(s)".

CIVIL PURPOSE(S)—

Question *re*—

Consumption of iron and steel for — and industrial purposes. 133.

Steps for ensuring steady flow of trained telegraphists for — and military —. 508.

CIVIL SIDE—

Question *re*—

Abolition of the — of the Indian Medical Service. 197, 336.

Percentage of officers of the Indian Medical Service on the — recalled to the army. 198-200.

CLAIM(S)—

Question *re*—

Disregard of — of Muslims in the Office of the Divisional Superintendent, North Western Railway, Ferozepore. 68.

Supersession of the — of certain Muslim candidates for appointment in the Imperial Veterinary Research Institute. 600.

CLASS(ES)—

Question *re* notifications extending the payment of Wages Act to industrial establishments or — or groups of industrial establishments. 141.

CLASSIFICATION(S)—

Question *re* — of certain subordinate servants as inferior servants on the North Western Railway under the revised rules. 504-05.

CLERICAL EMPLOYEE(S)—

See "Employee(s)".

CLERICAL STAFF—

See "Staff".

CLERICAL VACANCY(IES)—

See "Vacancy(ies)".

CLERK(S)—

Question *re*—

Daily or weekly hours of employment for train — and head train — on North Western Railway. 945.

Messing rate for Probationary Assistant Station Masters and Commercial — at the East Indian Railway School of Transportation, Chandausi. 22, 1013.

Reduction of pay of — of his office by the Director General of Archaeology. 599-600.

CLOTH—

Question *re* purchases of — by the Supply Department for the purposes of the Defence Department. 24.

CLOW, THE HONOURABLE SIR ANDREW—

Madras Port Trust (Amendment) Bill—
Motion to refer to Select Committee. 304, 306, 309-10.

Presentation of the Report of the Select Committee. 425.

Motion to consider. 564, 575-76.

Consideration of clauses. 607, 608-09, 611, 612, 613-14, 616-17, 619-20, 624-25.

Motion to pass. 626.

Motor Vehicles (Amendment) Bill—

Motion for leave to introduce. 527.

Motion to refer to Select Committee. 831.

Railways (Local Authorities' Taxation) Bill—

Motion to refer to Select Committee. 125, 126, 270-71, 284-87.

Presentation of the Report of the Select Committee. 476.

Motion to consider. 776, 779, 787.

Consideration of clauses. 787, 788, 790, 791, 792, 796-797, 799, 799, 803, 804.

Consideration of clauses. 820.

Motion to pass. 820, 823-24.

COAL—

Question *re*—

Inconveniences by present arrangement of supply of wagons regarding supply of —. 939-40.

Priority supply of wagons to — consuming industries. 940.

Statement(s) (laid on the table) *re* balance sheets of Railway Collieries and statements of all-in-cost of — for 1939-40. 526.

COASTAL TRADE—

See "Trade(s)".

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL—

See "Bill(s)".

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—

See "Bill(s)".

CODE OF CRIMINAL PROCEDURE
(SECOND AMENDMENT) BILL—

See "Bill(s)".

COLLISION—

Question *re* railway — at Khairpur Mir Railway Station on Sind Section of North Western Railway. 12-13.

COLOMBO—

Question *re* detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to — for attending the Conference of All-India Burmah and Ceylon Mayors. 334-36.

COMMERCIAL APPENDIX—

Statement(s) (laid on the table) *re*—
Central Government — to the Appropriation Accounts (Civil), 1939-40, and Audit Report, 1941. 526.
Central Government — to the Appropriation Accounts of the Defence Services for the year 1939-40 and the Audit Report thereon. 526.

COMMERCIAL CLERKS—

See "Clerk(s)".

COMMERCIAL CONCERN(S)—

See "Concern(s)".

COMMERCIAL DEPARTMENT—

Question *re* rules for promotion in the — of the Non-Gazetted staff on East Indian Railway. 50.

COMMERCIAL GROUP—
Question *re* — Staff *vis-a-vis* the Transportation staff on East Indian Railway. 47.

COMMISSION(S)—

Question *re*—
Australians — given emergency — in the Indian Army. 677-79.
Emergency — to Indians, Anglo-Indians and Europeans. 662-63.
Officers resigning — in the 12th and 13th Malabar Battalions, Indian Territorial Force. 57.

COMMITTEE(S)—

Election of Members to the Defence Consultative —. 424.
Motion *re* election of six non-official Members to the Defence Consultative —. 78-105.
Presentation of the Report of the Public Accounts —. 347.
Question *re*—
Nomination or election of members to the Immigration and the Central Haj —. 807-11.
Savings due to setting up of the Port Haj —. 36.
Seeking consultation of Indian Medical Association for non-official personnel of Central and Provincial — for advising emergency recruitment to Indian Medical Service. 595-97.
Suggestions made by the Port Haj —. 683-92.
Report of the Public Accounts —. 832-33, 1013.

COMMUNAL COMPOSITION—

Question *re* — of officers and superintendents in the Supply Department. 514-15.

COMMUNAL RESERVATION(S)—

Question *re* technical posts in the Government of India Secretariat and Attached and Subordinate Offices not subject to the orders regarding —. 668-73.

COMMUNICATIONS, DEPARTMENT OF—

Question *re* Officers and ministerial staff of the — and its attached and subordinate offices who moved up to Simla last summer and expenditure incurred in the move. 24.

COMMUNITY (IES)—

- Question *re*—
 Minimum and maximum percentages for representation of the minority — in services. 666-67.
 Practice in the matter of observing the percentage for representation of minority — in Government of India services. 668.

COMPANY (IES)—

- Question *re*—
 Carriage of quota and non-quota cargo by the British India, Scindia and Asiatic Shipping —. 581.
 Participation of the Scindia Shipping — in the Haj traffic. 593-95.

COMPANIES (AMENDMENT) BILL—

- See "Indian —" under "Bill(s)".

COMPENSATION(S)—

- Question *re* — to Railway line staff for working on gazetted holidays. 946.

COMPENSATORY ALLOWANCE(S)—

- See "Allowance(s)".

COMPILATION SECTION—

- Question *re* fixation of pay of retrenched staff re-appointed in the —, North Western Railway. 944-45.

COMPLAINT(S)—

- Question *re*—
 — against non-grant of leave privileges due to inadequacy of relieving staff on North Western Railway. 264-66.
 — against the chaukidar at the Bhuli Bhatiyari Tank, Delhi. 61.
 — as regards the Hindi language used by the All-India Radio. 465.
 — made by the Hindu deputationists to the Controller of Broadcasting at Lucknow. 463-64.
 Non-exhibition of complaint books and other — against Ballabhdas Eshwardas, Catering Contractors. 520.
 Zone allowance to certain inferior staff at Dehra Dun and — *re* delay in disposal of appeals in Moradabad Division. 946.

COMPLAINT BOOK(S)—

- Question *re* non-exhibition of — and other complaints against Ballabhdas Eshwardas, Catering Contractors. 520.

COMPOSING—

- Question *re* desirability of — and broadcasting of war news, etc., by Indians in Indian languages. 202-204.

COMPROMISE(S)—

- Question *re* — of suits suggested by the Delhi Civil Courts. 590.

CONCERN(S)—

- Question *re* appointment of officers in the Contract Directorate and the Indian Stores Department from industrial and commercial —. 510-14.

CONFERENCE(S)—

- Motion for adjournment *re* India's dissociation in the Inter-allied — and Allied Council to consider the economic post-war problems. 71-72.
 Question *re*—

- Detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to Colombo for attending the — of All-India Burmah and Ceylon Mayors. 334-36.

- Proceedings of the Labour — and the Price Control —. 24-30.

CONFIDENTIAL PAPER(S)—

- Question *re* carrying of — of their office with them by Government officers on transfer. 680.

CONSTITUTION—

- Question *re* Reforms Commissioner's visit to Provinces for collecting public opinion on modifications in the present — of India. 333-34.

CONTRACT(S)—

- Question *re*—
 Continuation of the — for the Hindu Refreshment Room at Delhi Station given to Ballabhdas Eshwardas. 43.
 Dates and procedure for termination of catering — held by Ballabhdas, Eshwardas. 422-23.
 Railway refreshment — held by Ballabhdas Eshwardas. 44.
 Reports of food inspectors on the catering — of Ballabhdas Eshwardas. 520.
 Termination of the — of the Bengal and North Western Railway. 501-02.
 Termination of the — of the Shahdara-Saharanpur Light Railway. 502-04.

CONTRACTS DIRECTORATE—

Question *re* appointment of officers in the — and the Indian Stores Department from industrial and commercial concerns. 510-14.

CONTRACTOR(S)—

Question *re*—

Appointment of a Muslim catering — for Hindu students at the East Indian Railway School of Transportation, Chandausi. 22, 1011-12.

Desirability of prohibiting catering — from selling articles for which no rate is fixed. 521.

Employment of a non-Hindu for catering by Ballabhdas Eshwardas, catering —, on East Indian and North Western Railways. 421-22.

Monthly amounts paid to the Catering —, Messrs. Hazir and Company, by the East Indian Railway School of Transportation, Chandausi. 22.

Non-exhibition of complaint books and other complaints against Ballabhdas Eshwardas, Catering —. 520.

Reports against bad articles of food served by Messrs. Hazir and Company, Catering —, East Indian Railway School of Transportation, Chandausi. 23.

Stations on certain railways where Refreshment Rooms of Muslims are catered by Hindu —. 23-24, 342.

CONTROL—

Question *re*—

— of Indian mill-made paper. 579-80.

Measures for — of prices of various varieties of paper. 592.

CONTROLLER OF BROADCASTING—

Question *re* complaints made by the Hindu deputationists to the — at Lucknow. 463-64.

CONTROLLER OF ENEMY PROPERTY—

Question *re* taking over of the enemy firms by the — and consequent litigations. 811-13.

CO-OPERATIVE CREDIT SOCIETY—

Question *re* recent restriction on advance of loans by — on East Indian Railway. 50.

CO-ORDINATION—

Question *re* — between war and peace time industries. 474-75.

COTTON GROWER(S)—

Motion for adjournment *re* economic condition of —. 72, 114-24.

COTTON YARN—

Question *re* desirability of using short staple — of a small count for ropes and *newars* for tents for the army. 747.

COUNCIL(S)—

Motion for adjournment *re* India's dissociation in the Inter-Allied Conferences and Allied — to consider the economic post-war problems. 71-72.

COUNT(S)—

Question *re* desirability of using short staple cotton yarn of a small — for ropes and *newars* for tents for the army. 747.

COUNTRY(IES)—

Question *re* ban on export of the *Student* of Jubbulpore to foreign —. 680.

COURT(S)—

Question *re*—

Compromises of suits suggested by the Delhi Civil —. 590.

Reduction in the rate of interest allowed by Civil — on decretal amounts. 581-82.

Submission of the Three-Year Degree Course scheme for the consideration of the Delhi University —. 129-30.

CRIMINAL PROCEDURE (AMENDMENT) BILL—

See "Code of —" under "Bill(s)".

CUSTODIAN(S)—

Question *re* recommendation for promotion of the former — of Mohenjodaro by the Director General of Archaeology. 599.

CUSTOMS DEPARTMENT—

Question *re* Assamese in the —. 878.

D

DAFTRIES QUARTERS—

See "Quarter(s)".

DAIRY FARM(S)—

- Question *re* — for Karol Bagh, Delhi. 590.

DALAL, DR. R. D.—

- Resolution *re*—
Atlantic Charter for a New World Order. 692-94.
- Industrial Research Fund. 843.

DAM, MR. ANANGA MOHAN—

- Election of — to the Standing Committee on Emigration. 424.
- Oath of Office. 1.

Question *re*—

- Assamese in the Customs Department. 878.
- Assamese in the Posts and Telegraphs Department in the Assam Province. 938.
- Assamese on the Assam Bengal Railway. 938.
- Expediting conveyance of mails between Sylhet and Shillong. 939.
- Gazetted and ministerial officers in the Supply Department. 939.
- Hill allowance to the Postal employees at Shillong. 945.
- Protest against the correctness of the latest census figures in Assam. 379-80.

Resolution *re*—

- Indo-Burma Immigration Agreement. 399-401.
- Release of Political Prisoners. 1053-55.

DAS, PANDIT NILAKANTHA—

- Question *re* continuation of the contract for the Hindu Refreshment Room at Delhi Station given to Ballabhdas Eshwardas. 43.
- Resolution *re* Industrial Research Fund. 872.

DATE(S)—

- Question *re*—
and procedure for termination of catering contracts held by Ballabhdas Eshwardas. 422-23.
- Distinction as regards the — of payment of railway dues when paid by a cheque and when paid by a postal money order. 519.
- Policy concerning alteration of — of birth on East Indian Railway. 53-54.

DATTA, MR. AKHIL CHANDRA—

Code of Civil Procedure (Amendment) Bill—

Appointment of — to the Select Committee. 270.

Motion for adjournment *re*—

Indo-Burma Immigration Agreement. 69.

Joint Report by the Delegations from India and Ceylon. 901.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 151-52, 157.

Question *re*—

Desirability of appointing Indian naval architects under the Royal Indian Navy or in the Marine Department. 204.

Licenses for preparation of Ayurvedic medicines from natural fermented ingredients in Delhi. 62.

Policy of recruitment to the Royal Indian Navy. 195-197.

Provision of scholarships for training Indian students as naval architects. 137-38.

Steps for development of the Indian Mercantile Marine for participation in the coastal and overseas trade. 818-19.

Railways (Local Authorities Taxation) Bill—

Motion to refer to Select Committee. 126.

Resolution *re*—

Atlantic Charter for a New World Order. 698-700.

Indo-Burma Immigration Agreement. 357, 362-65, 408, 409.

Release of Political Prisoners. 1021.

DEARNESS ALLOWANCE—

See "Allowance(s)".

DEBT(S)—

Resolution *re* repatriation of India's sterling —.—709-36.

DECLARATION(S)—

Motion for adjournment *re* release of political prisoners and detenus and an immediate — for recognising India's status as a Self-Governing Dominion. 71.

Question *re*—

— in the House of Commons *re* the right of all peoples to choose the form of their Government. 131-32.

DECLARATION(S)—*contd.*Question *re*—*contd.*

Demand for — on India's political status after the War. 136, 472-73.

Recent Anglo-American — *re* the Allies War Aims. 134-35.

DECREE(S)—

Question *re* legislation prohibiting land alienation except at fair market price and execution of mortgage — during the War. 582.

DECRETAL AMOUNT(S)—

Question *re* reduction in the rate of interest allowed by Civil Courts on —. 581-82.

DEFENCE—

Question *re* measures for the — and safety of India. 329-30.

DEFENCE CONSULTATIVE COMMITTEE—

Election of members to the —. 424.

Motion *re* election of six non-official Members to the —. 78-105.

DEFENCE COUNCIL—

Motion for adjournment *re* expansion of the Executive Council and the establishment of the National —. 70-71.Question *re* powers and functions of the National —. 328-29.

DEFENCE DEPARTMENT—

Question *re*—

Higher prices exacted from the civil population than from the — for the same categories of goods. 133-34.

Purchases of cloth by the Supply Department for the purposes of the —. 2-4.

DEFENCE OF INDIA RULES—

Question *re*—

Applications for family or personal allowances from persons detained, interned or externed under the —. 209.

Persons detained, interned, externed or released under the —. 208.

See also "Rule(s)".

DEFENCE SERVICES—

Statement(s) (laid on the table) *re*—

Audit Report — 1941. 526.

Central Government Appropriation Accounts of the — for the year 1939-40. 526.

Central Government Commercial Appendix to the Appropriation Accounts of the — for the year 1939-40 and the Audit Report thereon. 526.

DEGREE COURSE—

Question *re* submission of the Three-Year — scheme for the consideration of the Delhi University Court. 129-30.

DEHEJIA, MR. V. T.—

Oath of Office. 1, 187.

DEHRA DUN—

Question *re*—

Dearness allowance to certain Railway employees at —. 946.

Zone allowance to certain inferior staff at — and complaint *re* delay in disposal of appeals in Moradabad Division. 946.

DELEGATION(S)—

Indo-Burma Immigration Agreement and the Joint Report of the Indo-Ceylon — (laid on the table). 547-56.

Motion *re* Joint Report by the — from India and Ceylon. 885-83.

DELHI—

Question *re*—

Appointment of a Sikh or Hindu officer as Secretary of the — and New Delhi Municipal Committees. 588-89.

Appointments, promotions, etc., in the staff of the — Municipal Committee. 44.

Building plans sanctioned by the — Improvement Trust. 60-61.

Case against one Mr. Mul Chand by the — Improvement Trust. 61.

Complaints against the chaukidar at the Bhuli Bhatiyari Tank, —. 61.

Compromises of suits suggested by the — Civil Courts. 590.

Continuation of the contract for the Hindu Refreshment Room at — station given to Ballabhdas Ewardas. 43.

Dairy farm for Karol Bagh, —. 590.

DELHI—*contd.*Question *re—contd.*

- Desirability of conveying shackled — jail prisoners. 679-80.
- Dilatoriness of the Municipal Office. — in receiving payments of and passing receipts for municipal dues. 590.
- Double fee charged in the Punjab and — public school from students whose fathers pay income-tax. 817.
- Filtered water rates charged by the — and New Delhi Municipal Committees. 587.
- House rent allowance to migratory and non-migratory Government staff not provided with quarters at —. 53.
- Insanitary condition of Karol Bagh. —. 589.
- Lack of civic amenities in certain localities of —. 52.
- Licenses for preparation of Ayurvedic medicines from natural fermented ingredients in —. 62.
- Muslims appointed to certain posts in the — Telegraph Engineering Division. 342.
- Non-allocation of time for broadcasting Sikh religious programme by the — Broadcasting Station. 675-76.
- Opening of the Public latrines built in Karol Bagh. —. 61.
- Ordinance transferring powers of the Treasurer to the Registrar of the Delhi University. 131.
- Overcrowding in the third class on 19-Up and 20-Down — Express trains. 38.
- Postponing till after the war of building operations on the — Improvement Trust plots. 55.
- Principle for promotion of selected staff in the — Division of North Western Railway. 48.
- Refusal of gun licenses to Government servants in —. 674-75.
- Special Police Officers in the — City. 61.
- Submission of the Three-Year Degree Course scheme for the consideration of the — University Court. 129-30.

DELHI ADMINISTRATION—

Question *re* scrutiny at renewals of arms licences by the —. 675.

DELHI MASAJID BILL—

See "Bill(s)".

DELHI RESTRICTION OF USES OF LAND BILL—

See "Bill(s)".

DEMAND FOR EXCESS GRANT IN RESPECT OF—

- Andamans and Nicobar Islands. 835.
- Capital Outlay on Vizagapatam Harbour. 836.
- Education. 834.
- Grants-in-aid to Provincial Governments —. 834.
- India Office and High Commissioner's Establishment Charges. 833.
- Mint. 834.
- Ports and Pilotage. 833.
- Provincial Excise. 833.
- Transfer to Revenue Reserve Fund. 834-35.
- Working Expenses-Maintenance of Ferry Steamers and Harbours. 835.
- Working Expenses-Maintenance of Structural Works. 835.

DEOLI—

- Motion for adjournment *re* discontent among detenus at the — Detention Camp. 209, 243-61.
- Question *re* hunger-strike in the — Detention Camp. 417-19.

DEPARTMENT(S)—

Question *re* manual and non-manual workers in the — of the Railways. 752.

DEPARTMENT(S), HEADS OF—

See "Head(s) of Department".

DEPARTMENT OF COMMUNICATIONS—

See "Communication, Department of".

DEPARTMENTAL EXAMINATION(S)—

See "Examination(s)".

DEPLETION—

Question *re* — in the strength of the Traffic Section of the Posts and Telegraphs Department. 507-08.

DEPORTATION(S)—

Question *re* —, arrest and detention of Sardar Ajaib Singh of the Hongkong British Police. 471-72, 473-74.

DEPUTATIONIST(S)—

Question *re* complaints made by the Hindu — to the Controller of Broadcasting at Lucknow. 463-64.

DEPUTY DIRECTOR GENERAL OF ARCHÆOLOGY—

Question *re* contemplated change of the tenure post of the — into a permanent one. 813-914.

DESHMUKH, DR. G. V.—

Buddha Gaya Temple Bill—
Motion for leave to introduce. 498.

Hindu Married Women's Right to Separate Residence and Maintenance Bill—

Motion to refer to Select Committee. 171-72, 173-74, 175-177.

Muslim Personal Law (*Shariat*) Application (Amendment) Bill—

Motions to refer to Select Committee and to circulate. 494.

Special Marriage (Amendment) Bill—
Motion for leave to introduce. 177.

Motion to circulate. 481-483, 484-485.

DESHMUKH, MR. GOVIND V.—

Election of — to the Defence Consultative Committee. 424.

Hindu Marriage Disabilities Removal Bill—

Motion to refer to Select Committee. 169, 170, 171.

Motion for adjournment *re*—

Discontent among detenus at the Deoli Detention Camp. 249-51.

Economic condition of cotton growers. 114-17, 122-24.

Expansion of the Executive Council and the establishment of the National Defence Council. 70, 71.

Motion *re*—

Election of six non-official Members to the Defence Consultative Committee. 96-102.

Joint Report by the Delegations from India and Ceylon. 917-19.

Question *re*—

Abolition of the civil side of the Indian Medical Service. 197, 336.

Appointment of the Agent General of India to the United States of America. 266-67.

Australian officers in the Indian Army. 200-202.

Australians given emergency commissions in the Indian Army. 677-79.

DESHMUKH, MR. GOVIND V.—
contd.

Question *re*—*contd.*

Broadcasting of Hindu religious programmes by Muslim announcers and artists. 464-65.

Complaints as regards the Hindi language used by the All-India Radio. 465

Complaints made by the Hindu deputationists to the Controller of Broadcasting at Lucknow. 463-64.

Continuation of subsidies to the Imperial Airways, the National Airways and the P. and O. Company. 13-15.

Demand for declaration on India's political status after the War. 136, 472-73.

Desirability of composing and broadcasting of war news, etc., by Indians in Indian languages. 202-204.

Desirability of using short staple cotton yarn of a small count for ropes and *newsars* for tents for the army. 747.

Distinctions between the Indian and European members of the Indian Medical Service. 197-98.

Double censorship over cinema films for adult and for universal exhibition. 330-31.

Electrical rates charged by Railways and other electricity producers at Howrah. 39.

Malaya Government's Bill for utilizing the Indian Immigration Fund for importation of Javanese labour. 473.

Monopoly to Mr. C. B. Newbury for distribution of news reels. 331.

Opinion in favour of Inter-caste as well as *Sogotra* marriage received by the Hindu Law Committee. 136.

Percentage of officers of the Indian Medical Service on the civil side recalled to the army. 198-200.

Personnel and Research Branches on State Railways. 41-42.

Procedure followed in executing army orders for the supply of woollen blankets. 746-47.

Proportion of Hindus and Muslims in the Indian Army and Navy and recruitment from the provinces. 465-66.

"Public Educational Trust Limited", Simla. 338-41.

DESHMUKH, MR. GOVIND V.—
*contd.*Question *re—contd.*

Recommendations made by the Indian Medical Association. 595, 676.

Reforms Commissioner's visits to Provinces for collecting public opinion on modifications in the present constitution of India. 333-34.

Rules for allotment, etc., of rent free or rented railway quarters. 42.

Scales of pay of stenographers on State Railways. 39-41.

Seeking consultation of Indian Medical Association for non-official personnel of Central and Provincial Committees for advising emergency recruitment to Indian Medical Service. 595-97.

Showing in India of films of the films divisions of the British Ministry in Indian languages. 331.

Sisters and nurses in the Irwin Hospital, New Delhi. 52.

Supply of ropes and *newars* to the army for tents. 746.

Thefts and burglaries in New Delhi. 57-59.

Desirability of releasing political prisoners. 191.

Hunger-strike in the Deoli Detention Camp. 419.

Legislation prohibiting land alienation except at fair market price and execution of mortgage decrees during the War. 582.

Provision of a platform at the Parasnath Railway Station. 741-42.

Release of political prisoners. 880.

Reciprocity Bill—

Motion for leave to introduce. 177.

Motion to circulate. 487-89.

Resolution *re—*

Atlantic Charter for a new world order. 218-20, 227, 228, 241, 242.

Release of Political Prisoners. 1054-37.

DETENTION(S)—Motion for adjournment *re* arrest and — of Mr. S. K. D. Paliwal. 144.Question *re* deportation, arrest and — of Sardar Ajaib Singh of the Hongkong British Police. 471-72, 473-74.**DETENTION CAMP(S)—**Motion for adjournment *re* discontent among detenues at the Deoli —. 209, 243-61.Question *re* hunger-strike in the Deoli —. 417-19.**DETENU(S)—**Motion for adjournment *re—* Discontent among — at the Deoli Detention Camp. 209, 243-61.

Release of political prisoners and — and an immediate declaration for recognising India's status as a Self-Governing Dominion. 71.

DEVELOPMENT DEPARTMENT COMMITTEE—Question *re* appointment of a non-official advisory committee to advise the Post-War —. 137.**DIFFERENTIAL TREATMENT—**Question *re —* to 1925 North Western Railway strikers. 68.**DILATORINESS—**Question *re —* of the Municipal Office, Delhi, in receiving payments of and passing receipts for municipal dues. 590.**DIRECTOR GENERAL OF ARCHÆOLOGY—**Question *re—* Recommendation for promotion of the former custodian of Mohenjodaro by the —. 599.
Reduction of pay of clerks of his office by the —. 599-600.**DISCRIMINATION(S)—**Question *re* removal of — as regards salary, etc., of the British and Indian army officers and soldiers. 659-61.**DISORDER(S)—**Question *re* necessity of maintaining the Indian army well-equipped and at adequate strength for meeting internal — and external aggression. 470-71.**DISTINCTION(S)—**Question *re—* — as regards the date of payment of railway dues when paid by a cheque and when paid by a postal money order. 519.

DISTINCTION(S)—*contd.*Question *re—contd.*

— between the Indian and European members of the Indian Medical Service. 197-98.

DIVISION(S)—

— on Mr. Jamnadas M. Mehta's amendment to the motion *re—*
Joint Report by the Delegations from India and Ceylon. 933.

— on the closure motion on the motion *re—*

Joint Report by the Delegations from India and Ceylon. 931.

Excess Profits Tax (Second Amendment) Bill—

— on Sir Cowasji Jehangir's motion to amend sub-section (3) of the proposed section 10A in clause 655-56.

— on the motion to amend clause 8. 772.

Madras Port Trust (Amendment) Bill—

— on the motion for substitution of the words "Madras Piece-goods Merchants' Association" for the words "Madras Trades Association" in the proposed section 8 (1) in clause 2. 625.

Professions Tax Limitation Bill—

— on the motion to refer to Select Committee. 169.

DIVISIONAL SUPERINTENDENT(S)—

Question *re—*

Disposal of petitions, not being appeals, to higher authorities than — on Railways. 16-17.

Disregard of claims of Muslims in the office of the — North Western Railway, Ferozepore. 68.

Issuing of instructions to the North Western Railway Administration for holding only one selection in the Divisions for recruitment to posts controlled by the —. 750-51.

DIWALI—

Question *re* one holiday for — and two for Id-ul-Fitr allowed in New Delhi Municipal Girls High School and Municipal Institutions. 589.

DOCTOR(S)—

Question *re* rules authorizing State Railways to reject medical recommendations for leave from — other than Railway medical authorities. 518.

DOMINION(S)—

Motion for adjournment *re—*

Assurance to grant India the status of a Self-Governing —. 343.

Failure of the Government of India to instruct Sir Shanmukham Chetty *re* the grant to India of the status of a Self-Governing —. 343.

Release of political prisoners and detenus and immediate declaration for recognising India's status as a Self-Governing —. 71.

DRIVER(S)—

Question *re* distinction amongst Indian and European Guards and — on East Indian Railway in the matter of Running Room Accommodation. 55.

DRUG(S)—

Question *re* lists of war requirements, articles manufactured and — produced in India. 263.

DUE(S)—

Question *re* dilatoriness of the Municipal Office, Delhi, in receiving payments of and passing receipts for municipal —. 590.

DUFF COOPER, THE RIGHT HONOURABLE MR.—

Question *re* talking points on India prepared by the —. 323-25.

DUMASIA, MR. N. M.—

Resolution *re* Atlantic Charter for a New World Order. 694-97.

DUSEHRA—

Question *re* stoppage of the — holiday return tickets on North Western Railway. 738-39.

DUTY(IES)—

Question *re—*
Authorizing Station Masters on — to fix rates for articles supplied to passengers not included in the tariff list. 521.

Double — imposed on watermen and sweepers at roadside stations on North Western Railway. 750C.

DUTY(IES)—*contd.*Question *re*—*contd.*

Import — on United States of America goods. 680-81.

Railways enforcing an intervening relieving — period on qualified Assistant Station Masters promoted as Station Masters before their permanent postings. 692.

E

EAST INDIAN RAILWAY—

See "Railway(s)".

EASTERN BENGAL RAILWAY—

See "Railway(s)".

EASTERN GROUP SUPPLY COUNCIL—

Question *re* benefits accruing to India due to the constitution of the —. 69.

ECONOMIC CONDITION—

Motion for adjournment *re* — of cotton growers. 72, 114-24.

ECONOMIC POST-WAR PROBLEMS—

See "Post-War Problem(s)".

EDUCATION—

Demand for Excess Grant in respect of —. 834.

EDUCATIONAL ASSISTANCE RULES—

See "Rule(s)".

EFFICIENCY BAR—

Question *re*—

Cases of removal of the — of Income-tax Officers in the Central Provinces and the United Provinces. 682.

Certain Income-tax Officers stopped at the second — in the United Provinces. 342.

Procedure followed in imposing the penalty of stoppage at the —. 682.

ELECTION(S)—

Motion *re*—

— of a member to the Standing Committee on Emigration. 269-70, 424.

— of six non-official Members to the Defence Consultative Committee. 78-105, 424.

ELECTION(S)—*contd.*Question *re*—

Nomination or — of members to the Immigration and the Central Haj Committees. 807-11.

Nomination and — of members to the Railway Central and Local Advisory Committees. 739-40.

ELECTRICAL DIVISION—

Question *re* Wiremen in the — and Provincial Divisions, Central Public Works Department. 60.

ELECTRICAL RATE(S)—

Question *re* — charged by Railways and other electricity producers at Howrah. 39.

ELECTRICITY—

Question *re* electrical rates charged by railways and other — producers at Howrah. 39.

ELECTRODE(S)—

Question *re* instructions to East Indian and North Western Railways to obtain supply of — from the Indian firms. 55.

EMERGENCY COMMISSION(S)—

See "Commission(s)".

EMERGENCY RECRUITMENT—

See "Recruitment".

EMIGRATION—

Motion *re* election of a member on the Standing Committee on —. 269-70, 424.

EMPLOYEE(S)—

Question *re*—

Amount of the permanent travelling allowance admissible to certain railway —. 20.

Authority for depriving a railway — of the right of appeal against adverse remarks in Character Roll. 19.

Dearness allowance to certain Railway — at Dehra Dun. 946.

— losing jobs for habitual indebtedness on East Indian Railway. 49.

Grievances of the — of Shahdara-Saharanpur Light Railway. 742-43.

EMPLOYEE(S)—*contd.*Question *re—contd.*

- Hill allowance to the Postal — at Shillong. 945.
- Muslim — allegations of harassment, maltreatment, etc., against the Executive Officers of the Agra Cantonment Board. 466-67.
- Passes falsely obtained by certain railway — in Moradabad Division. East Indian Railway. 52-53.
- Pay, seniority, etc., of a railway — reduced in grade on subsequent re-promotion to his former post. 517.
- Policy concerning grant of dearness and war allowance to postal —. 413-14.
- Policy *re* correction of the recorded wrong age of non-gazetted railway —. 518.
- Position of Muslim clerical — of the Assam Bengal Railway on amalgamation with Eastern Bengal Railway. 940-41.
- Postal — joining service before the 15th July, 1931, deprived of the Old Scale of Pay. 419.
- Railway Board orders against reduction in an —'s pay. 264.
- Railways affording opportunity for an explanation to its — before adverse reports are recorded against them. 19.
- Restriction on granting of full gratuity to a discharged railway —. 516-17.
- Restriction on granting of travelling allowance to a railway — appearing for departmental examination on North Western Railway. 516.
- Suspensions of railway — and the working of the Payment of Wages Act. 420-21.

EMPLOYMENT(S)—

Question *re* — of a non-Hindu for catering by Ballabhdas Eshwardas, catering contractors, on East Indian and North Western Railways. 421-22.

ENEMY FIRM(S)—

See "Firm(s)".

ENGLAND—

Question *re* stoppage of the overseas allowance of the Indian Pilot Officers amalgamated with the Royal Air Force in —. 207-208.

EQUIPMENT—

Question *re* inadequate — of the Indian army. 468-69.

ESSAIK SAIT, MR. H. A. SATHAR

H.—

Question *re—*

- Extensions of service to Superintendents. 49.
- Muslim officers employed by the Calcutta, Madras, Bombay and Karachi Port Trusts. 59.
- Patients treated at and expenditure on the Irwin Hospital, New Delhi. 51.
- Savings due to setting up of the Port Haj Committees. 36.
- Suggestions made by the Port Haj Committees. 683-92.

ESTABLISHMENT—

- Motion for adjournment *re* expansion of the Executive Council and the — of the National Defence Council. 70-71.
- Question *re* paucity of Indians in the superior — of State Railway Presses. 60.

ESTABLISHMENT ROLL(S)—

Question *re* source for preparation of North Western Railway Budgets consequent on stoppage of publication of —. 423.

EUROPEAN(S)—

Question *re—*

- Alleged preference for — in selecting the Secretaries of the Government of India Departments. 206-207.
- Distinctions between the Indian and — members of the Indian Medical Service. 197-198.
- Emergency Commissions to Indians, Anglo-Indians and —. 662-63.
- Marriage allowance of — and special allowance of non— officer Cadets. 875-76.

EUROPEAN DRIVERS—

See "Driver(s)".

EUROPEAN GUARDS—

See "Guard(s)".

EXAMINATION(S)—

Question *re*—
— in telegraphy held at the East
Indian Railway School of Trans-
portation, Chandausi, in 1941.
17, 1011.

Restriction on granting of travel-
ling allowance to a railway
employee appearing for depart-
mental — on North Western
Railway. 516.

EXCESS PROFITS TAX (AMEND-
MENT) BILL—

See "Bill(s)".

EXCESS PROFITS TAX (SECOND
AMENDMENT) BILL—

See "Bill(s)".

EXCHANGE(S)—

Question *re* proposal for the introduc-
tion of the message rate system in
certain telephone — in India.
17-18.

EXECUTIVE COUNCIL—

Motion for adjournment *re*—

Expanded —. 142-43.

Expansion of the — and the
establishment of the National
Defence Council. 70-71.

Question *re* increase in the number
of the Indian Members of the
Governor General's — and con-
sequent increase in the number of
the Government of India Depart-
ments. 877-78.

EXECUTIVE OFFICER(S)—

Question *re* Muslim employees' alle-
gations of harassment, maltreat-
ment, etc., against the — of the
Agra Cantonment Board. 466-67.

EXEMPTION(S)—

Question *re*—

— from age restriction of certain
Markers for recruitment to higher
grades in the subordinates ser-
vice on North Western Railway.
747-48.

— under section 5(3) of the Pay-
ments of Wages Act on State
Railways. 141.

EXHIBITION(S)—

Question *re*—

• Double censorship over cinema films
for adult and for universal —.
330-31.

Non-— of complaint books and
other complaints against Ballab-
das Eshwardas, Catering Con-
tractors. 520.

EXPANSION—

Motion for adjournment *re* — of
the Executive Council and the
establishment of the National
Defence Council. 70-71.

EXPENDITURE—

Question *re* —

Income, —, etc., of the Allaha-
bad Cantonment Board. 37.

Officers and ministerial staff of the
Department of Communications
and its attached and subordinate
offices who moved up to Simla
last summer and — incurred in
the move. 24.

Patients treated at and — on the
Irwin Hospital, New Delhi. 51.

EXPLANATION—

Question *re* railways affording oppor-
tunity for an — to its employees
before adverse reports are recorded
against them. 19.

EXPLOITATION—

Question *re* steps for full — of the
resources in the Madras Presidency
for supply of war materials. 506-
07.

EXPLOSIVES LICENSES—

See "License(s)".

EXPLOSIVES RULE(S)—

Question *re* dealers in India apply-
ing for licenses for establishment
of gunpowder magazine and for
permits under Rule 2(2) of the —.
140.

EXPRESS TRAINS—

See "Train(s)".

EXTENSION(S)—

Question *re*—

Desirability of further — of the
time of legal tender of the
Victoria coins. 881.

— of service to Superintendents.
49.

EXTERNAL AGGRESSION—

See "Aggression".

EXTERNMENT—

Question *re* — of persons — from
Hongkong and internment in the
Punjab. 332-33.

F

FACILITY(IES)—

Question *re* — for studies in and outside India to the staff of the Imperial Veterinary Research Institute. 601.

FACTORIES (AMENDMENT) BILL—

See "Bill(s)".

FAMILY ALLOWANCE—

See "Allowance(s)".

FARE(S)—

Question *re* enhancement in the passage — charged from the Indian Haj pilgrims. 51.

FAZL-I-HAQ PIRACHA, KHAN
BAHADUR SHAIKH—

Question *re*—

Alleged bogus appointments in the Howrah Division, East Indian Railway. 46.

Alleged misuse of certain powers under the Income-tax Act by the Income-tax Authorities. 59.

Applications for explosives licenses from certain towns. 141.

Commercial Group Staff *vis-a-vis* the Transportation staff on East Indian Railway. 47.

Consumption of iron and steel for civil and industrial purposes. 133.

Dealers in India applying for licenses for establishment of gunpowder magazine and for permits under Rule 2(2) of the Explosives Rules. 140.

Guards in Moradabad Division, East Indian Railway. 47.

Higher prices exacted from the civil population than from the Defence Department for the same categories of goods. 133-34.

Muslim staff at Patiala Railway Station, North Western Railway. 47.

Non-advertisement for certain posts in Howrah Division, East Indian Railway. 46.

Promotion of inferior staff to certain posts under the Power Superintendent. Howrah Division, East Indian Railway. 45.

Promotion to posts of Section Controllers, Grade 'A', in Howrah Division, East Indian Railway. 45.

Reconstruction of the mosque on the Circular Road, New Delhi. 56.

FEDERAL COURT (SUPPLEMENTAL POWERS) BILL—

See "Bill(s)".

FEE(S)—

Question *re* double — charged in the Punjab and Delhi public Schools from students whose fathers pay income-tax. 817.

FEROZABAD—

Question *re* Railway accident between Harangau and — stations, East Indian Railway. 45.

FEROZEPORE—

Question *re* disregard of claims of Muslims in the Office of the Divisional Superintendent, North Western Railway, —. 68.

FILM(S)—

Question *re*—

Double censorship over cinema — for adult and for universal exhibition. 330-31.

Showing in India of the — of the — division of the British Ministry in Indian languages. 331.

FILMS DIVISION—

Question *re* showing in India of the films of the — of the British Ministry in Indian languages. 331.

FILTERED WATER RATE(S)—

See "Water Rate(s)".

FINANCE BILL—

See "Indian —" under "Bill(s)".

FIREMAN(EN)—

Question *re* certain boy — on North Western Railway electing old educational assistance rules. 48.

FIRM(S)—

Question *re*—

— supplying tentage to the Supply Department. 935-7.

Instruction to East Indian and North Western Railways to obtain supply of electrodes from the Indian —. 55.

Taking over of the enemy — by the Controller of Enemy Property and consequent litigations. 811-13.

FIRST AID—

Question *re* guards not qualified in the — on East Indian Railway. 47.

FOOD—

Question *re—*
Rates for articles of — at the East Indian Railway School of Transportation, Chandausi. 23, 1013.

Reports against bad articles of — served by Messrs. Hazir and Company, Catering Contractors, East Indian Railway School of Transportation, Chandausi. 23.

FOOD INSPECTOR(S)—

See "Inspector(s)".

FORCE(S)—

Question *re* restriction on railway workshop apprentices as regards applying for service in His Majesty's —. 508.

FOREIGN COUNTRY(IES)—

See "Country(ies)".

FORM(S)—

Amendment to certain rules and — of the Insurance Rules. 73-78.

Question *re* new — of the return of Income. 193-195.

FUNCTION(S)—

Question *re* powers and — of the National Defence Council. 328-29.

FUND(S)—

Question *re* Malaya Government's Bill for utilizing the Indian Immigration — for importation of Javanese labour. 473.

Resolution *re* the Industrial Research —. 836-73.

G**GANG STAFF—**

See "Staff".

GAYA TEMPLE BILL—

See "Buddha —" under "Bill(s)".

GAZETTED HOLIDAYS—

See "Holidays".

GAZETTED OFFICER(S)—

Question *re* — and ministerial — in the Supply Department. 939.

GAZETTED POST(S)—

See "Appointment(s)".

GAZETTED RAILWAY EMPLOYEE(S)—

See "Employee(s)".

GAZETTED STAFF—

See "Staff".

GENERAL HEADQUARTERS—

Question *re* strength of the General Headquarters Police. 674.

GENERAL MANAGER(S)—

Question *re* selection posts or selection grades specified by the — on certain State Railways. 30-36.

GHEE—

Question *re* failure to use pure — for Indian meals by Ballabhdas Eswardas. 54.

GHIASUDDIN, MR. M.—

Motion *re* joint Report by the Delegates from India and Ceylon. 915-17.

Resolution *re* release of Political Prisoners. 1052.

GHUZNAVI, SIR ABDUL HALIM—

Appointment of — to the Committee on Petitions. 425.

Motion for Adjournment *re—*

Placing of the S. S. "Akbar" at the Calcutta Port to carry Haj Pilgrims. 343, 344, 395-97, 398, 399.

Statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of Islam. 456, 459, 460, 461, 462.

Question *re—*

Benefits accruing to India under the Lease and Lend Act of the United States of America. 4-6.

Declaration in the House of Commons *re* the right of all peoples to choose the form of their Government. 131-32.

Increase in the number of the Indian Members of the Governor General's Executive Council and consequent increase in the number of the Govt. of India Departments. 877-78.

Paucity of Indians amongst the Secretaries of the Government of India Departments. 876-77.

GHUZNAVI, SIR ABDUL HALIM—
*contd.*Question *re—contd.*

Purchases of cloth by the Supply Department for the purposes of the Defence Department. 24.

Resolution *re* Indo-Burma Immigration Agreement. 210, 356, 358-62, 366, 370, 380, 406-08.

GIDNEY, LIEUT.-COLONEL SIR HENRY—

Election of — to the Defence Consultative Committee. 424.

Excess Profits Tax (Second Amendment) Bill—

Motion to refer to Select Committee. 289.

Consideration of clause 6. 653-54.

Hindu Married Women's Right to Separate Residence and Maintenance Bill—

Motion to refer to Select Committee. 176-77.

Mines Maternity Benefit Bill—

Motion to consider. 429.

Consideration of—

Clause 3. 430, 431-32, 433.

Clause 4. 436, 437.

Clause 5. 439, 440, 441, 446.

Clause 6. 447.

Motion for adjournment *re* discontent among detenus at the Deoli Detention Camp. 246-47, 261.

Motion *re—*

Election of six non-official Members to the Defence Consultative Committee. 81-82, 83, 92, 93, 101.

Joint Report by the Delegations from India and Ceylon. 901-08, 923, 924.

Nomination of — to the Panel of Chairmen. 268.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 154-56.

Motion to consider. 478-79.

Question *re—*

Depletion in the strength of the Traffic Section of the Posts and Telegraphs Department. 507-08.

Marriage allowance of European and special allowance of non-European officer Cadets. 875-76.

Policy *re* correction of the recorded wrong age of non-gazetted railway employees. 518.

Restriction on railway workshop apprentices as regards applying for service in His Majesty's forces. 508-10.

GIDNEY, LIEUT.-COLONEL SIR HENRY—*contd.*Question *re—contd.*

Rules of procedure on East Indian Railway *re* correction of the recorded wrong age of non-gazetted staff. 518.

Steps for ensuring steady flow of trained telegraphists for civil and military purposes. 508.

Question (Supply.) *re—*

Australian officers in the Indian Army. 200-201.

Australians given emergency commissions in the Indian Army. 678, 679.

Benefits accruing to India under the Lease and Lend Act of the United States of America. 6.

Complaints against non-grant of leave privileges due to inadequacy of relieving staff on North Western Railway. 264-65.

Control of Indian mill-made paper. 580.

Desirability of appointing Indian Naval architects under the Royal Indian Navy or in the Marine Department. 204.

Distinctions between the Indian and European members of the Indian Medical Service. 198.

Inadequate equipment of the Indian army. 469.

Minimum and maximum percentages for representation of the minority communities in services. 667.

Necessity of maintaining the Indian army well-equipped and at adequate strength for meeting internal disorders and external aggression. 471.

Percentage of officers of the Indian Medical Service on the civil side recalled to the army. 199.

Policy of recruitment to the Royal Indian Navy. 196, 197.

Purchases of cloth by the Supply Department for the purposes of the Defence Department. 4.

Recent Anglo-American declaration *re* the Allies War Aims. 135.

Representation of minorities in State-managed Railway Services. 10.

Seeking consultation of Indian Medical Association for non-official personnel of Central and Provincial Committees for advising emergency recruitment to Indian Medical Service. 596.

Steps for improving the War effort propaganda services. 665.

GIDNEY, LIEUT.-COLONEL SIR
HENRY—*concl'd.*

Question (Supply.) *re—cont'd.*

Termination of the contract of the Bengal and North Western Railway. 502.

Resolution *re—*

Atlantic Charter for a new World Order. 703-06.

Indo-Burma Immigration Agreement. 357-58, 365-69, 380, 381, 382, 385, 386, 406, 407.

Industrial Research Fund 663-65.

Special Marriage (Amendment) Bill—
Motion to circulate. 485.

GIRL(S)—

Question *re* one holiday for Diwali and two for Id-ul-Fitr allowed in New Delhi Municipal — High School and Municipal institutions. 589.

GOODS—

Question *re—*

Higher prices exacted from the civil population than from the Defence Department for the same categories of —. 133-34.

Import duty on United States of America —. 680-81.

GOODS STAFF—

Question *re* Confirmation in higher grades from the Howrah —. 43.

GOPALASWAMI, MR. R. A.—

Code of Criminal Procedure (Amendment) Bill—

Re-appointment of — to the Select Committee. 270.

Oath of office. 129.

GOVERNMENT—

Question *re* declaration in the House of Commons *re* the right of all peoples to choose the form of their —. 131-32.

GOVERNMENT OFFICER(S)—

See "Officer(s)".

GOVERNMENT OF INDIA—

Motion for Adjournment *re* failure of the — to instruct Sir Shanmukham Chetty *re* the grant to India of the Status of a Self-Governing Dominion. 343.

GOVERNMENT OF INDIA—*cont'd.*

Question *re—*

Alleged preference for Europeans in selecting the Secretaries of the — Departments. 206-207.

Increase in the number of the Indian Members of the Governor General's Executive Council and consequent increase in the number of the — Departments. 877-78.

Paucity of Indians amongst the Secretaries of the — Departments. 876-77.

Practice in the matter of observing the percentage for representation of minority communities in — services. 668.

Scales of pay in the — Departments and their Attached and Subordinate Offices set up since 1st April, 1939. 674.

Technical posts in the — Secretariat and Attached and Subordinate Offices not subject to the orders regarding communal reservations. 668-73.

See also "Central Government".

GOVERNMENT OF INDIA ACT—

See "Act(s)".

GOVERNMENT OF INDIA
PRESS(ES)—

See "Press(es)".

GOVERNMENT OF INDIA STAFF—

See "Staff"

GOVERNMENT SERVANT(S)—

See "Servant(s)".

GOVERNMENT STAFF—

See "Staff".

GOVERNMENT SUBSIDY—

See "Subsidy".

GOVERNOR GENERAL—

Question *re* increase in the number of the Indian Members of the —'s Executive Council and consequent increase in the number of the Govt. of India Departments. 877-78.

GOVERNOR GENERAL, HIS
EXCELLENCY THE—

—'s assent to Bills. 72.

GRADE(S)—

- Question *re*—
Confirmation in higher — from the Howrah goods staff. 43.
Exemption from age restriction of certain Markers for recruitment to higher — in the subordinate service on North Western Ry. 747-48.
Pay, seniority, &c., of a railway employee reduced in — on subsequent re-promotion to his former post. 517.
Selection posts or selection — specified by the General Managers on certain State Railways. 30-36.

GRAND TRUNK EXPRESS—

- Question *re* late arrivals of the — at New Delhi Railway Station. 743-45.

GRANT(S)—

- Question *re* policy concerning — of dearness and war allowance to postal employees. 413-14.

GRANTS-IN-AID TO PROVINCIAL GOVERNMENTS—

- Demand for Excess Grant in respect of —. 834.

GRATUITY(IES)—

- Question *re* restriction on granting of full — to a discharged railway employee. 515-17.

GRIEVANCE(S)—

- Question *re* — of the employees of Shahdara-Saharanpur Light Railway. 742-43.

GROUP(S)—

- Question *re* notifications extending the payment of Wages Act to industrial establishments or classes or — of industrial establishments. 141.

GUARD(S)—

- Question *re*—
Distinction amongst Indian and European — and Drivers on East Indian Railway in the matter of Running Room Accommodation. 53.
— in Moradabad Division, East Indian Railway. 47.
— not qualified in the First Aid on East Indian Railway. 47.

GUARD(S)—*contd.*

- Question *re*—*contd.*
North Western Railway Notification advertising recruitment to posts of —, Class I, Grade I. 505-06.
Promotion of Railway — from Grade II to Grade III. 53.

GUN LICENSE(S)—

- See "License(s)".

GUNPOWDER MAGAZINE—

- Question *re* dealers in India applying for licenses for establishment of — and for permits under Rule 2(2) of the Explosives Rules. 140.

GWILT, MR. E. L. C.—

- Indian Companies (Amendment) Bill—
Motion to pass. 825-26.
Question *re* desirability of conveying shackled Delhi jail prisoners. 679-80.
Question (Supply.) *re* steps for improving the War effort propaganda services. 665, 666.
Resolution *re* the Industrial Research Fund. 866-67.

H

HABIBUR RAHMAN, DR.—

- Question *re* case of a military sepoy found travelling in irregular manner at Kiul Railway Station, East Indian Railway. 68.

HAJ COMMITTEE—

- Question *re*—
Nomination or election of members to the Immigration and the Central —. 807-11.
Suggestions made by the Port —. 683-92.

HAJ PILGRIM(S)—

- Motion for Adjournment *re* placing of the S. S. "Akbar" at the Calcutta Port to carry —. 343-44, 395-99.
Question *re* enhancement in the passage fare charged from the Indian —. 51.
See also "Pilgrim(s)".

HAJ TRAFFIC—

- Question *re* participation of the Scindia Shipping Company in the —. 593-95.

HARANGAU—

- Question *re* Railway accident between — and Ferozabad stations, East Indian Railway. 43.

HARASSMENT—

Question *re* Muslim employees' allegations of —, maltreatment, &c., against the Executive Officers of the Agra Cantonment Board. 466-67.

HAZIR AND COMPANY, MESSRS.—
Question *re*—

Monthly amounts paid to the Catering Contractors, —, by the East Indian Railway School of Transportation, Chandausi. 22.

Reports against bad articles of food served by —. Catering Contractors, East Indian Railway School of Transportation, Chandausi. 23.

HEAD(S) OF DEPARTMENT(S)—

Question *re* removal of the offices of — of Assam Bengal Railway from Chittagong to Calcutta. 942.

HEAD POST OFFICE(S)—

See "Post office(s)".

HEAD TRAIN CLERK(S)—

See "Clerk(s)".

HIGH COMMISSIONER FOR INDIA—

Cases in which the lowest tenders have not been accepted by the — laid on the table. 522-25.

HIGH SCHOOL(S)—

See "School(s)".

HIGHER AUTHORITY(IES)—

See "Authority(ies)".

HILL ALLOWANCE(S)—

See "Allowance(s)".

HINDI—

Question *re* complaints as regards the — language used by the All-India Radio. 465.

HINDU(S)—

Question *re*—

Alleged insult to the Imam of a mosque in Qutab Area by a — subordinate of Archaeological Department. 598-99.

Appointment of a Sikh or — officer as Secretary of the Delhi and New Delhi Municipal Committees. 588-89.

HINDU(S)—*contd.*

Question *re*—*contd.*

Continuation of the contract for the — Refreshment Room at Delhi Station given to Ballabhdas Ewardas. 43.

Employment of a — for catering by Ballabhdas Eshwardas, catering contractors, on East Indian and North Western Railways. 421-22.

Proportion of — and Muslims in the Indian Army and Navy and recruitment from the provinces. 465-66.

Seniority of certain — *vis-a-vis* certain Muslims in the Binding Department of the Government of India Press, New Delhi. 603.

HINDU CONTRACTOR(S)—

See "Contractor(s)".

HINDU DEPUTATIONISTS—

See "Deputationist(s)".

HINDU LAW COMMITTEE—

Question *re* opinion in favour of Inter-caste as well as *Sagotra* marriage received by the —. 136.

HINDU MARRIAGE DISABILITIES REMOVAL BILL—

See "Bill(s)".

HINDU MARRIED WOMEN'S RIGHT TO SEPARATE RESIDENCE AND MAINTENANCE BILL—

See "Bill(s)".

HINDU RELIGIOUS PROGRAMME(S)—

See "Programme(s)".

HINDU STUDENT(S)—

See "Student(s)".

HIS MAJESTY'S FORCE(S)—

See "Force(s)".

HODSON, MR.—

Question *re* appointment of — as the Reforms Commissioner. 138-40.

HOLIDAY(S)—

Question *re*—

Compensation to Railway line staff for working on gazetted —. 946.

HOLIDAY(S)—contd.Question *re*—*contd.*

One — for Diwali and two for Id-ul-Fitr allowed in New Delhi Municipal Girls High School and Municipal Institutions. 589.

Stoppage of the Dusehra — return tickets on North Western Railway. 738-9.

HOME DEPARTMENT—

— Notification issued under the Registration of Foreigners Act, 1939. 73.

HONGKONG—Question *re*—

Deportation, arrest and detention of Sardar Ajai Singh of the — British Police. 471-72, 473-74.

Indians externed from — and interned in the Punjab. 138.

Persons externed from — and interned in the Punjab. 332-33.

HOSPITAL(S)—Question *re*—

Patients treated at and expenditure on the Irwin —, New Delhi. 51.

Sisters and nurses in the Irwin —, New Delhi. 52.

HOURS OF EMPLOYMENT—

Question *re* daily or weekly — for train clerks and head train clerks on North Western Railway. 945.

HOUSE(S)—Question *re*—

Refusal of the Cantonment Board, Allahabad, to give water connections to — in the Cantonment Area. 658-59.

Requisitioning under the Defence of India Rules residential — in Remount Depot, Saharanpur. 331-32.

HOUSE OF COMMONS—

Question *re* declaration in the — *re* the right of all peoples to choose the form of their Government 131-32.

HOUSE RENT ALLOWANCE—

See "Allowance(s)".

HOUSING ACCOMMODATION—

Question *re* provision of — to railway servants. 753.

HOWRAH—Question *re*—

Alleged bogus appointments in the — Division, East Indian Railway. 38, 46.

Competency of the Station Superintendent, —, to grant unrecorded leave to his subordinate staff. 50.

Confirmation in higher grades from the — goods staff. 43.

Electrical rates charged by railways and other electricity producers at —. 39.

Non-advertisement for certain posts in — Division, East Indian Railway. 46.

Promotion of inferior staff to certain posts under the Power Superintendent, — Division, East Indian Railway. 45.

Promotion to posts of Section Controllers, Grade 'A', in — Division, East Indian Railway. 45.

HUNGER-STRIKE—

Question *re* — in the Deoli Detention Camp. 417-19.

I**ID-UL-FITR—**

Question *re* one holiday for Diwali and two for — allowed in New Delhi Municipal Girls High School and Municipal Institutions. 589.

IMAM(S)—

Question *re* alleged insult to the — of a mosque in Qutab Area by a Hindu Subordinate of Archaeological Department. 598-99.

IMMIGRATION—

The Indo-Burma — Agreement and the Joint Report of the Indo-Ceylon Delegation laid on the table. 347-56.

IMMIGRATION AGREEMENT—

Motion for adjournment *re* Indo-Burma —. 69.

IMMIGRATION COMMITTEES—

See "Committee(s)".

IMMIGRATION FUND—

See "Fund(s)".

IMPERIAL AIRWAYS—

Question *re* continuation of subsidies to the —, the National Airways and the P. & O. Company. 13-15.

IMPERIAL COUNCIL OF AGRICULTURAL RESEARCH—

Question *re* Muslim percentage in the — schemes. 56.

IMPERIAL VETERINARY RESEARCH INSTITUTE—

Question *re*—
Paucity of Muslims in the staff of the —. 56, 60.
Permanent Muslim Veterinary Inspectors in the —. 57.
See also "Veterinary Research Institute".

IMPORT DUTY(IES)—

Question *re* — on United States of America goods. 680-81.

IMPORTATION—

Question *re* Malaya Government's Bill for utilizing the Indian Immigration Fund for — of Javanese labour. 473.

IMPROVEMENT TRUST—

Question *re*—
Building plans sanctioned by the Delhi —. 60-61.
Case against one Mr. Mul Chand by the Delhi —. 61.
Postponing till after the war of building operations on the Delhi — plots. 55.

INCOME—

Question *re*—
—, expenditure, etc., of the Allahabad Cantonment Board. 37.
New form of the return of —. 193-195.

INCOME RETURN(S)—

See "Return(s) of Income".

INCOME-TAX—

Motion for adjournment *re* closing of markets to protest against methods of assessing — in Calcutta. 521-22.

Question *re*—

Cases of removal of the efficiency bar of — Officers in the Central Provinces and the United Provinces. 632.

INCOME-TAX—*contd.*

Question *re*—*contd.*

Double fee charged in the Punjab and Delhi public schools from students whose fathers pay —. 817.

INCOME-TAX ACT—

See "Act(s)".

INCOME-TAX (AMENDMENT) BILL—

See "Indian —" under "Bill(s)".

INCOME-TAX AUTHORITIES—

See "Authority(ies)".

INCOME-TAX OFFICE(S)—

Question *re*—

Lack of suitable waiting rooms in the — in Sind and Baluchistan assessment range. 463.

Returns of income, &c., in respect of the — in the Sind and Baluchistan assessment range. 475-76.

INCOME-TAX OFFICER(S)—

Question *re* certain — stopped at the second efficiency bar in the United Provinces. 342.
See also "Officer(s)".

INCONVENIENCE(S)—

Question *re* — by present arrangement of supply of wagons regarding supply of coal. 939-40.

INCREMENT(S)—

Question *re* annual — in the Binding Department, Government of India Press, New Delhi. 604.

INDEBTEDNESS—

Question *re* employees losing jobs for Habitual — on East Indian Railway. 49.

INDIA—

Motion for Adjournment *re*—
Assurance to grant — the status of a Self-Governing Dominion. 343.

Failure of the Govt. of India to instruct Sir Shanmukham Chetty *re* the grant to — of the status of a Self-Governing Dominion. 343.

—'s disassociation in the Inter-allied Conferences and Allied Council to consider the economic post-war problems. 71-72.

INDIA—*contd.*

Motion *re* joint Report by the Delegations from — and Ceylon. 885-933.

Question *re*—

Benefits accruing to — due to the constitution of the Eastern Group Supply Council. 6-9.

Benefits accruing to — under the Lease and Lend Act of the United States of America. 4-6.

Demand for declaration on —'s political status after the war. 334-36.

Detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to Colombo for attending the Conference of All— Burmah and Ceylon Mayors. 334-36.

Indian members on Port Trusts in —. 15-16.

Measures for the defence and safety of —. 329-30.

Proposal for the introduction of the message rate system in certain telephone exchanges in —. 17-18.

Showing in — of the films of the films division of the British Ministry in Indian languages. 331.

INDIA OFFICE AND HIGH COMMISSIONER'S ESTABLISHMENT CHARGES—

Demand for Excess Grant in respect of —. 833.

INDIA'S STERLING DEBT—

See "Debt(s)".

INDIAN(S)—

Question *re*—

Desirability of composing and broadcasting of war news, etc., by — in — languages. 202-204.

Distinctions between the — and European members of the Indian Medical Service. 197-198.

Emergency Commissions to —, Anglo— and Europeans. 662-63.

— interned from Hongkong and interned in the Punjab. 138.

Paucity of — amongst the Secretaries of the Govt. of India Departments. 876-77.

Paucity of — in the superior establishment of State Railway Presses. 60.

INDIAN AIR FORCE—

See "Air Force".

INDIAN ARMY—

Question *re*—

Australian officers in the —. 200-202.

Australians given emergency commissions in the —. 677-79.

See also "Army".

INDIAN COMPANIES (AMENDMENT) BILL—

See "Bill(s)".

INDIAN DRIVERS—

See "Driver(s)".

INDIAN EMIGRATION ACT—

See "Act(s)".

INDIAN FINANCE BILL—

See "Bill(s)".

INDIAN FIRMS—

See "Firm(s)".

INDIAN GUARDS—

See "Guard(s)".

INDIAN HAJ PILGRIMS—

See "Haj Pilgrim(s)".

INDIAN IMMIGRATION FUND—

See "Fund(s)".

INDIAN INCOME-TAX (AMENDMENT) BILL—

See "Bill(s)".

INDIAN LANGUAGE(S)—

Question *re* desirability of composing and broadcasting of war news, etc., by Indians in —. 202-204.

See also "Language(s)".

INDIAN MEALS—

See "Meal(s)".

INDIAN MEDICAL ASSOCIATION—

Question *re* recommendations made by the —. 676.

INDIAN MEDICAL ASSOCIATION—

See also "Medical Association(s)".

INDIAN MEDICAL SERVICE—

- Question *re*—
 'Abolition of the civil side of the —
 197, 336.
 Distinctions between the Indian and
 European members of the —.
 197-198.
 Percentage of officers of the — on
 the civil side recalled to the army.
 198-200.
 Seeking consultation of Indian Med-
 ical Association for non-official
 personnel of Central and Provin-
 cial Committees for advising
 emergency recruitment to —.
 595-97.

INDIAN MEMBERS—

- See* "Member(s)".

INDIAN MERCANTILE MARINE—

- See* "Mercantile Marine".

INDIAN MERCHANDISE MARKS
(AMENDMENT) BILL—

- See* "Bill(s)".

INDIAN MILL-MADE PAPER—

- See* "Paper".

INDIAN NAVAL ARCHITECTS—

- See* "Naval Architect(s)".

INDIAN NAVY—

- See* "Navy".

INDIAN OFFICER(S)—

- See* "Officer(s)".

INDIAN PENAL CODE (AMEND-
MENT) BILL—

- See* "Bill(s)".

INDIAN PILOT OFFICERS—

- See* "Officer(s)".

INDIAN POSTS AND TELEGRAPH
UNION(S)—

- See* "Posts and Telegraph Union(s)".

INDIAN RAILWAYS (AMEND-
MENT) BILL—

- See* "Bill(s)".

INDIAN SOLDIER(S)—

- See* "Soldier(s)".

INDIAN STORES DEPARTMENT—

- Question *re*—
 Appointment of officers in the Con-
 tracts Directorate and the —
 from industrial and commercial
 concerns. 510-14.
 Appointments in the — and Sup-
 ply Departments in connection
 with war supply. 52.

INDIAN STUDENTS—

- See* "Student(s)".

INDIAN TARIFF (AMENDMENT)
BILL—

- See* "Bill(s)".

INDIAN TERRITORIAL FORCE—

- See* "Territorial Force".

INDIAN WATERS—

- Question *re* enemy ships captured in
 and outside — by the Royal
 Indian Navy. 382.

INDO-BURMA IMMIGRATION
AGREEMENT—

- Motion for adjournment *re* —. 69.
 Resolution *re* —. 210.
See also "Agreement(s)".

INDO-CEYLON DELEGATION—

- See* "Delegation(s)".

INDUSTRIAL CONCERN(S)—

- See* "Concern(s)".

INDUSTRIAL ESTABLISHMENTS—

- Question *re* notifications extending the
 Payment of Wages Act to — or
 classes or groups of —. 141.

INDUSTRIAL PURPOSE(S)—

- Question *re* consumption of iron and
 steel for civil and —. 133

INDUSTRIAL RESEARCH FUND—

- See* "Fund(s)".
See also "Research Fund".

INDUSTRY(IES)—

- Question *re*—
 Co-ordination between war and
 peace time —. 192, 474-75.
 Creation of new — or workshops
 on permanent basis and Govern-
 ment subsidy thereon. 947-1010.
 Priority supply of wagons to coal
 consuming —. 940.
 Statement *re* safety in the Building
 —. 269.

INFERIOR SERVANT(S)—

Question *re* classification of certain subordinate servants as — on the North Western Railway under the revised rules. 504-05.

INFERIOR SERVICE(S)—

Question *re* abolition and reductions of posts in the Transportation Subordinate and — in the Karachi Division of North Western Railway. 748-49.

INFERIOR STAFF—

See "Staff".

INSANITARY CONDITION—

Question *re* — of Karol Bagh, Delhi. 589.

INSPECTOR(S)—

Question *re* reports of food — on the catering contracts of Ballabhdas Eshwardas. 520.

INSTITUTION(S)—

Question *re* one holiday for Diwali and two for Id-ul-Fitr allowed in New Delhi Municipal Girls High School and Municipal —. 589.

INSTRUCTION(S)—

Question *re* — to East Indian and North Western Railways to obtain supply of electrodes from the Indian firms. 55.

Issuing of — to the North Western Railway administration for holding only one selection in the Divisions for recruitment to posts controlled by the Divisional Superintendents. 750-51.

Non-observance of the rule and — *re* forwarding of appeals in Sind and Baluchistan Postal Circle. 416-17.

INSULT(S)—

Question *re* alleged — to the Imam of a mosque in Qutab Area by a Hindu Subordinate of Archaeological Department. 598-99.

INSURANCE (AMENDMENT)

BILL—

See "Bill(s)".

INSURANCE DEPOSITS (TEMPORARY REDUCTION) BILL—

See "Bill(s)".

INSURANCE RULES—

See "Rule(s)".

INTER-ALLIED CONFERENCES—

See "Conference(s)".

INTER-CASTE—

Question *re* opinion in favour of — as well as *Sagotra* marriage received by the Hindu Law Committee. 136.

INTEREST—

Question *re*—

Desirability of controlling the rates of — charged by banks. 681.
Reduction in the rate of — allowed by Civil Courts on decretal amounts. 581-82.

INTERNAL DISORDER(S)—

See "Disorder(s)".

IRANIAN CAMPAIGN—

Question *re* percentage of, and casualties in, the Indian army in the African, Syrian, Iraqi and —. 469-70.

IRAQI CAMPAIGN—

Question *re* percentage of, and casualties in, the Indian army in the African, Syrian, — and Iranian campaigns. 469-70.

IRON—

Question *re* consumption of — and steel for civil and industrial purposes. 133.

IRWIN HOSPITAL—

Question *re*—

Patients treated at and expenditure on the —, New Delhi. 51.
Sisters and nurses in the —, New Delhi. 52.

ISLAM—

Motion for Adjournment *re* statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of —. 423-24, 455-62.

ISMAIEL ALI KHAN, KUNWAR HAJEE—

Delhi Masjid Bill—

Substitution of the name of the Honourable Sir Sultan Ahmad in place of the Honourable Sir Muhammad Zafrullah Khan on the Joint Committee. 145.

J

JACOBABAD-KASMERE SECTION—

Question *re*—

Deductions made from the salaries of the gang staff on —. 37.

Reduction of the gang staff on — North Western Railway, to lower scales of pay. 37.

JAIL(S)—

Question *re* desirability of conveying shackled Delhi — prisoners. 679-80.

JAMES, SIR F. E.—

Excess Profits Tax (Second Amendment) Bill—

Motion to consider. 639.

Consideration of clause 8. 763.

Hindu Married Women's Right to Separate Residence and Maintenance Bill—

Motion to refer to Select Committee. 172.

Indian Income-tax (Amendment) Bill—

Motion to refer to Select Committee. 108.

Madras Port Trust (Amendment) Bill—

Motion to refer to Select Committee. 306-08, 309.

Motion to consider. 570-72.

Consideration of clauses. 612, 618, 620, 623-24.

Motion *re* Joint Report by the De-Separate Residence and Maintenance 897-901, 910, 911, 930.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 146-47, 163-65.

Presentation of the Report of the Select Committee. 347.

Motion to consider. 478, 480.

Motion to pass. 481.

Question *re*—

Late arrivals of the Grand Trunk Express at New Delhi Railway Station. 743-45.

Steps for full exploitation of the resources in the Madras Presidency for supply of war materials. 506-07.

Steps for improving the war effort propaganda services. 654-66.

Question (Supply) *re*—

Desirability of composing and broadcasting of war news, etc., by Indians in Indian languages. 273.

Necessity of maintaining the Indian army well-equipped and at adequate strength for meeting internal disorders and external aggression. 471.

JAMES, SIR F. E.—*contd.*Question (Supplementary) *re*—*contd.*
New form of the Return of Income. 195.Resolution *re*—

Amendment of the Auditor's Certificate Rules. 320.

Indo-Burma Immigration Agreement. 386-89, 394.

Repatriation of India's sterling debt. 723, 724.

Industrial Research Fund. 854-58, 871.

JAVANESE LABOUR—

See "Labour".

JEDDAH—

Question *re* arrangements, etc., for carrying Indian Haj pilgrims to —. 592-93.

JEHANGIR, SIR COWASJI—

Excess Profits Tax (Second Amendment) Bill—

Motion to refer to Select Committee. 289-94, 297, 298, 301, 303.

Motion to consider. 627, 628, 633-34.

Consideration of—

Clause 4. 642-43.

Clause 6. 645-47, 648, 649, 650-52, 655.

Consideration of clause 8. 755, 763, 764, 765, 767-68, 769, 770, 771.

Hindu Married Women's Right to Separate Residence and Maintenance Bills

Motion to refer to Select Committee. 175.

Indian Income-tax (Amendment) Bill—

Motion to consider. 540-41, 543.

Consideration of—

Clause 10. 547-550, 552.

Madras Port Trust (Amendment) Bill—

Consideration of clauses. 609, 610, 611.

Mines Maternity Benefit Bill—

Consideration of clause 5. 445.

Motion for adjournment *re*—

Discontent among detenus at the Deoli Detention Camp. 256.

Placing of the S.S. "Akbar" at the Calcutta Port to carry Haj Pilgrims. 398.

Statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of Islam. 459.Motion *re* Joint Report by the Delegations from India and Ceylon. 899, 900.

Nomination of — to the Panel of Chairmen. 268.

JEHANGIR, SIR COWASJI—*contd.*

Profession Tax Limitation Bill—
Motion to refer to Select Committee. 158, 160, 165-67.

Question (Supply.) *re*—

Australians given emergency commissions in the Indian Army. 679.

Late arrival of the Grand Trunk Express at New Delhi Railway Station. 745.

New form of the Return of Income. 194, 195.

Percentage of officers of the Indian Medical Service on the civil side recalled to the army. 200.

Steps for improving the war effort propaganda services. 666.

Railways (Local Authorities' Taxation) Bill—

Motion to refer to Select Committee. 273.

Consideration of clauses. 820.

Resolution *re*—

Amendment of the Auditor's Certificate Rules. 320-21.

Indo-Burma Immigration Agreement. 388, 393, 406.

Repatriation of India's sterling debt. 710, 711, 713, 714, 717, 721, 731, 732.

Atlantic Charter for a new world order. 228, 229-30, 237, 241-43, 669.

JIWANI—

Question *re* inferior quality of materials used in certain building constructions at — Aerodrome. 337-38.

JOB(S)—

Question *re* employees losing — for habitual indebtedness on East Indian Railway. 49.

JOINT REPORT—

See "Report(s)".

JOSHI, MR. N. M.—

Appointment of — to the Committee on Petitions. 425.

Excess Profits Tax (Second Amendment) Bill—

Motion to refer to Select Committee. 296.

Factories (Amendment) Bill—

Motion to consider. 313-14.

Consideration of clauses. 314-15.
Motion to pass. 317.

JOSHI, MR. N. M.—*contd.*

Madras Port Trust (Amendment) Bill—

Motion to refer to Select Committee. 306.

Mines Maternity Benefit Bill—

Motion to consider. 426-27.

Consideration of—

Clause 3. 429-31.

Clause 4. 435-36, 437.

Clause 5, 438, 440, 441-42, 443, 444, 445.

Clause 6. 446, 447, 449-50, 452.

Clause 11. 454.

Consideration of the amendment made by the Council of State. 883, 884.

Motion for adjournment *re*—

Banning of Khaksar volunteers. 180.

Discontent among detenus at the Deoli Detention Camp. 243-46, 259-61.

Motion *re* election of six non-official Members to the Defence Consultative Committee. 79.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 167-69.

Question *re*—

Applications for family or personal allowances from persons detained, interned or externed under the Defence of India Rules. 209.

Appointment of a non-official advisory committee to advise the Post-War Development Department Committee. 137.

Enhancement of price of book printing and writing paper by paper dealers. 591.

Enhancement of price of newspaper paper by Bombay paper dealers. 590-91.

Hunger-strike in the Deoli Detention Camp. 417-19.

Manual and non-manual workers in the Departments of the Railways. 752.

Measures for control of prices of various varieties of paper. 592.
Persons detained, interned, externed or released under the Defence of India Rules. 209.

Provision of housing accommodation to railway servants. 753.

Wage-groups on the railways. 752-53.

Question (Supply.) *re*—

Australians given emergency commissions in the Indian Army. 678.

JOSHI, MR. N. M.—*concl'd.*Question (Supply.) *re—cont'd.*

Declaration in the House of Commons *re* the right of all peoples to choose the form of their Government. 132.

Minimum and maximum percentages for representation of the minority communities in services. 667.

Policy concerning grant of dearness and war allowance to postal employees. 414.

Transfer of postmen and packers from the Lucknow Head Post Office to outstations. 413

Resolution *re—*

Release of political prisoners. 709, 1013-18, 1055-57.

Atlantic Charter for a new world order. 224-225.

JOURNEYMAN(MEN)—

Question *re* promotion of — as Chargemen on East Indian Railway. 50.

JUBBULPORE—

Question *re* ban on export of the *Student* of — to foreign countries. 680.

K

KAMALUDDIN AHMED, SHAMS-UL-ULEMA—

Question *re—*

Termination of the contract of the Bengal and North Western Railway. 501-02.

Termination of the contract of the Shahdara-Saharanpur Light Railway. 502-04.

KARACHI—

Question *re—*

Abolition and reductions of posts in the Transportation Subordinate and Inferior services in the — Division of North Western Railway. 748-49.

Booklet "Rejoinder" issued by the Indian Posts and Telegraphs Union, —. 415-16.

Delay in opening a radio station at —. 192-193.

Muslim officers employed by the Calcutta, Madras, Bombay and — Port Trusts. 59.

Opening of the Railway Mail Service office at — city. 414-15.

Withdrawal of compensatory allowance from postal staff at —. 421.

KAROL BAGH—

Question *re—*

Dairy farm for —, Delhi. 590.
Insanitary condition of —, Delhi. 589.

Opening of the Public latrines built in —, Delhi. 61.

KAZIS BILL—

See "Bill(s)".

KEN MAC'S BAND—

Question *re* cessation of the broadcasts of — from Bombay Broadcasting Station. 187-190.

KHAIRPUR MIR—

Question *re* Railway collision at — Railway Station on Sind Section of North Western Railway. 12-13.

KHAKSAR—

Motion for adjournment *re* banning of — volunteers. 144, 178-86.

KHAKSAR LEADER—

Motion for adjournment *re* condition of Allamah Mashriqui, —, at the Vellore Jail. 753-54.

KIUL—

Question *re* case of a military sepoy found travelling in irregular manner at — Railway Station, East Indian Railway. 68.

KUMBH MELA—

Question *re* staff on temporary panel for — on Moradabad Division of 1938 absorbed in permanent posts. 944.

L

LABOUR—

Question *re* Malaya Government's Bill for utilizing the Indian Immigration Fund for importation of Javanese —. 473.

LABOUR CONFERENCE—

See "Conference".

LABOUR STAFF—

See "Staff".

LAHORE—

Question *re* failure of the Civil Publication Department to supply certain Motor Vehicle Rules to the Motor Transport, —. 580-81.

LAKHICHAND, MR. RAJMAL—

Oath of office. 325.

LAKSHMAN PRASAD, RAI SAHIB—

Question *re* certain book published by —, Superintendent, Railway School of Transportation, Chaudausi. 18-19, 1011.

LALCHAND NAVALRAI, MR —

Code of Criminal Procedure (Amendment) Bill—

Motion to refer to Select Committee, not moved. 145.

Indian Income-tax (Amendment) Bill—

Motion to consider. 541.

Consideration of—

Clause 24. 559, 561, 562.

Madras Port Trust (Amendment) Bill—

Motion to consider. 573-75.

Mines Maternity Benefit Bill—

Consideration of clause 3. 432, 433.

Motion *re* election of six non-official Members to the Defence Consultative Committee. 82-84.

Motion for adjournment *re*—

Discontent among detenus at the Deoli Detention Camp. 245.

Question *re*—

Abolition and reductions of posts in the Transportation Subordinate and Inferior Services in the Karachi Division of North Western Railway. 748-49.

Amalgamation of Grade I and II of all clerical staff on North Western Railway. 737-38.

Question *re*—

Apprentice Permanent Way Inspectors on North Western Railway deprived of rent-free quarters. 419-20.

Benefits accruing to India due to the constitution of the Eastern Group Supply Council. 6-9.

Booklet "Rejoinder" issued by the Indian Posts and Telegraphs Union, Karachi. 415-16.

Certain boy firemen on North Western Railway electing old educational assistance rules. 48.

Classification of certain subordinate servants as inferior servants on the North Western Railway under the revised rules. 504-05.

Complaints against non-grant of leave privileges due to inadequacy of relieving staff on North Western Railway. 264-66.

Control of Indian mill-made paper. 579-80.

LALCHAND NAVALRAI, MR.—
contd.

Question *re*—*contd.*

Co-ordination between war and peace time industries. 192, 474-75.

Creation of new industries or workshops on permanent basis and Government subsidy thereon. 947-1010.

Delay in opening a radio station at Karachi. 192-193.

Desirability of releasing political prisoners. 190-192.

Detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to Colombo for attending the Conference of All-India Burmah and Ceylon Mayors. 334-36.

Double duty imposed on watermen and sweepers at roadside stations on North Western Railway. 750.

Enemy ships captured in and outside Indian waters by the Royal Indian Navy. 882.

Exemption from age restriction of certain Markers for recruitment to higher grades in the subordinate service on North Western Railway. 747-48.

Expansion of the Indian Air Force. 325-28.

Grievances of the employees of Shahdara-Saharanpur Light Railway. 742-43.

Insufficient recruitment of Sindhis to the subordinate services on North Western Railway. 10-12.

Issuing of instructions to the North Western Railway administration for holding only one selection in the Divisions for recruitment to posts controlled by the Divisional Superintendents. 750-51.

Lack of suitable waiting rooms in the Income-tax offices in Sind and Baluchistan assessment range. 463.

Lists of war requirements, articles manufactured and drugs produced in India. 263.

Measures for the defence and safety of India. 329-30.

Monthly one-day rest for the inter-mittent workers on North Western Railway. 749-50.

New form of the return of Income. 193-195.

Non-observance of the rule and instructions *re* forwarding of appeals in Sind and Baluchistan Postal Circle. 416-17.

LALCHAND NAVALRAI, MR.—

*contd.*Question *re—contd.*

North Western Railway Notification advertising recruitment to posts of Guards, class I, grade I. 505-06.

Opening of the Railway Mail Service Office at Karachi City. 414-15.

Ordinance transferring powers of the Treasurer to the Registrar of the Delhi University. 131.

Pay, seniority, etc., of a railway employee reduced in grade on subsequent re-promotion to his former post. 517.

Powers and Functions of the National Defence Council. 328-29.

Preference to members of the minority communities in the matter of training for higher appointments on Railways. 19.

Preponderance of Punjabees in North Western Railway Lower Grade Subordinate Service in Sind. 515-16.

Proposal for the introduction of the message rate system in certain telephone exchanges in India. 17-18.

Railway Board orders against reduction in an employee's pay. 264.

Railway collision at Khairpur Mir Railway Station on Sind Section of North Western Railway. 12-13.

Recent Anglo-American Declaration *re* the Allies War Aims. 134-35.

Representation of minorities in State-managed Railway Services. 9-10.

Restriction on granting of full gratuity to a discharged railway employee. 516-17.

Restriction on granting of travelling allowance to a railway employee appearing for departmental examination on North Western Railway. 516.

Returns of income, etc., in respect of the Income-tax offices in the Sind and Baluchistan assessment range. 475-76.

Stoppage of the Dusehra holiday return tickets on North Western Railway. 738-39.

Submission of the Three-Year Degree Course scheme for the consideration of the Delhi University Court. 129-30.

Suspensions of railway employees and the working of the Payment of Wages Act. 420-21.

LALCHAND NAVALRAI, MR.—

*contd.*Question *re—contd.*

Talking points on India prepared by the Right Honourable Mr. Duff Cooper. 323-25.

Withdrawal of compensatory allowance from postal staff at Karachi. 421.

Question (Supply.) *re—*

Appointment of officers in the Contract Directorate and the Indian Stores Department from industrial and commercial concerns. 513.

Assamese in the Customs Department. 878.

Australian officers in the Indian Army. 201.

Benefits accruing to India under the Lease and Lend Act of the United States of America. 5, 6

Cessation of the broadcasts of Ken Mac's band from Bombay Broadcasting Station. 130.

Continuation of subsidies to the Imperial Airways, the National Airways and the P. and O. Company. 15.

Desirability of composing and broadcasting of war news, etc., by Indians in Indian languages. 202, 203.

Distinctions between the Indian and European members of the Indian Medical Service. 198.

Emergency Commissions to Indians, Anglo-Indians and Europeans. 662.

Expediting conveyance of mails between Sylhet and Shillong. 939.

Hunger-strike in the Deoli Detention Camp. 418-19.

Participation of the Scindia Shipping Company in the Haj traffic. 595.

Paucity of Indians amongst the Secretaries of the Government of India Departments. 877.

Percentage of officers of the Indian Medical Service on the civil side recalled to the army. 199.

Provision of a platform at the Parasnath Railway Station. 742.

Purchases of cloth by the Supply Department for the purposes of the Defence Department. 2, 3.

Recent tour to Tinnevely by the Director General of Archaeology. 815.

Termination of the contract of the Bengal and North Western Railway. 501-02, 503-504.

LALCHAND NAVALRAI, MR.—
concl'd.

Question (Supply.) *re cont'd.*
Transfer of postmen and packers from the Lucknow Head Post Office to outstations. 415.
Women employed in the Army Department since the outbreak of the War. 664.

Railways (Local Authorities Taxation) Bill—
Motion to refer to Select Committee. 126-27.

Resolution *re*—
Atlantic Charter for a new world order. 222-23, 227.
Release of Political Prisoners. 1040-42.

LALJEE, MR. HUSENBHAI ABDUL-LABHAI—

Election of — to the Defence Consultative Committee. 424

Excess Profits Tax (Second Amendment) Bill—

Motion to refer to Select Committee. 299-301.
Motion to consider. 627, 634-35.

Consideration of—
Clause 4. 641-42.
Clause 6. 649-50, 653.

Consideration of clause 8. 753-60, 761, 764, 766, 770.
Motion to pass. 775.

Indian Income-tax (Amendment) Bill—

Consideration of—
Clause 10. 550-52.
Clause 13. 555.

Madras Port Trust (Amendment) Bill—

Motion to refer to Select Committee. 308-09.

Motion *re*—

Election of six non-official Members to the Defence Consultative Committee. 78-81.

Joint Report by the Delegations from India and Ceylon. 892, 898, 924-29, 932.

Muslim Personal Law (*Shariat*) Application (Amendment) Bill—

Motions to refer to Select Committee and to circulate. 493-94.

Question (Supply.) *re*—

Appointment of the Agent General of India to the United States of America. 266-67.

LALJEE, MR. HUSENBHAI ABDUL-LABHAI—*cont'd.*

Question (Supply.) *re—cont'd.*

Arrangements, etc., for carrying Indian Haj pilgrims to Jeddah. 593.

Australian Officers in the Indian Army. 201.

Australians given emergency commissions in the Indian Army. 677.

Benefits accruing to India due to the constitution of the Eastern Group Supply Council. 9.

Desirability of further extension of the time of legal tender of the Victoria coins. 881.

Participation of the Scindia Shipping Company in the Haj traffic. 595.

Percentage of officers of the Indian Medical Service on the civil side recalled to the army. 200.

Purchases of cloth by the Supply Department for the purposes of the Defence Department. 4.

Solicitors to the Central Government in the provinces. 586.

Taking over of the enemy firms by the Controller of Enemy Property and consequent litigations. 812, 813.

Railways (Local Authorities' Taxation) Bill—

Motion to refer to Select Committee. 278-280.

Motion to consider. 783-84.

Consideration of clauses. 794, 797, 798-99, 805.

Motion to pass. 823, 324.

Resolution *re*—

Indo-Burma Immigration Agreement. 380, 391-95, 399.

Industrial Research Fund. 858-61.

Repatriation of India's sterling debt. 725-27.

Trade Marks (Amendment) Bill—

Motion to consider. 628-29.

LAND(S)—

Question *re* legislation prohibiting alienation except at fair market price and execution of mortgage decrees during the War. 582.

LAND ACQUISITION ACT—

See "Act(s)".

LANGUAGE(S)—

Question *re*—

Complaints as regards the Hindi used by the All-India Radio. 465.

LANGUAGE(S)—*contd.*Question *re*—*contd.*

Desirability of composing and broadcasting of war news, etc., by Indians in Indian —. 202-204.

Showing in India of the films of the films division of the British Ministry in Indian —. 331.

LATRINE(S)—

Question *re* opening of the public — built in Karol Bagh, Delhi. 61.

LAWSON, MR. C. P.—

Railways (Local Authorities' Taxation) Bill—
Motion to consider. 778.

LEASE AND LEND ACT—

See "Act(s)".

LEAVE—

Question *re*—

Competency of the Station Superintendent, Howrah, to grant unrecorded — to his subordinate staff. 50.

— privileges to inferior labour staff promoted to subordinate cadre on East Indian Railway. 50.

Rules authorizing State Railways to reject medical recommendations for — from doctors other than Railway medical authorities. 518-19.

LEAVE ACCOUNT—

Question *re* records of — preserved on State Railways. 54.

LEAVE PRIVILEGE(S)—

Question *re*—

Complaints against non-grant of — due to inadequacy of relieving staff on North Western Railway. 264-66.

LEGISLATION—

Question *re* — prohibiting land alienation except at fair market price and execution of mortgage decrees during the War. 582.

LEVELLING—

Question *re* — of scales of pay etc., on amalgamation of Assam Bengal and Eastern Bengal Railways. 941.

LICENSE(S)—

Question *re*—

Applications for explosives — from certain towns. 141.

Dealers in India applying for — for establishment of gunpowder magazine and for permits under Rule 2 (2) of the Explosives Rules. 140.

— for preparation of Ayurvedic medicines from natural fermented ingredients in Delhi. 62.

Refusal of gun — to Government servants in Delhi. 674-75.

Scrutiny at renewals of arms — by the Delhi Administration. 675.

LISTS OF BUSINESS—

See "Business Lists of".

LITIGATION(S)—

Question *re* taking over of the enemy firms by the Controller of Enemy Property and consequent —. 811-13.

LOAN(S)—

Question *re* recent restriction on advance of — by Co-operative Credit Society on East Indian Railway. 50.

LOCAL AREAS—

Question *re* wage periods fixed in — on State Railways under the Payment of Wages Act. 142.

LOCAL AUTHORITIES' TAXATION BILL—

See "Railways —" under "Bill(s)".

LOWER GAZETTED SERVICE—

Question *re* Panel system for selection to — on the East Indian Railway. 39.

LUCKNOW—

Question *re*—

Complaints made by the Hindu deputationists to the Controller of Broadcasting at —. 463-64.
Transfer of postmen and packers from the — Head Post Office to outstations. 411-13.

M

MADRAS—

Question *re*—

Muslim officers employed by the Calcutta, —, Bombay and Karachi Port Trusts. 59.

Steps for full exploitation of the resources in the — Presidency for supply of war materials. 506-07.

MADRAS PORT TRUST (AMENDMENT) BILL—

See "Bill(s)".

MAGAZINE—

Question *re* dealers in India applying for licenses for establishment of gunpowder — and for permits under Rule 2 (2) of the Explosives Rules. 140.

MAIL(S)—

Question *re* expediting conveyance of — between Sylhet and Shillong. 939.

MAITRA, PANDIT LAKSHMI KANTA—

Motion for adjournment *re*—
Banning of Khaksar volunteers. 184-86.

Discontent among detenus at the Deoli Detention Camp. 256.

Question *re*—

Acts and omissions specified by the State Railway Administrations under section 8(2) of the Payment of Wages Act. 142.

Appointment of a Muslim catering contractor for Hindu students at the East Indian Railway School of Transportation, Chandausi. 22, 1011-12.

Exemptions under section 5(3) of the Payment of Wages Act on State Railways. 141.

Messing rate for probationary Assistant Station Masters and commercial clerks at the East Indian Railway School of Transportation, Chandausi. 22, 1013.

Monthly amounts paid to the Catering Contractors, Messrs Hazir and Company, by the East Indian Railway School of Transportation, Chandausi. 22.

Notifications extending the Payment of Wages Act to industrial establishments or classes or groups of industrial establishments. 141.

Rates for articles of food at the East Indian Railway School of Transportation, Chandausi. 23, 1013.

Reports against bad articles of food served by Messrs. Hazir and Company, Catering Contractors, East Indian Railway School of Transportation, Chandausi. 23.

Stations on certain railways where Refreshment Rooms of Muslims are catered by Hindu Contractors. 23-24, 342.

MAITRA, PANDIT LAKSHMI KANTA—*contd.*

Question *re*—*contd.*

Wage periods fixed in local areas on State Railways under the Payment of Wages Act. 142.

Working of the 60 year Superannuation Pension Rules. 48.

Question (Supplementary) *re*—

Appointment of Mr. Hodson as the Reforms Commissioner. 139.

Arrest of Sardar Mangal Singh. 205.

Australian officers in the Indian Army. 201, 202.

Benefits accruing to India due to the constitution of the Eastern Group Supply Council. 7, 8, 9.

Benefits accruing to India under the Lease and Lend Act of the United States of America. 5.

Cessation of the broadcasts of Ken Mac's band from Bombay Broadcasting Station. 189.

Continuation of subsidies to the Imperial Airways, the National Airways and the P. and O. Company. 14, 15.

Declaration in the House of Commons *re* the right of all peoples to choose the form of their Government. 132.

Desirability of releasing political prisoners. 192.

Distinctions between the Indian and European members of the Indian Medical Service. 198.

Measures for the defence and safety of India. 330.

Policy of recruitment to the Royal Indian Navy. 196, 197.

Representation of minorities in State-managed Railway Services. 10.

Talking points on India prepared by the Right Honourable Mr. Duff Cooper. 325.

Railway (Local Authorities' Taxation) Bill—

Motion to consider. 784-86.

Consideration of clauses. 793-95.

Motion to pass. 822-23.

Resolution *re*—

Atlantic Charter for a new world order. 229, 230-34, 702.

Release of Political Prisoners. 1014, 1018-21, 1029.

MALABAR BATTALIONS—

Question *re* officers resigning Commissions in the 12th and 13th Indian Territorial Force. 57.

MALAYA GOVERNMENT—

Question *re* —'s Bill for utilizing the Indian Immigration Fund for importation of Javanese labour. 473.

MALTREATMENT—

Question *re* Muslim employees' allegations of harassment, —, etc., against the Executive Officers of the Agra Cantonment Board. 466-67.

MAN(EN)—

Question *re* certain — taken from outside the staff in the Binding Department of the Government of India Press, New Delhi. 603-04.

MANAVEDAN, RAJA T.—

Excess Profits Tax (Second Amendment) Bill—
Consideration of clause 6. 654.

MANDAPAM CAMP—

Question *re* detention of Mr. R. D. Sidhwa by the Medical Officer at — *en route* to Colombo for attending the Conference of All-India Burmah and Ceylon Mayors. 334-36.

MANGAL SINGH, SARDAR—

Question *re* arrest of —. 205.

MANUAL WORKERS—

See "Worker(s)".

MANUFACTURED ARTICLE(S)—

See "Article(s)".

MARINE DEPARTMENT—

Question *re* desirability of appointing Indian naval architects under the Royal Indian Navy or in the —. 204.

MARKER(S)—

Question *re* exemption from age restriction of certain — for recruitment to higher grades in the subordinate service on North Western Railway. 747-48.

MARKET(S)—

Motion for adjournment *re* closing of — to protest against methods of assessing income-tax in Calcutta. 521-22.

MARKET PRICE(S)—

See "Price(s)".

MARRIAGE(S)—

Question *re* opinion in favour of Inter-caste as well as *Sagotra* — received by the Hindu Law Committee. 136.

MARRIAGE ALLOWANCE—

See "Allowance(s)".

MARRIAGE (AMENDMENT) BILL—

See "Special —" under "Bill(s)".

MASAJID BILL—

See "Delhi —" under "Bill(s)".

MATERIAL(S)—

Question *re* inferior quality of — used in certain building constructions at Jiwani Aerodrome. 337-38.

MAXWELL, THE HONOURABLE SIR REGINALD—

Home Department Notification issued under the Registration of Foreigners Act, 1939 (laid on the table). 73.

Motion for adjournment *re*—
Banning of Khaksar volunteers. 144, 181-83, 185.

Discontent among detenus at the Deoli Detention Camp. 252, 253-57, 258.

Resolution *re* release of Political Prisoners. 1022, 1024-34, 1047, 1056.

MAYOR(S)—

Question *re* detention of Mr. R. D. Sidhwa by the Medical Officer at Mandapam Camp *en route* to Colombo for attending the Conference of All-India Burma and Ceylon —. 334-36.

MEAL(S)—

Question *re* failure to use pure *ghee* for Indian — by Ballabhdas Eswardas. 54.

MEASURE(S)—

Question *re*—
— for control of prices of various varieties of paper. 592.
— for the defence and safety of India. 329-30.

MEDICAL ASSOCIATION(S)—

- Question re—
 Recommendations made by the Indian —, 595, 676.
 Seeking consultation of Indian — for non-official personnel of Central and Provincial Committees for advising emergency recruitment to Indian Medical Service. 595-97.

MEDICAL AUTHORITY(IES)—

- Question re rules authorizing State Railways to reject medical recommendations for leave from doctors other than Railway —, 518-19.

MEDICAL OFFICER(S)—

- Question re detention of Mr. R. D. Sidhwa by the — at Mandapam Camp en route to Colombo for attending the Conference of All-India Burma and Ceylon Mayors. 334-36.

MEDICAL RECOMMENDATION(S)—

- Question re rules authorizing State Railways to reject — for leave from doctors other than Railway medical authorities. 518.

MEDICINE(S)—

- Question re licenses for preparation of Ayurvedic — from natural fermented ingredients in Delhi. 62.

MEHTA, MR. JAMNADAS M.—

- Election of — to the Defence Consultative Committee. 424.
 Excess Profits Tax (Second Amendment) Bill—
 Motion to refer to Select Committee. 296-99.
 Madras Port Trust (Amendment) Bill—
 Motion to refer to Select Committee. 304-05.
 Motion to re-commit to Select Committee. 564-69.
 Motion to consider. 569-70, 576.
 Consideration of clauses 606, 607-8, 609-11, 611-13, 614-16, 618-19, 620, 621-22.
 Motion to pass. 626.
 Mines Maternity Benefit Bill—
 Motion to consider. 427-23.
 Motion for adjournment re—
 Discontent among detenus at the Deoli Detention Camp. 257-59.

MEHTA, MR. JAMNADAS M.—
*contd.*Motion for adjournment re—*contd.*

- Statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of Islam. 461.

Motion re—

- Election of six non-official Members to the Defence Consultative Committee. 84-88, 94, 95.
 Joint Report by the Delegations from India and Ceylon. 890-91, 892-97, 898.

Professions Tax Limitation Bill—

- Motion to refer to Select Committee. 159-63, 166, 167.
 Motion to consider. 479-80.

Railways (Local Authorities' Taxation) Bill—

- Motion to refer to Select Committee. 271-73.
 Motion to consider—778-81 782, 785.
 Consideration of clauses 783, 769-93, 794, 804.
 Motion to pass. 822.

Resolution re—

- Atlantic Charter for a new world order. 224, 234-38, 239, 242.
 Indo-Burma Immigration Agreement. 374-79.
 Industrial Research Fund. 848, 849-52, 857, 873
 Repatriation of India's sterling debt. 709, 710-13, 714-18, 720, 722, 725, 728, 731, 732-35, 736.

MEMBER(S)—

Motion re—

- Election of a — on the Standing Committee on Emigration. 269-70, 424.
 Election of six non-official — to the Defence Consultative Committee. 78-105, 424.

Question re—

- Distinctions between the Indian and European — of the Indian Medical Service. 197-198.
 Increase in the number of the Indian — of the Governor General's Executive Council and consequent increase in the number of the Government of India Departments. 877-78.
 Indian — on Port Trusts in India. 15-16.
 Nomination and election of — to the Railway Central and Local Advisory Committee. 739-40.

MEMBER(S)—*contd.*

Question *re*—*contd.*

Nomination or election of — to the Immigration and the Central Haj Committee. 807-11

Preference to — of the minority communities in the matter of training for higher appointments on Railways. 18.

Statement by the Honourable the President *re* non-inclusion in the List of Business of matters received from the — of the Muslim League Party during the current Session. 268.

MERCANTILE MARINE—

Question *re* steps for development of the Indian — for participation in the coastal and overseas trade. 818-19.

MESSAGE RATE SYSTEM—

Question *re* proposal for the introduction of the — in certain telephone exchanges in India. 17-18.

MESSING RATE—

See "Rate(s)".

MIGRATORY GOVT. STAFF—

See "Staff".

MILEAGE ALLOWANCE—

See "Allowance(s)".

MILITARY PURPOSE(S)—

Question *re* steps for ensuring steady flow of trained telegraphists for civil and —. 508.

MILITARY SEPOY—

• See "Sepoy".

MILLER, MR. C. C.—

Mines Maternity Benefit Bill—
Motion to consider. 428.
Consideration of—
Clause 5. 438, 439.
Clause 6. 448, 449, 453

MILL-MADE PAPER—

See "Paper".

MINES MATERNITY BENEFIT—

See "Bill(s)".

MINISTERIAL OFFICER(S)—

Question *re* Gazetted and — in the Supply Department. 939

MINISTERIAL STAFF—

Question *re* Officers and — of the Department of Communications and its attached and subordinate offices who moved up to Simla last summer and expenditure incurred in the move. 24.

MINORITY(IES)—

Question *re* representation of — in State-managed Railway Services. 9-10.

MINORITY COMMUNITY(IES)—

Question *re* preference to members of the — in the matter of training for higher appointments on Railways. 18.

See also "Community(ies)".

MINT—

Demand for Excess Grant in respect of —. 834.

MODY, THE HONOURABLE SIR H. P.—

Oath of office. 1.

Resolution *re*—
Atlantic Charter for a new world order. 217, 237.
Industrial Research Fund. 867.

MOHENJODARO—

Question *re*—

Mr. K. N. Puri, former custodian of the Archaeological Museum at — and the order passed against him by the Circle Superintendent. 51.

Recommendation for promotion of the former custodian of — by the Director General of Archaeology. 599.

MONEY ORDER—

Question *re* distinction as regards the date of payment of railway dues when paid by a cheque and when paid by a postal —. 519.

MONOPOLY(IES)—

Question *re* — to Mr. C. B. Newbury for distribution of news reels. 331.

MORADABAD—

Question *re*—

Guards in — Division. East Indian Railway. 47.

Passes falsely obtained by certain railway employees in — Division, East Indian Railway. 52-53.

MORADABAD—*contd.*Question *re—contd.*

- Staff on temporary panel for Kumbh Mela on — Division of 1938 absorbed in permanent posts. 944.
- Vision test failed Station Masters and Assistant Station Masters employed in Ticket Checking Branch of — Division. 49.
- Zone allowance to certain inferior staff at Dehra Dun and complaint *re* delay in disposal of appeals in — Division. 946.

MORTGAGE(S)—

- Question *re* legislation prohibiting land alienation except at fair market price and execution of — decrees during the War. 582

MOSQUE(S)—

- Question *re—*
Alleged insult to the Imam of a — in Qutab Area by a Hindu Subordinate of Archaeological Department. 593-99
- Reconstruction of the — on the Circular Road, New Delhi. 56.

MOTION FOR ADJOURNMENTS—

- See "Adjournment(s)".

MOTOR TRANSPORT—

- Question *re* failure of the Civil Publication Department to supply certain Motor Vehicle Rules to the —, Lahore. 580-81

MOTOR VEHICLE RULES—

- See "Rule(s)".

MOTOR VEHICLES (AMENDMENT) BILL—

- See "Bill(s)".

MOVE—

- Question *re* officers and ministerial staff of the Department of Communications and its attached and subordinate offices who moved up to Simla last summer and expenditure incurred in the —. 24.

MUAZZAM SAHIB BAHADUR, MR. MUHAMMAD—

- Muslim Personal Law (*Shariat*) Application (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 491-92, 497.

MUDALIAR, THE HONOURABLE
DIWAN BAHADUR SIR A. RAMA-
SWAMI—

- Amendment to certain rules and forms of the Insurance Rules (laid on the table). 73-78.
- Factories (Amendment) Bill—
Introduced. 105.
- Indian Companies (Amendment) Bill—
Motion for leave to introduce. 527.
Motion to consider. 824.
Motion to pass. 825, 826.
- Madras Port Trust (Amendment) Bill—
Motion to refer to Select Committee. 306.
- Mines Maternity Benefit Bill—
Introduced. 105.
- Motion for adjournment *re—*
Economic condition of cotton growers. 119-22, 123, 124.
Placing of the S.S. "Akbar" at the Calcutta Port to carry Haj Pilgrims. 398.
- Amendment of the Auditor's Certificate Rules. 317-20, 321.
- Industrial Research Fund. 836-48, 849, 855, 856, 869-73.
- Statement laid on the table *re* cases in which the lowest tenders have not been accepted by the High Commissioner for India. 522.
- Trade Marks (Amendment) Bill —
Motion for leave to introduce. 525.
Motion to consider. 862-27, 289-30.
Consideration of clauses.
Motion to pass. 830.
- Weekly Holidays Bill—
Introduced. 105.
- MUHAMMAD AHMAD KAZMI,
QAZI—
- Code of Criminal Procedure (Amendment) Bill—(Amendment of sections 162, 488 and 496)—
Motion for leave to introduce. 498.
- Indian Penal Code (Amendment) Bill—
Motion for leave to introduce. 499.
- Kazis Bill—
Motion for leave to introduce. 177.
Motion to circulate. 487.
- Motion for adjournment *re—*
Arrest and detention of Mr. S. K. D. Paliwal. 144.
Banning of Khaksar volunteers. 144, 178-80, 184.
Condition of Allamah Mashriqui, Khaksar Leader, at the Vellore Jail. 754.

MUHAMMAD AHMAD KAZMI,
QAZI—*contd.*

Motion for adjournment *re—contd.*

- Discontent among detenus at the Deoli Detention Camp. 251-53.
- Expanded Executive Council. 142, 143.
- Non-release of political prisoners. 143.
- Statement made in the *Sunday News* of the United States of America regarding the Holy Prophet of Islam. 461.

Motion *re—*

- Election of six non-official Members to the Defence Consultative Committee. 88-90.

Joint Report by the Delegations from India and Ceylon. 929-30, 931.

Muslim Personal Law (*Shariat*) Application (Amendment) Bill—

- Motion for leave to introduce. 178.
- Motions to refer to Select Committee and to circulate. 489-91, 493, 494-97.

Question *re—*

- Annual increments in the Binding Department, Government of India Press, New Delhi. 604.

Authorizing Station Masters on duty to fix rates for articles supplied to passengers not included in the tariff list. 521.

Ban on export of the *Student* of Jubbulpore to foreign countries. 580.

Certain Income-tax Officers stopped at the second efficiency bar in the United Provinces. 342.

- Certain men taken from outside the staff in the Binding Department of the Government of India Press, New Delhi. 603-04.

Change in procedure for appointment to clerical vacancies in the Imperial Veterinary Research Institute. 602-03.

Compensation to Railway line staff for working on gazetted holidays. 946.

Dearness allowance to certain Railway employees at Dehra Dun. 946.

Desirability of prohibiting catering contractors from selling articles for which no rate is fixed. 521.

- Distinction amongst Indian and European Guards and Drivers on East Indian Railway in the matter of Running Room Accommodation. 53.

MUHAMMAD AHMAD KAZMI,
QAZI—*contd.*

Question *re—contd.*

Distinction as regards the date of payment of railway dues when paid by a cheque and when paid by a postal money order. 519.

Facilities for studies in and outside India to the staff of the Imperial Veterinary Research Institute. 601.

Failure of the Civil Publication Department to supply certain Motor Vehicle Rules to the Motor Transport, Lahore. 580-81.

Income, expenditure, etc., of the Allahabad Cantonment Board. 37.

Leave privileges to inferior labour staff promoted to subordinate cadre on East Indian Railway. 50.

Muslim employee's allegations of harassment, maltreatment, etc., against the Executive Officers of the Agra Cantonment Board. 466-67.

Non-exhibition of complaint books and other complaints against Ballabhdas Eshwardas, Catering Contractors. 520.

Officiating appointments of Muslims to gazetted posts in the Imperial Veterinary Research Institute. 600-01.

Passes falsely obtained by certain railway employees in Moradabad Division, East Indian Railway. 52-53.

Policy concerning grant of dearness and war allowance to postal employees. 413-14.

Procedure for selection of candidates for clerical vacancies in the Imperial Veterinary Research Institute. 601-02.

Promotion of Journey-men as Charge-men on East Indian Railway. 50.

Provision of a platform at the Parasnath Railway Station. 740-42.

Provisions authorizing withholding of passes to retired railway servants. 519.

Publication of the Annual Administration Report of the Municipal side of Cantonments. 657-58.

Recent restriction on advance of loans by Co-operative Credit Society on East Indian Railway. 50.

Refusal of the Cantonment Board, Allahabad, to give water connections to houses in the Cantonment Area. 658-59.

MUHAMMAD AHMAD KAZMI,
QAZI—*contd.*

Question *re—concl'd.*

Reports of food inspectors on the catering contracts of Ballabhdas Eshwardas. 520.

Requisitioning under the Defence of India Rules residential houses in Remount Depot, Saharanpur. 331-32.

Rules authorizing State Railways to reject medical recommendations for leave from doctors other than Railway medical authorities. 518-19.

Rules regulating seniority on East Indian Railway. 943.

Scholarships for studies in the Imperial Veterinary Research Institute. 601.

Seizure of the *Sainik* Press, Agra. 682-83.

Seniority of certain Hindus *vis-a-vis* certain Muslims in the Binding Department of the Government of India Press, New Delhi. 605.

Staff on temporary panel for Kumbh Mela on Moradabad Division of 1938 absorbed in permanent posts. 944.

Supersession of the claims of certain Muslim candidates for appointment in the Imperial Veterinary Research Institute. 600.

Termination of the contract of the Bengal and North Western Railway. 501-02.

Termination of the contract of the Shahdara-Saharanpur Light Railway. 502-04.

Transfer of certain areas under the control of the Cantonment Board to that of the Municipal Board, Allahabad. 659.

Transfer of postmen and packers from the Lucknow Head Post Office to outstations. 411-13.

Zone allowance to certain inferior staff at Dehra Dun and complaint *re* delay in disposal of appeals in Moradabad Division. 946.

Question (Supplementary) *re—*

Arrest of Sardar Mangal Singh. 205.

Australians given emergency commissions in the Indian Army. 678.

Emergency Commissions to Indians, Anglo-Indians and Europeans. 662.

Grievances of the employees of Shahdara-Saharanpur Light Railway. 745.

MUHAMMAD AHMAD KAZMI,
QAZI—*concl'd.*

Question (Supply.) *re—cont'd.*

Postal employees joining service before the 15th July, 1931, deprived of the Old Scale of Pay. 419.

Women employed in the Army Department since the outbreak of the War. 663.

Resolution *re—*

Atlantic Charter for a new world order. 220-22, 240.

Release of Political Prisoners. 1030, 1042-46.

Repatriation of India's sterling debt. 735.

MUL CHAND, MR.—Question *re* case against one — by the Delhi Improvement Trust. 61.

MUNICIPAL BOARD(S)—

Question *re* transfer of certain areas under the control of the Cantonment Board to that of the —, Allahabad. 659.

MUNICIPAL COMMITTEE(S)—

Question *re—*

Appointment of a Sikh or Hindu officer as Secretary of the Delhi and New Delhi —. 588-89.

Appointments, promotions, etc., in the staff of the Delhi Municipal Committee. 44.

Filtered water rates charged by the Delhi and New Delhi —. 587.

MUNICIPAL DUES—

Question *re* dilatoriness of the Municipal Office, Delhi, in receiving payments of and passing receipts for —. 590.

MUNICIPAL INSTITUTION(S)—

See "Institution(s)".

MUNICIPAL OFFICE(S)—

Question *re* dilatoriness of the —, Delhi, in receiving payments of and passing receipts for municipal dues. 590.

MUNICIPAL SCHOOL(S)—

See "School(s)".

MURTUZA SAHIB LAHADUR,
MAULVI SYED—

Question *re—*

Differential treatment to 1925 North Western Railway strikers. 68.

Lack of civic amenities in certain localities of Delhi. 52.

MUSEUM(S)—

Question *re* Mr. K. N. Puri, former custodian of the Archæological — at Mohenjodaro and the order passed against him by the Circle Superintendent. 51.

MUSLIM(S)—

Question *re*—

Appointment of a — catering contractor for Hindu students at the East Indian Railway School of Transportation, Chandausi. 22, 1011-12

Disregard of claims of — in the office of the Divisional Superintendent, North Western Railway, Ferozapore. 68.

— appointed to certain posts in the Delhi Telegraphs Engineering Division. 342.

— in the Opium Department. 49.

— officers employed by the Calcutta, Madras, Bombay and Karachi Port Trusts. 59.

— percentage in the Imperial Council of Agricultural Research schemes. 56.

— staff at Patiala Railway Station, North Western Railway. 47.

Officiating appointments of — to gazetted posts in the Imperial Veterinary Research Institute. 600-01.

Paucity of — in the staff of the Imperial Veterinary Research Institute. 56, 60.

Permanent — Veterinary Inspectors in the Imperial Veterinary Research Institute. 57.

Proportion of Hindus and — in the Indian Army and Navy and recruitment from the provinces. 465-66.

Seniority of certain Hindus *vis-a-vis* certain — in the Binding Department of the Government of India Press, New Delhi. 603.

Stations on certain railways where Refreshment Rooms of — are catered by Hindu Contractors. 23-24, 342.

Supersession of the claims of certain — candidates for appointment in the Imperial Veterinary Research Institute. 600.

MUSEUM ANNOUNCER(S)—

See "Announcer(s)".

MUSLIM ARTIST(S)—

See "Artist(s)".

MUSLIM CLERICAL EMPLOYEE(S)—
See "Employee(s)".

MUSLIM EMPLOYEE(S)—

See "Employee(s)".

MUSLIM LEAGUE—

Statement by the Honourable the President *re* non-inclusion in the List of Business of matters received from the Members of the — Party during the current Session. 268.

MUSLIM PERSONAL LAW (SHAR'IAH) APPLICATION (AMENDMENT) BILL—

See "Bill(s)".

MUSLIM UNIVERSITY (AMENDMENT) BILL—

See "Aligarh — under Bill(s)".

N

NATIONAL AIRWAYS—

Question *re* continuation of subsidies to the Imperial Airways, the — and the P. & O. Company. 13-15.

NATIONAL DEFENCE COUNCIL—

Motion for adjournment *re* expansion of the Executive Council and the establishment of the —. 70-71.

See also "Defence Council".

NAUMAN, MR. MUHAMMAD—

Question *re*—

Overcrowding in the third class on 19-Up and 20-Down Delhi Express trains. 38.

Panel system for selection to lower gazetted service on the East Indian Railway. 39.

NAVAL ARCHITECT(S)—

Question *re*—

Desirability of appointing Indians — under the Royal Indian Navy or in the Marine Department. 204.

See also "Architect(s)".

NAVY—

Question *re* proportion of Hindus and Muslims in the Indian Army and — and recruitment from the provinces. 465-66.

NEW DELHI—

- Question re—
Annual increments in the Binding Department, Government of India Press. —. 604.
Appointment of a Sikh or Hindu officer as Secretary of the Delhi and — Municipal Committees. 588-89.
Certain men taken from outside the staff in the Binding Department of the Government of India Press. —. 603-04.
Filtered water rates charged by the Delhi and — Municipal Committees. 587.
Late arrivals of the Grand Trunk Express at — Railway Station. 743-45.
One holiday for Diwali and two for Id-ul-Fitr allowed in — Municipal Girls High School and Municipal Institutions 589.
Patients treated at and expenditure on the Irwin Hospital, —. 51.
Reconstruction of the mosque on the Circular Road, —. 56.
Seniority of certain Hindus *vis-à-vis* certain Muslims in the Binding Department of the Government of India Press, —. 603.
Sisters and nurses in the Irwin Hospital, —. 52.
Thefts and burglaries in —. 57-59, 62-67.
Water charges levied on the Duffarries' quarters in Ali Ganj Area, —. 816-17.

NEW WORLD ORDER—

See "World Order".

NEWAR(S)—

- Question re—
Desirability of using short staple cotton yarn of a small count for ropes and — for tents for the army. 747.
Supply of ropes and — to the army for tents. 746.

NEWBURY, MR. C. B.—

- Question re monopoly to — for distribution of news reels. 331.

NEWS REEL(S)—

- Question re monopoly to Mr. C. B. Newbury for distribution of —. 331.

NEWSPRINT PAPER—

See "Paper".

NOMINATION—

- of the Panel of Chairmen. 268.
Question re—
— and election of members to the Railway Central and Local Advisory Committees. 739-40.
— or election of members to the Immigration and the Central Haj Committees. 807-11.

NON-GAZETTED RAILWAY EMPLOYEE(S)—

See "Gazetted Railway Employee(s)".

NON-GAZETTED SERVICE—

See "Service(s)".

NON-GAZETTED STAFF—

- Question re rules for promotion in the Commercial Department of the — on East Indian Railway. 50.
See also "Gazetted Staff".

NON-HINDU(S)—

See "Hindu(s)".

NON-MIGRATORY GOVERNMENT STAFF—

See "Staff".

NON-OFFICIAL MEMBERS—

See "Member(s)".

NON-QUOTA CARGO—

See "Cargo(es)".

NORTH WESTERN RAILWAY—

See "Railway(s)".

NOTIFICATION(S)—

- Home Department — issued under the Registration of Foreigners Act, 1939 (laid on the table) 73.
— amending certain Motor Vehicles Rules (laid on the table). 244-46.
— under the Indian Emigration Act (laid on the table). 268-69.

Question re—

- North Western Railway — advertising recruitment to posts of Guards, class I, grade I. 505-06.
— extending the Payment of Wages Act to industrial establishments or classes or groups of industrial establishments. 141.

NOTIFICATION(S)—*contd.*Question *re—contd.*

— specifying the mileage allowance to be treated as pay. 20-21.
Statutory Rule or — classifying non-gazetted services on certain railways. 21.

NURSE(S)—

Question *re* sisters and — in the Irwin Hospital, New Delhi. 52.

O

OATH OF OFFICE—

Aiyar, Mr. T. S. S. 1.
Aney, the Honourable Mr. M. S. 1.
Ayers, Mr. C. W. 1.
Bozman, Mr. G. S. 1.
Chandavarkar, Sir Vithal Narayan. 323.
Dam, Mr. Ananga Mohan. 1.
Dehgija, Mr. B. T. 1, 187.
Gopalswami, Mr. R. A. 129.
Lakhichand, Mr. Rajmal. 323.
Mody, The Honourable Sir H. P. 1.
Pai, Mr. A. V. 807.
Prior, Mr. H. C. 1.
Sarker, The Honourable Mr. N. R. 187.
Satyanarayana Moorty, Sri A. 323.
Sheehy, Mr. J. F. 1.
Singh, Raja Jagdambika Pratap Narain. 807.
Sultan Ahmad, The Honourable Sir. 1.
Tyson, Mr. J. D. 807.

OCCUPATION—

Motion for Adjournment regarding — of Persia. 143-44.

OFFICER(S)—

Question *re—*

Appointment of a Sikh or Hindu — as Secretary of the Delhi and New Delhi Municipal Committees. 588-89.

Appointment of a Technical — to an administrative post in the Archaeological Department. 597-98.

Appointment of — in the Contracts Directorate and the Indian Stores Department from industrial and commercial concerns. 510-14.

Australian — in the Indian Army. 200-202.

Carrying of confidential papers of their office with them by Government — on transfer. 680.

OFFICER(S)—*contd.*Question *re—contd.*

Cases of removal of the efficiency bar of Income-tax — in the Central Provinces and the United Provinces. 682.

Communal composition of — and superintendents in the Supply Department. 514-15.

Equalization of the status, privileges, &c., of British and Indian — and soldiers. 470.

Marriage allowance of European and special allowance of non-European — Cadets. 875-76.

Muslim — employed by the Calcutta, Madras, Bombay and Karachi Port Trusts. 59.

— and ministerial staff of the Department of Communications and its attached and subordinate offices who moved up to Simla last summer and expenditure incurred in the move. 24.

— resigning Commissions in the 12th and 13th Malabar Battalions, Indian Territorial Force. 57.

Percentage of — of the Indian Medical Service on the civil side recalled to the army. 198-200.

Removal of discrimination as regards salary, &c., of the British and Indian army — and soldiers. 659-61.

Removal of the — of Heads of Departments of Assam Bengal Railway from Chittagong to Calcutta. 942.

Stoppage of the overseas allowance of the Indian Pilot — amalgamated with the Royal Air Force in England. 207-208.

OPIUM DEPARTMENT—

Question *re* Muslims in the —. 49.

ORDINANCE(S)—

Question *re* — transferring powers of the Treasurer to the Registrar of the Delhi University. 131.

ORTHODOX QUARTER(S)—

See "Quarter(s)".

OUTSTATION(S)—

Question *re* transfer of postmen and packers from the Lucknow Head Post Office to —. 411-13.

OVERCROWDING—

Question *re* — in the third class on 19-Up and 20-Down Delhi Express trains. 38.

OVERSEAS ALLOWANCE—

See "Allowance(s)".

OVERSEAS TRADE—

See "Trade(s)".

P**P. AND O. COMPANY—**

Question *re* continuation of subsidies to the Imperial Airways, the National Airways and the —. 13-15.

PACKER(S)—

Question *re* transfer of postmen and — from the Lucknow Head Post Office to outstations. 411-13.

PAI, MR. A. V.—

Oath of Office. 807.

PALIWAL, MR. S. K. D.—

Motion for adjournment *re* arrest and detention of Mr. —. 144.

PANEL(S)—

Question *re* staff on temporary — for Kumbh Mela on Moradabad Division of 1938 absorbed in permanent posts. 944

PANEL OF CHAIRMEN—

See Chairman(men)".

PANEL SYSTEM—

Question *re* — for selection to lower gazetted service on the East Indian Railway. 39.

PAPER—

Question *re*—
Control of Indian mill-made —. 579-80.

Enhancement of price of book-printing and writing — by — dealers. 591.

Enhancement of price of newsprint — by Bombay — dealers. 590-591.

Measures for control of prices of various varieties of —. 592.

PAPER DEALER(S)—

Question *re*—
Enhancement of price of book-printing and writing paper by —. 591.

Enhancement of price of newsprint paper by Bombay —. 590-91.

PARASNATH—

Question *re* provision of a platform at the — Railway Station. 740-42

PARMA NAND, BHAI—

Question *re*—

Double fee charged in the Punjab and Delhi public schools from students whose fathers pay income-tax. 817.

Fixation of pay of retrenched staff re-appointed in the Compilation Section, North Western Railway. 944-45.

Instruction to East Indian and North Western Railways to obtain supply of electrodes from the Indian firms. 55.

Postal employees joining service before the 15th July, 1931, deprived of the Old Scale of Pay. 419.

Postponing till after the war of building operations on the Delhi Improvement Trust plots. 55.

Promotion of Railway Guards from Grade II to Grade III. 53.

Wiremen in the Electrical and Provincial Divisions, Central Public Works Department. 60.

PASS(ES)—

Question *re*—

Misuse of railway — over East Indian Railway by Ballabhdas Ewardas. 55.

— falsely obtained by certain railway employees in Moradabad Division, East Indian Railway. 52-53.

Provisions authorizing withholding of — to retired railway servants. 519.

PASSENGER(S)—

Question *re* authorizing station masters on duty to fix rates for articles supplied to — not included in the tariff list. 521.

PATIALA—

Question *re* Muslim staff at — Railway Station, North Western Railway. 47.

PATIENT(S)—

Question *re* — treated at and expenditure on the Irwin Hospital, New Delhi. 51.

PAUCITY—

Question *re*—

— of Indians amongst the Secretaries of the Government of India Departments. 876-77.

— of Indians in the superior establishment of State Railway Presses. 60.

— of Muslims in the staff of the Imperial Veterinary Research Institute. 56, 60.

PAY—

Question *re*—

Fixation of — of retrenched staff re-appointed in the Compilation Section, North Western Railway. 944-45.

Notification specifying the mileage allowance to be treated as —. 20-21.

—, seniority, &c., of a railway employee reduced in grade on subsequent re-promotion to his former post. 517.

Railway Board orders against reduction in an employee's —. 264.

Reduction of — of clerks of his office by the Director General of Archaeology. 599-600.

Scales for — in the Government of India Departments and their Attached and Subordinate Offices set up since 1st April, 1939. 674.

PAY, SCALE(S) OF—

Question *re* levelling of —, etc., on amalgamation of Assam Bengal and Eastern Bengal Railways. 941.

See also "Scale(s) of Pay".

PAYMENT(S)—

Question *re*—

Dilatoriness of the Municipal Office, Delhi, in receiving — of and passing receipts for municipal dues. 590.

Distinction as regards the date of — of railway dues when paid by a cheque and when paid by a postal money order. 519.

PAYMENT OF WAGES ACT—

See "Act(s)".

PEACE TIME INDUSTRIES—

See, "Industry(ies)".

PENALTY(IES)—

Question *re* procedure followed in imposing the — of stoppage at the efficiency bar. 682.

PENSION RULE(S)—

Question *re* working of the 60 year Superannuation —. 48.

PERCENTAGE(S)—

Question *re*—

Minimum and maximum — for representation of the minority communities in services. 666-67.

Muslim — in the Imperial Council of Agricultural Research schemes. 56.

— of, and casualties in, the Indian army in the African, Syrian, Iraqi and Iranian campaigns. 469-70.

Practice in the matter of observing the — for representation of minority communities in Government of India services. 668.

PERMANENT BASIS—

Question *re* creation of new industries or workshops on — and Government subsidy thereon. 947-1010.

PERMANENT WAY INSPECTOR(S):

Question *re* apprentice — on North Western Railway deprived of rent-free quarters. 419-20.

PERMIT(S)—

Question *re* dealers in India applying for licenses for establishment of gunpowder magazine and for — under Rule 2(2) of the Explosives Rules. 140.

PERSIA—

Motion for adjournment *re* occupation of —. 143-44.

PERSONAL ALLOWANCE—

See "Allowance(s)".

PERSONNEL—

Question *re* seeking consultation of Indian Medical Association for non-official — of Central and Provincial Committees for advising emergency recruitment to Indian Medical Service. 595-97.

PERSONNEL BRANCH—

Question *re* — and Research Branches on State Railways. 41-42.

PETITION(S)—

Question *re* disposal of —, not being appeals, to higher authorities than Divisional Superintendents on Railways. 16-17.

PETITIONS, COMMITTEE ON—
Appointment to the —. 424-25

PETROLEUM (AMENDMENT)
BILL—
See "Bill(s)".

PILGRIM(S)—
Question re—
Arrangements, etc., for carrying
Indian Haj — to Jeddah 592-
93.
Enhancement in the passage fare
charged from the Indian Haj
—, 51.

PILLAY, MR. T. S. S.—
Trade Marks (Amendment) Bill—
Consideration of clauses. 830.

PILOT OFFICERS—
See "Officer(s)".

PLATFORM(S)—
Question re provision of a — at
the Parasnath Railway Station.
740-42.

PLOT(S)—
Question re postponing till after the
war of building operations on the
Delhi Improvement Trust —.
55.

POLICE—
Question re—
Deportation, arrest and detention of
Sardar Ajaib Singh of the
Hongkong British —. 471-72,
473-74.
Strength of the General Headquar-
ters —. 674.

POLICE OFFICER(S)—
Question re special — in the Delhi
City. 61.

POLICY(IES)—
Question re—
Catering contracts — on North
Western and East Indian Rail-
ways. 423.
— concerning grant of dearness
and war allowance to postal em-
ployees. 413-14.
— of recruitment to the Royal
Indian Navy. 195-197.
— re correction of the recorded
wrong age of non-gazetted rail-
way employees. 518.

POLITICAL PRISONER(S)—
Motion for adjournment re non-
release of —. 143.
Question re desirability of releasing
—. 190-192.
See also "Prisoner(s)".

POLITICAL STATUS—
Question re demand for declaration
on India's — after the War. 136.
See also "Status".

PORT(S)—
Motion for adjournment re placing of
the S. S. "Akbar" at the Calcutta
— to carry Haj Pilgrims. 343-44,
395-99.

PORT HAJ COMMITTEE(S)—
Question re—
Savings due to setting up of the
—, 36.
Suggestions made by the —. 683-
92.

PORT TRUST(S)—
Question re—
Indian members on — in Inida.
15-16.
Muslim officers employed by the
Calcutta, Madras, Bombay and
Karachi —. 59.

PORT TRUST (AMENDMENT)
BILL—
See "Madras —" under "Bill(s)".

PORTS AND PILOTAGE—
Demand for Excess Grant in respect
of —. 833.

POST(S)—
Question re—
Abolition and reductions of — in
the Transportation Subordinate
and Inferior Services in the
Karachi Division of North West-
ern Railway. 748-49.
Appointments to the newly created
— of Assistant Chargemen on
North Western Railway. 45.
Contemplated change of the tenure
— of the Deputy Director
General of Archaeology into a
permanent one. 813-14.
Issuing of instructions to the
North Western Railway Admin-
istration for holding only one
selection in the Divisions for
recruitment to — controlled by
the Divisional Superintendents.
750-51.

POST(S)—*contd.*Question *re—contd.*

Pay, seniority, &c., of a railway employee reduced in grade on subsequent re-promotion to his former —. 517.

Selection — or selection grades specified by the General Managers on certain State Railways, 30-36.

Staff on temporary panel for Kumbh Mela on Moradabad Division of 1938 absorbed in permanent —. 944.

POST OFFICE(S)—

Question *re* transfer of postmen and packers from the Lucknow Head — to outstations. 411-13.

POSTAL CIRCLE(S)—

Question *re* non-observance of the rules and instructions *re* forwarding of appeals in Sind and Baluchistan —. 416-17.

POSTAL EMPLOYEE(S)—

See "Employee(s)".

POSTAL MONEY ORDER—

See "Money Order".

POSTAL STAFF—

See "Staff".

POSTING(S)—

Question *re* railways enforcing an intervening relieving duty period on qualified Assistant Station Masters promoted as Station Masters before their permanent —. 19-20, 692.

POSTMAN(MEN)—

Question *re* transfer of — and packers from the Lucknow Head Post Office to outstations. 411-13.

POSTS AND TELEGRAPHS—

Statement(s) (laid on the table) *re* Central Government Appropriation Accounts, —, 1939-40, and Audit Report, 1940. 526.

POSTS AND TELEGRAPHS DEPARTMENT—

Question *re—*

Assamese in the — in the Assam Province. 938.

Depletion in the strength of the Traffic Section of the —. 507-08.

POSTS AND TELEGRAPHS UNION(S)—

Question *re* booklet "Rejoinder" issued by the Indian — Union, Karachi. 415-16.

POST-WAR DEVELOPMENT DEPARTMENT COMMITTEE—

Question *re* appointment of a non-official advisory committee to advise the —. 137.

POST-WAR PROBLEM(S)—

Motion for adjournment *re* Indian's dissociation in the Inter-allied Conferences and Allied Council to consider the economic —. 71-72.

POST-WAR RECONSTRUCTION—

Motion for adjournment *re* statement of Sir Shanmukham Chetty on —. 342-43.

POWER(S)—

Question *re—*

Alleged misuse of certain — under the Income-tax Act by the Income-tax Authorities. 59.

— and functions of the National Defence Council. 328-29.

POWER SUPERINTENDENT—

Question *re* promotion of inferior staff to certain posts under the —, Howrah Division, East Indian Railway. 45.

PREPONDERANCE—

Question *re* — of Punjabees in North Western Railway Lower Grade Subordinate Service in Sind. 515-16.

PRESIDENT, MR. (THE HONOURABLE SIR ABDUR RAHIM).—

Statement by — *re* non-inclusion in the List of Business of matters received from the Members of the Muslim League Party during the current Session. 268.

Statement made by — regarding the introduction of a second round for Starred Questions. 69.

PRESS(ES)—

- Question *re*—
 Annual increments in the Binding Department, Government of India —, New Delhi. 604.
 Certain men taken from outside the staff in the Binding Department of the Government of India —, New Delhi. 603-04.
 Paucity of Indians in the Superior establishment of State Railway —. 60.
 Seizure of the *Sainik* —, Agra. 682-83.
 Seniority of certain Hindus *vis-a-vis* certain Muslims in the Binding Department of the Government of India —, New Delhi. 603.

PRICE(S)—

- Question *re*—
 Enhancement of — of book-printing and writing paper by paper dealers. 591.
 Enhancement of — of newsprint paper by Bombay paper dealers. 590-91.
 Higher — exacted from the civil population than from the Defence Department for the same categories of goods. 133-34.
 Legislation prohibiting land alienation except at fair market — and execution of mortgage decrees during the War. 582.
 Measures for control of — of various varieties of paper. 592.

PRICE CONTROL CONFERENCE—

See "Conference".

PRIOR, MR. H. C.—

- Factories (Amendment) Bill—
 Motion to consider. 312-13.
 Consideration of clauses. 315-16.
 Motion to pass. 316.
 Mines Maternity Benefit Bill—
 Motion to consider. 425-29.
 Consideration of—
 Clause 3. 433, 434.
 Clause 4. 437, 438.
 Clause 5. 439, 440, 441, 442, 443, 446.
 Clause 6. 447, 451.
 Clause 8. 454.
 Clause 11. 455.
 Motion to pass. 455.

PRIOR, MR. H. C.—*contd.*

- Mines Maternity Benefit Bill—*contd.*
 Consideration of the amendment made by the Council of State. 882-83, 884.
 Oath of Office. 1.
 Statement (laid on the table) *re* safety in the Building Industry. 269.

PRISONER(S)—

- Motion for adjournment *re*—
 Non-release of political — 143.
 Release of political — and detention and an immediate declaration for recognising India's status as a self-Governing Dominion 71.
 Question *re*—
 Desirability of conveying shackled Delhi Jail —. 679-80.
 Desirability of releasing political —. 190-192.
 Resolution *re* release of Political —. 708-09, 880, 1013-57.

PRIVILEGE(S)—

- Question *re*—
 Equalization of the status, —, &c., of British and Indian officers and soldiers. 470.
 Leave — to inferior labour staff promoted to subordinate cadre on East Indian Railway. 50.

PROCEDURE—

- Question *re*—
 Change in — for appointment to clerical vacancies in the Imperial Veterinary Research Institute. 602-03.
 Dates and — for termination of catering contracts held by Ballabh das Eshwardas. 422-23.
 — for selection of candidates for clerical vacancies in the Imperial Veterinary Research Institute. 601-02.
 Rules of — on East Indian Railway *re* correction of the recorded wrong age of non-gazetted staff. 518.

PROCEEDING(S)—

- Question *re* — of the Labour Conference and the Price Control Conference. 24-30.

PROFESSIONS TAX LIMITATION BILL—

See "Bill(s)".

PROFIT AND LOSS ACCOUNT(S)—

Statement(s) (laid on the table) *re* capital statements, balance sheets and — of State Railways in India, including the balance sheet and the profit and loss — of Tatanagar Workshops, 1939-40. 526.

PROFITS TAX (SECOND AMENDMENT) BILL—

See "Excess —" under "Bill(s)".

PROGRAMME(S)—

Question *re*—

Broadcasting of Hindu religious — by Muslim announcers and artists. 464-65.

Non-allocation of time for broadcasting Sikh religious — by the Delhi Broadcasting Station. 675-76.

PROMOTION(S)—

Question *re*—

Appointments, —, etc., in the staff of the Delhi Municipal Committee. 44.

Pay, seniority, &c., of a railway employee reduced in grade on subsequent — to his former post. 517.

Principle for — of selected staff in the Delhi Division of North Western Railway. 48.

— of inferior staff to certain post under the Power Superintendent, Howrah Division, East Indian Railway. 45.

— of Journeymen as Chargemen on East Indian Railway. 50.

— of Railway Guards from Grade II to Grade III. 53.

— to posts of Section Controllers, Grade 'A', in Howrah Division, East Indian Railway. 45.

Recommendation for — of the former custodian of Mohenjodaro by the Director General of Archaeology. 599.

Rules for — in the Commercial Department of the Non-Gazetted staff on East Indian Railway. 50.

Statutory Rule making certain — on East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway School of Transportation, Chandausi. 21-22.

PROPAGANDA SERVICE(S)—

Question *re* steps for improving the war effort —. 664-66.

PROPHET—

Motion for Adjournment *re* statement made in the *Sunday News* of the United States of America regarding the Holy — of Islam. 423-24, 455-62.

PROTECTIVE DUTIES CONTINUATION BILL—

See "Bill(s)".

PROTEST(S)—

Question *re* — against the correctness of the latest census figures in Assam. 879-80

PROVINCE(S)—

Question *re*—

Proportion of Hindus and Muslims in the Indian Army and Navy — and recruitment from the —. 465-66.

Reforms Commissioner's visit to — for collecting public opinion on modifications in the present constitution of India. 333-34.

Solicitors to the Central Government in the —. 582-86.

PROVINCIAL COMMITTEE(S)—

See "Committee(s)".

PROVINCIAL DIVISION(S)—

Question *re* wiremen in the Electrical and —, Central Public Works Department. 60.

PROVINCIAL EXCISE—

Demand for Excess Grant in respect of —. 833.

PROVISION(S)—

Question *re* — authorizing withholding of passes to retired railway servants. 519.

PUBLIC ACCOUNTS COMMITTEE—

Presentation of the Report of the —. 347.

Report of the — (Motion not moved). 1013.

See also "Committee(s)".

PUBLIC EDUCATIONAL TRUST, LIMITED—

Question *re* —, Simla. 338-41

PUBLIC OPINION—

Question *re* reforms Commissioner's visit to Provinces for collecting — on modifications in the present constitution of India. 333-34.

PUBLIC SCHOOLS—

See "School(s)".

PUBLIC WORKS DEPT.—

Question *re* wiremen in the Electrical and Provincial Divisions, Central —. 60.

PUBLICATION DEPARTMENT—

Question *re* failure of the Civil — to supply certain Motor Vehicle Rules to the Motor Transport, Lahore. 580-81.

PUNJAB—

Question *re*—
Double fee charged in the — and Delhi public schools from students whose fathers pay income-tax. 817.

Indians externed from Hongkong and interned in the —. 138.

Persons externed from Hongkong and interned in the —. 332-33.

PUNJABEE(S)—

Question *re* preponderance of — in North Western Railway Lower Grade Subordinate Service in Sind. 515-16.

PURCHASE(ES)—

Question *re* — of cloth by the Supply Department for the purposes of the Defence Department. 2-4.

PURCHASE ORGANISATION(S)—

Question *re* transfer of the Sections of the — of the Supply Department dealing with tentage to Bombay. 937-38.

PURI, MR. K. N.—

Question *re* —, former custodian of the Archaeological Museum at Mohenjodaro, and the order passed against him by the Circle Superintendent. 51.

Q

QUARTER(S)—

Question *re*—
Apprentice Permanent Way Inspectors on North Western Railway deprived of rent-free —. 419-20.

QUARTER(S)—*contd.*

Question *re*—*contd.*

House rent allowance to migratory and non-migratory Government staff not provided with — at Delhi. 53.

Newly built Orthodox — for the Govt. of India staff. 588.

Non-provision of — to the Circle service telegraphists. 942.

Operation of the rules *re* rent free — on State Railways. 42-43.

Rules for allotment, etc., of rent free or rented railway —. 42.

Water charges levied on the Dufftries — in Ali Ganj Area, New Delhi. 816-17.

QUESTION(S)—

Statement made by the Honourable the President regarding the introduction of a second round for starred —. 69.

QUOTA CARGO—

See "Cargo(es)".

QUTAB AREA—

Question *re* alleged insult to the Imam of a mosque in — by a Hindu subordinate of Archaeological Department. 598-99.

R

RADIO(S)—

Question *re* complaints as regards the Hindi language used by the All-India —. 465.

RADIO STATION(S)—

Question *re* delay in opening a — at Karachi. 192-93.

RAFIUDDIN AHMAD SIDDIQUEE, SHAIKH—

Question *re* Indian members on Port Trusts in India. 15-16.

RAHMAN, LIEUT.-COLONEL M. A.—

Election of — to the Defence Consultative Committee. 424.

Motion *re* election of six non-official Members to the Defence Consultative Committee. 93-96, 97.

Question (Supplementary) *re*—
Australian Officers in the Indian Army. 201.

RAHMAN, LIEUT.-COLONEL M. A.
—concl'd.

Question (Supply.) *re—cont'd.*

- Desirability of composing and broadcasting of war news, etc., by Indians in Indian languages. 203, 204.
- Distinctions between the Indian and European members of the Indian Medical Service. 197.
- Inadequate equipment of the Indian army. 469.
- Percentage of officers of the Indian Medical Service on the civil side recalled to the army. 200.
- Proportion of Hindus and Muslims in the Indian Army and Navy and recruitment from the provinces. 466.
- Purchases of cloth by the Supply Department for the purposes of the Defence Department. 3.
- Removal of discrimination as regards salary, etc., of the British and Indian Army Officers and soldiers. 661.
- Seeking consultation of Indian Medical Association for non-official personnel of Central and Provincial Committees for advising emergency recruitment to Indian Medical Service. 596.

RAILWAY(S)—

Assam Bengal—

Question *re—*

- Assamese on the —. 938.
- Introducing on — the same catering system as prevailing on State Railways. 941.
- Levelling of scales of pay, etc., on amalgamation of — and Eastern Bengal Railways. 941.
- Position of Muslim clerical employees of the — on amalgamation with Eastern Bengal Railway. 940-41.
- Removal of the offices of Heads of Departments of — from Chittagong to Calcutta. 942.

Bengal and North Western—

Question *re* termination of the contract of the —. 501-02.

East Indian—

•Question *re—*

Alleged bogus appointments in the Howrah Division, —. 38, 46.

RAILWAY(S)—*cont'd.*

East Indian—*cont'd.*

- Appointment of a Muslim catering contractor for Hindu students at the — School of Transportation, Chandausi. 22, 1011-12.
- Assistant Station Masters on —. 47.
- Case of a military sepoy found travelling in irregular manner at Kiul Railway Station, —. 58.
- Catering contracts policy on North Western and —. 423.
- Commercial Group Staff *vis-a-vis* the Transportation staff on —. 47.
- Distinction amongst Indian and European Guards and Drivers on — in the matter of Running Room Accommodation. 53.
- Employees losing jobs for habitual indebtedness on —. 49.
- Employment of a non-Hindu for catering by Ballabhdas Eshwardas, catering contractors, on — and North Western —. 421-22.
- Examination in telegraphy held at the — School of Transportation, Chandausi, in 1941. 17, 1011.
- Guards in Moradabad Division, —. 47.
- Guards not qualified in the First Aid on —. 47.
- Instruction to — and North Western Railways to obtain Supply of electrodes from the Indian firms. 55.
- Leave privileges to inferior labour staff promoted to subordinate cadre on —. 50.
- Messing rate for Probationary Assistant Station Masters and Commercial Clerks at the — School of Transportation, Chandausi. 22, 1013.
- Misuse of railway passes over — by Ballabhdas Eshwardas. 55.
- Monthly amounts paid to the Catering Contractors, Messrs. Hazir and Company, by the — School of Transportation, Chandausi. 22.
- Non-advertisement for certain posts in Howrah Division, —. 46.

RAILWAY(S)—*contd.*East Indian—*concl'd.*

Panel System for selection to lower gazetted service on the — 39.

Passes falsely obtained by certain railway employees in Moradabad Division, — 52-53.

Policy concerning alteration of date of birth on — 53-54.

Promotion of inferior staff to certain posts under the Power Superintendent, Howrah Division, — 45.

Promotion of Journeymen as Chargemen on — 50.

Promotion to posts of Section Controllers, Grade 'A', in Howrah Division, — 45.

Railway accident between Hersagar and Ferozabad stations, — 43.

Rates for articles of food at the — School of Transportation, Chandausi, 23; 1013.

Recent restriction on advances of loans by Co-operative Credit Society on — 50.

Reports against bad articles of food served by Messrs. Hazir and Company, Catering Contractors, — School of Transportation, Chandausi, 23.

Rules for promotion in the Commercial Department of the Non-Gazetted staff, on — 50.

Rules of procedure on — *re* correction of the recorded wrong age of non-gazetted staff, 518.

Rules regulating seniority on — 943.

Statutory Rule making certain promotions on — dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway School of Transportation, Chandausi, 21-22.

Eastern Bengal—

Question *re*—

Levelling of scales of pay, etc., on amalgamation of Assam Bengal and — 941.

Position of Muslim clerical employees of the Assam Bengal Railway on amalgamation with — 940-41.

RAILWAY(S)—*contd.*

North Western—

Question *re*—

Abolition and reductions of posts in the Transportation Subordinate and Inferior services in the Karachi Division of — 748-49.

Amalgamation of Grade I and II of all clerical staff on — 737-38.

Appointments to the newly created posts of Assistant Charge-men on — 45.

Apprentice Permanent Way Inspectors on — deprived of rent-free quarters, 419-20.

Catering contracts policy on — and East Indian — 423.

Certain boy firemen on — electing old educational assistance rules, 48.

Classification of certain subordinate servants as inferior servants on the — under the revised rules, 504.

Complaints against non-grant of leave privileges due to inadequacy of relieving staff on — 264-66.

Daily or weekly hours of employment for train clerks and head train clerks on — 945.

Differential treatment to 1925 — strikers, 68.

Disregard of claims of Muslims in the Office of the Divisional Superintendent, —, Ferozepore, 68.

Double duty imposed on watermen and sweepers at roadside stations on — 750.

Employment of a non-Hindu for catering by Ballabhdas Eshwardas, catering contractors; on East Indian and — 421-22.

Exemption from age restriction of certain Markers for recruitment to higher grade in the subordinate service on — 747-48.

Fixation of pay of retrenched staff re-appointed in the Compilation Section, — 944-45.

Instruction to East Indian, and —s to obtain supply of electrodes from the Indian firms, 55.

Insufficient recruitment of Sindhis to the subordinate services on — 10-12.

RAILWAY(S)—*contd.*North Western—*contd.*

Issuing of instructions to the administration for holding only one selection in the Divisions for recruitment to posts controlled by the Divisional Superintendent. 750-51.

Monthly one-day rest for the intermittent workers on —. 749-50.

Muslim staff at Patiala Railway Station, —. 47.

— Notification advertising recruitment to posts of Guards, class I, grade I. 505-06.

Preponderance of Punjabees in — Lower Grade Subordinate Service in Sind. 515-16.

Principle for promotion of selected staff in the Delhi Division of —. 48.

Railway collision at Khairpur Mir Railway Station on Sind section of —. 12-13.

Reduction of the young staff on Jacobabad-Kashmore section, —, to lower scales of pay. 37.

Restriction on granting of travelling allowance to a railway employee appearing for departmental examination on —. 516.

Source for preparation of — Budgets consequent on stoppage of publication of establishment rolls. 423.

Stoppage of the Dusehra holiday return tickets on —. 738-39.

Works mistries appointed on the —. 38.

Question re—

Disposal of petitions, not being appeals, to higher authorities than Divisional Superintendents on —. 16-17.

Electrical rates charged by — and other electricity producers at Howrah. 39.

Manual and non-manual workers in the Departments of the —. 752.

Preference to members of the minority communities in the matter of fraining for higher appointments on —. 18.

— affording opportunity for an explanation to its employees before adverse reports are recorded against them. 19.

RAILWAY(S)—*contd.*Question re—*contd.*

— enforcing an intervening relieving duty period on qualified Assistant Station Masters promoted as Station Masters before their permanent postings. 19-20, 692.

— refreshment contracts held by Ballabhdas Ewardas. 44.

Station on certain — where Refreshment Rooms of Muslims are catered by Hindu Contractors. 23-24, 342.

Statutory Rule or notification classifying non-gazetted services on certain —. 21.

Wage-groups on the —. 752-53.

Shahdara-Saharanpur Light—

Question re—

Grievances of the employees of —. 742-43.

Termination of the contract of the —. 502-04.

State—

Question re—

Acts and omissions specified by the — Administrations under section 8 (2) of the Payment of Wages Act. 142.

Exemptions under section 5(3) of the Payment of Wages Act on —. 141.

Introducing on Assam Bengal Railway the same catering system as prevailing on —. 941.

Operation of the rules re rent-free quarters on —. 42-43.

Paucity of Indians in the Superior establishment of — Presses. 60.

Personnel and Research Branches on —. 41-42.

Records of leave account preserved —. 54.

Rules authorizing — to reject medical recommendations for leave from doctors other than Railway medical authorities. 518-19.

Scales of pay of stenographers on —. 39-41.

Selection posts or selection grades specified by the General Managers on certain —. 30-36.

Wage periods fixed in local areas on — under the Payment of Wages Act. 142.

RAILWAY(S)—concl'd.

State Managed—

Question *re* representation of minorities in — Services. 9-10.

Statement(s) (laid on the table) *re*—

Appropriation Accounts of — in India for 1939-40, Part I—Review. 526.

Appropriation Accounts of — in India for 1939-40, Part II—Detailed Appropriation Accounts. 526.

RAILWAY ACCIDENTS—

See "Accident(s)".

RAILWAY AUDIT REPORT—

See "Audit Report".

RAILWAY BOARD—

Question *re* — orders against reduction in an employee's pay. 264.

RAILWAY CENTRAL ADVISORY COMMITTEES—

See "Advisory Committee(s)".

RAILWAY COLLIERY (IES)—

Statement(s) (laid on the table) *re*— balance sheets of — and statements of all-in-cost of coal for 1939-40. 526.

RAILWAY COLLISION—

See "Collision".

RAILWAY DUE(S)—

Question *re* distinction as regards the date of payment of — when paid by a cheque and when paid by a postal money order. 519.

RAILWAY EMPLOYEE(S)—

See "Employee(s)".

RAILWAY GUARDS—

See "Guard(s)".

RAILWAY LINE STAFF—

See "Staff".

RAILWAY LOCAL ADVISORY COMMITTEES—

See "Advisory Committee(s)".

RAILWAY MAIL SERVICE—

Question *re* opening of the — office at Karachi city. 414-15.

RAILWAY MEDICAL AUTHORITY— (IES)—

See "Medical Authority(ies)".

RAILWAY PASSES—

See "Pass(es)".

RAILWAY QUARTERS—

See "Quarter(s)".

RAILWAY RULES—

See "Rules(s)".

RAILWAY SCHOOL OF TRANSPORTATION—

Question *re*—

Certain book published by Rai Sahib Lakshman Prasad, Superintendent, —, Chandausi. 18-19.

Statutory Rule making certain promotions on East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the —, Chandausi. 21-22.

See also "School of Transportation".

RAILWAY SERVANT(S)—

Question *re*—

Provision of housing accommodation to —. 753.

Provisions authorizing withholding of passes to retired —. 519.

RAILWAY STATION(S)—

Question *re*—

Case of a military sepoy found travelling in irregular manner at Kiul —, East Indian Railway. 68.

Late arrivals of the Grand Trunk Express at New Delhi —. 743-45.

Muslim staff at Patiala —, North Western Railway. 47.

Provision of a platform at the Parasnath —. 740-42.

Railway collision at Khairpur Mir — on Sind Section of North Western Railway. 12-13.

See also "Station(s)".

RAILWAY WORKSHOP APPRENTICE(S)—

See "Apprentice(s)".

RAILWAYS (AMENDMENT) BILL—
See "Indian ——" under "Bill(s)".

RAILWAYS (LOCAL AUTHORITIES' TAXATION) BILL—

See "Bill(s)".

RAISMAN, THE HONOURABLE
SIR JEREMY—

Demand for Excess Grant in respect of—

"Andamans and Nicobar Islands". 835.

Capital Outlay on Vizagapatam Harbour. 836.

"Education". 834.

"Grants-in-aid to Provincial Governments". 834.

"India Office and High Commissioner's Establishment Charges". 833.

"Mint". 834.

"Ports and Pilotage". 833.

"Provincial Excise". 833.

"Transfer to Revenue Reserve Fund". 834-35.

"Working Expenses—Maintenance of Ferry Steamers and Harbours". 835.

Working Expenses—Maintenance of Structural works. 835.

Excess Profits Tax (Second Amendment) Bill—

Introduced. 105.

Motion to refer to Select Committee. 287-89, 290, 294, 297, 301-03.

Presentation of the Report of the Select Committee. 462.

Motion to Consider. 626-29, 636.

Consideration of—

Clause 4. 641, 644-45.

Clause 6. 648-49, 654-55.

Clause 8. 70, 759, 760, 762, 766-67, 768-69, 770, 771.

Motion to pass. 772-73.

Indian Income-tax (Amendment) Bill—

Introduced. 105.

Motion to refer to Select Committee. 107-110, 111.

Presentation of the Report of the Select Committee. 347.

Motion to consider. 528-29, 530, 533, 538, 544.

Consideration of—

Clause 10. 548, 549, 552-53.

Clause 13. 554, 555.

Clause 24. 557-58, 560, 561, 562.

Motion to pass. 563.

Motion for adjournment *re* closing of markets to protest against methods of assessing income-tax in Calcutta. 522.

RAISMAN, THE HONOURABLE SIR
JEREMY—*contd.*

Presentation of the Report of the Public Accounts Committee. 347.

Professions Tax Limitation Bill—

Motion to refer to Select Committee. 158-59, 166.

Motion to consider. 480.

Railways (Local Authorities' Taxation) Bill—

Motion to refer to Select Committee. 276, 282.

Report of the Public Accounts Committee. 832-33, 1013.

Resolution *re*—

Atlantic Charter for a new world order. 229.

Repatriation of India's sterling debt. 710, 714, 717, 718-23, 724-25, 727, 728, 731, 732, 733, 734, 735.

Statement(s) (laid on the table) *re*—

Appropriation Accounts of Railways in India for 1939-40, Part I—Review. 526.

Appropriation Accounts of Railways in India for 1939-40, Part II—Detailed Appropriation Accounts. 526.

Audit Report—Defence Services. 1941. 526.

Balance sheets of Railway Collieries and statements of all-in-cost of coal for 1939-40. 526.

Capital statements, balance sheets and profit and loss Accounts of State Railways in India, including the balance sheet and the profit and loss account of Tatanagar workshops, 1939-40. 526.

Central Government Appropriation Accounts, Civil, 1939-40, and Audit Report, 1941-526.

Central Government Appropriation Accounts of the Defence Services for the year 1939-40. 526.

Central Government Appropriation Accounts, Posts and Telegraphs, 1939-40, and Audit Report, 1940. 526.

Central Government Commercial Appendix to the Appropriation Accounts (Civil). 1939-40 and Audit Report, 1941.

Central Government Commercial Appendix to the Appropriation Accounts of the Defence Services for the year 1939-40 and the Audit Report therein. 526.

Railway Audit Report, 1941. 526.

RATE(S)—

- Question re—
 Authorizing station masters on duty to fix — for articles supplied to passengers not included in the tariff list. 521.
 Desirability of prohibiting catering contractors from selling articles for which no — is fixed. 521.
 Filtered water — charged by the Delhi and New Delhi Municipal Committees. 587.
 Messing — for Probationary Assistant Station Masters and Commercial Clerks at the East Indian Railway School of Transportation, Chandausi. 22, 1013.
 — for articles of food at the East Indian Railway School of Transportation, Chandausi. 23, 1013.

RATES OF INTEREST—

See "Interest".

RAZA ALI, SIR SYED—

- Question re—
 Mr. K. N. Puri, former custodian of the Archaeological Museum at Mohenjodaro, and the order passed against him by the Circle Superintendent. 51.
 Paucity of Muslims in the staff of the Imperial Veterinary Research Institute. 60.

RECEIPT(S)—

- Question re dilatoriness of the Municipal Office Delhi, in receiving payments of and passing — for municipal dues. 590.

RECIPROCITY BILL—

See "Bill(s)".

RECOMMENDATION(S)—

- Question re—
 — for promotion of the former custodian of Mohenjodaro by the Director General of Archaeology. 599.
 — made by the Indian Medical Association. 595, 676.
 Rules authorizing State Railways to reject medical — for leave from doctors other than Railway medical authorities. 518-19.

RECONSTRUCTION—

- Question re — of the mosque on the Circular Road, New Delhi. 56.

RECRUITMENT—

- Question re—
 Exemption from age restriction of certain Markers for — to higher grades in the subordinate service on North Western Railway. 747-48.
 Insufficient — of Sindhis to the subordinate services on North Western Railway. 10-12.
 Issuing of instructions to the North Western Railway administration for holding only one selection in the Divisions for — to posts controlled by the Divisional Superintendent. 750-51.
 North Western Railway Notification advertising — to posts of Guards, class I, grade I. 505-06.
 Policy of — to the Royal Indian Navy. 195-197.
 Proportion of Hindus and Muslims in the Indian Army and Navy and — from the provinces. 455-66.
 Seeking consultation of Indian Medical Association for non-official personnel of Central and Provincial Committees for advising emergency — to Indian Medical Service. 595-97.

REDUCTION(S)—

- Question re—
 Abolition and — of posts in the Transportation Subordinate and Inferior Services in the Karachi Division of North Western Railway. 748-49.
 — of the gang staff on Jacobabad-Kashmore section, North Western Railway, to lower scales of pay. 37.

REEL(S)—

- Question re monopoly to Mr. C. B. Newbury for distribution of news —. 331.

REFORMS COMMISSIONER—

- Question re—
 Appointment of Mr. Hodson as the —. 138-40.
 —'s visits to Provinces for collecting public opinion on modifications in the present constitution of India. 333-34.

REFRESHER COURSE—

- Question re Statutory Rule making certain promotions on East Indian Railway dependent on the passing of the Senior Assistant Station masters' — at the Railway School of Transportation, Chandausi. 21-22.

REFRESHMENT—

Question *re* Railway — contracts held by Ballabhdas Eswardas. 44.

REFRESHMENT ROOM(S)—

Question *re—*
Continuation of the contract for the Hindu — at Delhi Station given to Ballabhdas Eswardas. 43.

Stations on certain railways where — of Muslims are catered by Hindu Contractors. 23-24, 342.

REGISTRAR—

Question *re* ordinance transferring powers of the Treasurer to the — of the Delhi University. 131.

REGISTRATION OF FOREIGNERS ACT—

See "Act(s)".

"REJOINDER"—

Question *re* Booklet — issued by the Indian Posts and Telegraphs Union, Karachi. 415-16.

RELEASE—

Motion for adjournment *re* — of political prisoners and detenus and an immediate declaration for recognising India's status as a self-Governing Dominion. 71.

Question *re* — of political prisoners. 880.

Resolution *re* — of Political Prisoners. 1013-57.

RELIEVING DUTY—

Question *re* Railways enforcing an intervening — period on qualified Assistant Station Masters promoted as Station Masters before their permanent postings. 19-20.

RELIEVING STAFF—

See "Staff".

RELIGIOUS PROGRAMME(S)—

See "Programme(s)".

REMOUNT DEPOT—

Question *re* requisitioning under the Defence of India Rules residential houses in —, Saharanpur. 331-32.

REMOVAL—

Question *re* — of the offices of Heads of Departments of Assam Bengal Railway from Chittagong to Calcutta. 942.

RENEWAL(S)—

Question *re* scrutiny at — of arms licences by Delhi Administration. 675.

RENT-FREE QUARTER(S)—

See "Quarter(s)".

REPATRIATION—

Resolution *re* — of India's sterling debt. 709-36.

REPORT(S)—

Motion *re* Joint — by the Delegations from India and Ceylon. 885-933.

Presentation of the — of the Public Accounts Committee. 347.

Question *re—*

Publication of the Annual Administration — of the Municipal side of Cantonments. 657-58.

Railways affording opportunity for an explanation to its employees before adverse — are recorded against them. 19.

— against bad articles of food served by Messrs. Hazir and Company, Catering Contractors, East Indian Railway School of Transportation, Chandausi. 23.

— of food inspectors on the catering contracts of Ballabhdas Eswardas. 520.

— of the Public Accounts Committee. 832-33, 1013.

The Indo-Burma Immigration Agreement and the joint — of the Indo-Ceylon Delegation (laid on the table). 347-56.

REPRESENTATION—

Question *re—*

Minimum and maximum percentages for — of the minority communities in services. 666-67.

— of minorities in State-managed Railway Services. 9-10.

RESEARCH BRANCH—

Question *re* personnel and —(es) on State Railways. 41-42.

RESEARCH FUND—

Resolution *re* the Industrial —. 836-73.

RESERVATION(S)—

Question *re* technical posts in the Government of India Secretariat and Attached and Subordinate Offices not subject to the orders regarding communal —. 668-73.

RESOLUTION(S)—

- re—*
 Amendment of the Auditor's Certificate Rules. 317-21.
 Adopted. 321.
 Atlantic Charter for a new world order. 211-43, 692-708.
 Adopted. 708.
 Indo-Burma Immigration Agreement. 210, 356-95, 399-409.
 Adopted as amended. 408-09.
 Industrial Research Fund. 836-73.
 Adopted. 875.
 Release of Political Prisoners. 708-09, 1013-57.
 Withdrawn. 1057.
 Repatriation of India's sterling debt. 709-36.
 Adopted. 736.

RESOURCE(S)—

- Question *re* steps for full exploitation of the — in the Madras Presidency for supply of war materials. 506-07.

REST—

- Question *re* monthly one-day — for the intermittent workers on North Western Railway. 749-50.

RESTRICTION(S)—

- Question *re—*
 — on granting of full gratuity to a discharged railway employee. 516-17.
 — on granting of travelling allowance to a railway employee appearing for departmental examination on North Western Railway. 516.
 — on railway workshop apprentices as regards applying for service in His Majesty's forces. 508-10.

RETIRED RAILWAY SERVANT(S)—

- See "Railway Servant(s)".

RETURN(S) OF INCOME—

- Question *re —*, etc., in respect of the Income-tax offices in the Sind and Baluchistan assessment range. 475-76.

RETURN TICKETS—

- See "Ticket(s)".

ROADSIDE STATIONS—

- See "Station(s)".

ROPE(S)—

- Question *re—*
 Desirability of using short staple cotton yarn of a small count for — and *newars* for tents for the army. 747.
 Supply of — and *newars* to the army for tents. 746.

ROYAL AIR FORCE—

- Question *re* stoppage of the overseas allowance of the Indian Pilot Officers amalgamated with the — in England. 207-208.

ROYAL INDIAN NAVY—

- Question *re—*
 Desirability of appointing Indian naval architects under the — or in the Marine Department. 204.
 Enemy ships captured in and outside Indian waters by the —. 882.
 Policy of recruitment to the —. 195-197.

RULE(S)—

- Amendment to certain — and forms of the Insurance —. 73-78.
 Notifications amending certain Motor Vehicles — (laid on the table). 344-46.

Question *re—*

- Applications for family or personal allowances from persons detained, interned or externed under the Defence of India —. 209.

- Authority for framing of Railway — in respect of certain matters. 17.

- Certain boy firemen on North Western Railway electing old-educational assistance —. 48.

- Classification of certain subordinate servants as inferior servants on the North Western Railway under the revised —. 504-05.

- Dealers in India applying for licences for establishment of gunpowder magazine and for permits under — 2 (2) of the Explosives —. 140.

- Failure of the Civil Publication Department to supply certain Motor Vehicle — to the Motor Transport, Lahore. 580-81.

- RULE(S)—*contd.*Question *re—contd.*

Non-observance of the — and instructions *re* forwarding of appeals in Sind and Baluchistan Postal Circle. 416-17.

Operation of the — *re* rent free quarters on State Railways. 42-43.

Persons detained, interned, externed or released under the Defence of India —. 208.

Requisitioning under the Defence of India — residential houses in Remount Depot, Saharanpur. 331-32.

— authorizing State Railways to reject medical recommendations for leave from doctors other than Railway medical authorities. 518-19.

— for allotment, etc., of rent-free or rented railway quarters. 42.

— for promotion in the Commercial Department of the Non-Gazetted staff on East Indian Railway. 50.

— of procedure on East Indian Railway *re* correction of the recorded wrong age of non-gazetted staff. 518.

— regulating seniority on East Indian Railway. 943.

— under section 241 of the Government of India Act, 1935. 681.

Statutory — making certain promotions on East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway School of Transportation, Chandausi. 21-22.

Statutory — or notification classifying non-gazetted services on certain railways. 21.

RULING(S)—

—, by Mr. President (The Honourable Sir Abdur Rahim)—
Bill(s)—

On an amending Bill, a general discussion of policy is out of place. 538.

Miscellaneous—

An amendment to a motion cannot be allowed without proper notice unless all parties agree to it. 923.

Individual cases should not be discussed. 532, 533.

Long extracts should not be read.
574

RULING(S)—*contd.*

—, by Mr. President (The Honourable Sir Abdur Rahim)—*contd.*

Miscellaneous—*contd.*

There is no right of reply on an amendment. 649.

Question(s), Supplementary—

Only one supplementary question should be put at a time. 507.

Recommittal to Select Committee—

A motion for recommittal of a Bill to Select Committee must be justified on the ground either that the Select Committee has not adequately considered the Bill or that unforeseen circumstances have arisen since they considered it. (Previous ruling reiterated). 568-69.

RUNNING ROOM—

Question *re* distinction amongst Indian and European Guards and Drivers on East Indian Railway in the matter of — accommodation. 53.

S

SAFETY—

Question *re* measures for the defence and — of India. 329-30.

Statement *re* — in the Building Industry. 269.

SAGOTRA—

Question *re* opinion in favour of Inter-caste as well as — marriage received by the Hindu Law Committee. 136.

SAHARANPUR—

Question *re* requisitioning under the Defence of India Rules residential houses in Remount Depot, —. 331-32.

SAINIK PRESS—

Question *re* seizure of the —, Agra. 682-83.

SALARY (IES)—

Question *re*—

Deductions made from the — of the gang staff on Jacobabad-Kashmore section. 37.

Removal of discrimination as regards —, etc., of the British and Indian army officers and soldiers. 659-61.

SANT SINGH, SARDAR—

- Appointment of — to the Committee on Petitions. 424.
- Madras Port Trust (Amendment) Bill—
Consideration of clauses. 605, 607, 616, 617, 620, 621, 622-23, 624.
- Mines Maternity Benefit Bill—
Motion to consider. 426.
Consideration of clause 5. 445-46.
- Motion for adjournment *re*—
Banning of Khaksar volunteers. 182, 183-84.
Closing of markets to protest against methods of assessing income-tax in Calcutta. 521, 522.
Economic condition of cotton growers. 117-19, 120.
- Motion *re*—
Election of six non-official Members to the Defence Consultative Committee. 79, 90-93, 95.
Joint Report by the Delegations from India and Ceylon. 899, 921-24.
- Professions Tax Limitation Bill—
Motion to refer to Select Committee. 168.
- Question *re*—
Alleged preference for Europeans in selecting the Secretaries of the Government of India Departments. 206-207.
- Appointment of a Sikh or Hindu officer as Secretary of the Delhi and New Delhi Municipal Committees. 588-89.
- Appointment of Mr. Hodson as the Reforms Commissioner. 138-40.
- Appointment of officers in the Contracts Directorate and the Indian Stores Department from industrial and commercial concerns. 510-14.
- Arrest of Sardar Mangal Singh. 205.
- Carriage of quota and non-quota cargo by the British India, Scindia and Asiatic Shipping Companies. 581.
- Communal composition of officers and superintendents in the Supply Department. 514-15.
- Complaints against non-grant of leave privileges due to inadequacy of relieving staff on North Western Railway. 264-66.
- Compromises of suits suggested by the Delhi Civil Courts. 590.
- Dairy farm for Karol Bagh, Delhi. 590.

SANT SINGH, SARDAR—*contd.*

- Question *re*—*contd.*
Defects in the Land Acquisition Act. 586-87.
- Deportation, arrest and detention of Sardar Ajaib Singh of the Hongkong British Police. 471-72, 473-74.
- Desirability of controlling the rates of interest charged by banks. 681.
- Dilatoriness of the Municipal Office, Delhi, in receiving payments of and passing receipts for Municipal dues. 590.
- Emergency Commissions to Indians. Anglo-Indians and Europeans. 662-63.
- Equalization of the status, privileges, etc., of British and Indian officers and soldiers. 470.
- Filtered water rates charged by the Delhi and New Delhi Municipal Committees. 587.
- Firms supplying tentage to the Supply Department. 935-37.
- Import duty on United States of America goods. 680-81.
- Inadequate equipment of the Indian army. 468-69.
- Indians interned from Hongkong and interned in the Punjab. 138.
- Insanitary condition of Karol Bagh, Delhi. 589.
- Legislation prohibiting land alienation except at fair market price and execution of mortgage deeds during the War. 582.
- Lists of war requirements, articles manufactured and drugs produced in India. 263.
- Minimum and maximum percentages for representation of the minority communities in services. 666-67.
- Necessity of maintaining the Indian army well-equipped and at adequate strength for meeting internal disorders and external aggression. 470-71.
- Newly built Orthodox quarters for the Government of India staff. 588.
- Nomination and election of members to the Railway Central and Local Advisory Committees. 739-40.
- Nomination or election of members to the Immigration and the Central Haj Committees. 807-11.
- Non-allocation of time for broadcasting Sikh religious programme by the Delhi Broadcasting Station. 675-76.

SANT SINGH, SARDAR—*contd.*Question *re—contd.*

Officers and ministerial staff of the Department of Communications and its attached and subordinate offices who moved up to Simla last summer and expenditure incurred in the move. 24.

One holiday for Diwali and two for Id-ul-Fitr allowed in New Delhi Municipal Girls High School and Municipal Institutions. 589.

Percentage of, and casualties in, the Indian army in the African, Syrian, Iraqi and Iranian campaigns. 469-70.

Persons externed from Hongkong and interned in the Punjab. 332-33.

Practice in the matter of observing the percentage for representation of minority communities in Government of India services. 668.

Principle for promotion of selected staff in the Delhi Division of North Western Railway. 48.

Railway Board orders against reduction in an employee's pay. 264.

Reduction in the rate of interest allowed by Civil Courts on decretal amounts. 581-82.

Refusal of gun licenses to Government servants in Delhi. 674-75.

Removal of discrimination as regards salary, etc., of the British and Indian army officers and soldiers. 659-61.

Scales of pay in the Government of India Departments and their Attached and Subordinate Offices set up since 1st April, 1939. 674.

Scrutiny at renewals of arms licences by the Delhi Administration. 675.

Solicitors to the Central Government in the provinces. 582-86.

Stoppage of the overseas allowance of the Indian Pilot Officers amalgamated with the Royal Air Force in England. 207-208.

Strength of the General Headquarters Police. 674.

Taking over of the enemy firms by the Controller of Enemy Property and consequent litigations. 811-13.

Technical posts in the Government of India Secretariat and Attached and Subordinate Offices not subject to the orders regarding communal reservations. 668-73.

SANT SINGH, SARDAR—*contd.*Question *re—concl'd.*

Transfer of the Sections of the Purchase Organisation of the Supply Department dealing with tentage to Bombay. 937-38.

Water charges levied on the Duffries' quarters in Ali Ganj Area, New Delhi. 816-17.

Women employed in the Army Department since the outbreak of the war. 663-64.

Question (Supplementary) *re—*

Appointment of a non-official advisory committee to advise the Post War Development Department Committee. 137.

Appointment of the Agent General of India to the United States of America. 266-67.

Australian Officers in the Indian Army. 201.

Australian given emergency commissions in the Indian Army. 678, 679.

Cessation of the broadcasts of Ken Mac's band from Bombay Broadcasting Station. 189.

Declaration in the House of Commons *re* the right of all peoples to choose the form of their Government. 132.

Desirability of releasing political prisoners. 191.

Expansion of the Indian Air Force. 328.

Hunger-strike in the Deoli Detention Camp. 418.

Measures for the defence and safety of India. 329, 330.

Policy of recruitment to the Royal Indian Navy. 197.

Proportion of Hindus and Muslims in the Indian Army and Navy and recruitment from the provinces. 466.

Provision of a platform at the Parasnath Railway Station. 741.

Recent Anglo-American declaration *re* the Allies War Aims. 135.

Representation of minorities in State-managed Railway Services. 10.

Transfer of postmen and packers from the Lucknow Head Post Office to outstations. 412, 413.

Railways (Local Authorities' Taxation) Bill—

Motion to refer to Select Committee. 280-83, 284, 285.

Resolution *re—*

Atlantic Charter for a new world order. 215-18, 235, 240.

SANT SINGH, SARDAR—*concl'd.*Resolution *re—cont'd.*

Indo-Burma Immigration Agreement. 370, 391.

Industrial Research Fund. 861-63.

Release of Political Prisoners. 1022-24, 1030, 1055.

Special Marriage (Amendment) Bill—
Motion to circulate. 485-86.

SARKER, THE HONOURABLE MR. N. R.—

Aligarh Muslim University (Amendment) Bill—

Motion for leave to introduce. 425.

Motion to consider. 527, 528.

Motion to pass. 528.

Oath of Office. 187.

SATYANARAYANA MOORTY, SRI A.—

Oath of Office. 323.

SCALE(S) OF PAY—

Question *re—*

Levelling of —, etc., on amalgamation of Assam Bengal and Eastern Bengal Railways. 941.

Postal employees joining service before the 15th July, 1951, deprived of the Old —. 419.

Reduction of the glangcy staff on Jacobabad-Kashmore Section, North Western Railway, to lower —. 37.

— of stenographers on State Railways. 39-41.

See also under "Pay" and "Pay, scales of".

SCHOLARSHIP(S)—

Question *re—*

Provision of — for training Indian students as naval architects. 137-38.

— for studies in the Imperial Veterinary Research Institute. 601.

SCHOOL(S)—

Question *re—*

Appointment of a Muslim catering contractor for Hindu students at the East Indian Railway —, Chandausi. 22, 1011-12.

Certain book published by Rai Sahib Lakshman Prasad, Superintendent, Railway — of Transportation, Chandausi. 1011.

Double fee charged in the Punjab and Delhi public — from students whose fathers pay income-tax. 817.

SCHOOL(S)—*cont'd.*Question *re—cont'd.*

Examination in telegraphy held at the East Indian Railway — of Transportation, Chandausi in — 1941. 17, 1011.

Messing rate for probationary Assistant Station Masters and commercial clerks at the East Indian Railway — of Transportation, Chandausi. 22, 1013.

Monthly amounts paid to the Catering Contractors, Messrs. Nazir and Company, by the East Indian Railway — of Transportation, Chandausi. 22.

One holiday for Diwali and two for Id-ul-Fitr allowed in New Delhi Municipal Girls High — and Municipal institutions. 589.

Rates for articles of food at the East Indian Railway — of Transportation, Chandausi. 23, 1013.

Reports against bad articles of food served by Messrs. Nazir and Company, Catering Contractors, East Indian Railway — of Transportation, Chandausi. 23.

Statutory Rule making certain promotion East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway — of Transportation, Chandausi. 21-22.

SCINDIA SHIPPING COMPANY—

Question *re* participation of the — in the Haj traffic. 593-595.

See also under "Shipping Company(ies)".

SCOTT, MR. J. RAMSAY—

Motor Vehicles (Amendment) Bill—
Motion to refer to Select Committee. 831-32.

SECOND ROUND—

Statement made by the Honourable the President regarding the introduction of a — for Starred Questions. 69.

SECRETARIAT—

Question *re* technical posts in the Government of India — and Attached and Subordinate Offices not subject to the orders regarding communal reservations. 668-73.

SECRETARY(IES)—

Question re—

Alleged preference for Europeans in selecting the — of the Government of India Departments. 206-07.

Appointment of a Sikh or Hindu officer as — of the Delhi and New Delhi Municipal Committees. 588-89.

Paucity of Indians amongst the — of the Government of India Departments. 876-77.

SECTION(S)—

Question re transfer of the — of the Purchase Organisation of the Supply Department dealing with tentage to Bombay. 937-38.

SECTION CONTROLLER(S)—

Question re promotion to posts of —, Grade 'A', in Howrah Division, East Indian Railway. 45.

SELECT COMMITTEE (S)—

Code of Civil Procedure (Amendment) Bill—
Appointments to the —. 270.

SELECTION—

Question re—

Issuing of instructions to the North Western Railway administration for holding only one — in the Divisions for recruitment to posts controlled by the Divisional Superintendents. 750-51.

Procedure for — of candidates for clerical vacancies in the Imperial Veterinary Research Institute. 601-02.

SELECTION GRADES—

See "Grade(s)".

SELECTION POSTS—

See "Post(s)".

SELF-GOVERNING DOMINION—

Motion for adjournment re release of political prisoners and detenus and an immediate declaration for recognising India's status as a —. 71.

See also under "Dominion(s)".

SENIORITY—

Question re—

Pay, —, etc., of a railway employee reduced in grade on subsequent re-promotion to his former post. 517.

Rules regulating — on East Indian Railway. 943.

— of certain Hindus *vis-a-vis* certain Muslims in the Binding Department of the Government of India Press, New Delhi. 603.

SEPOY(S)—

Question re case of a military — found travelling in irregular manner at Kiul Railway Station, East Indian Railway. 68.

SERVANT(S)—

Question re refusal of gun licenses to Government — in Delhi. 674-75.

SERVICE(S)—

Question re—

Extensions of — to Superintendents. 49.

Insufficient recruitment of Sindhis to the subordinate — on North Western Railway. 10-12.

Minimum and maximum percentages for representation of the minority communities in —. 666-67.

Postal employees joining — before the 15th July, 1931, deprived of the Old Scale of Pay. 419.

Practice in the matter of observing the percentage for representation of minority communities in Government of India —. 668.

Preponderance of Punjabees in North Western Railway Lower Grade Subordinate — in Sind. 515-16.

Representation of minorities in State-managed Railway —. 9-10.

Statutory Rule or notification classifying non-gazetted — on certain railways. 21.

SERVICE TELEGRAPHIST(S)—

See "Telegraphist(s)".

SESSION—

Statement by the Honourable the President re non-inclusion in the List of Business of matters received from the Members of the Muslim League Party during the current —. 268.

SHAHBAN, KHAN BAHADUR
MIAN GHULAM KADIR MUHAM-
MAD—

Motion *re* Joint Report by the Dele-
gations from India and Ceylon.
919-21.

Question *re*—

Deductions made from the salaries
of the gang staff on Jacobabad-
Kashmore section. 37.

Reduction of the gang staff on
Jacobabad-Kashmore section,
North Western Railway, to lower
scales of pay. 37.

SHAHDARA-SAHARANPUR LIGHT
RAILWAY—

See "Railway(s)".

SHEEHY, MR. J. F.—

Excess Profits Tax (Second Amend-
ment) Bill—

Consideration of clause 8. 770.

Indian Income-tax (Amendment) Bill—

Consideration of clause 13. 556.

Oath of Office. 1.

SHILLONG—

Question *re*—

Expediting conveyance of mails
between Sylhet and —. 939.

Hill allowance to the Postal
employees at —. 945.

SHIP(S)—

Question *re* enemy — captured in
and outside Indian waters by the
Royal Indian Navy. 882.

SHIPPING COMPANY(IES)—

Question *re*—

Carriage of quota and non-quota
cargo by the British India, Scindia
and Asiatic —. 581.

Participation of the Scindia — in
the Haj traffic. 593-95.

SHORT STAPLE COTTON YARN—

See "Cotton yarn".

SIDDIQUE ALI KHAN, NAWAB—

Question *re*—

Employees losing jobs for Habitual
indebtedness on East Indian Rail-
way. 49.

Extensions of service to Superin-
tendents. 49.

Vision test failed Station Masters
and Assistant Station Masters
employed in Ticket Checking
Branch of Moradabad Division.
49.

SIDHWA, MR. R. D.—

Question *re* detention of — by the
Medical Officer at Mandapam Camp,
en route to Colombo for attending
the Conference of All-India Burmah
and Ceylon Mayors. 334-36.

SIKH(S)—

Question *re*—

Appointment of a — or Hindu
officer as Secretary of the Delhi
and New Delhi Municipal Com-
mittees. 588-59.

Non-allocation of time for broad-
casting — religious programme
by the Delhi Broadcasting Station.
675-76.

SIMLA—

Question *re*—

Officers and ministerial staff of the
Department of Communications
and its attached and subordinate
offices who moved up to — last
summer and expenditure incurred
in the move. 24.

"Public Educational Trust Limited",
—, 338-41.

SIND—

Question *re*—

Lack of suitable waiting rooms in
the Income-tax offices in — and
Baluchistan assessment range.
463.

Non-observance of the rule and
instructions *re* forwarding of
appeals in — and Baluchistan
Postal Circle. 416-17.

Preponderance of Punjabees in
North Western Railway Lower
Grade Subordinate Service in
—, 515-16.

Railway collision at Khairpur Mir
Railway Station on — section
of North Western Railway. 12-
13.

Returns of income, etc., in respect
of the Income-tax offices in the
— and Baluchistan assessment
range. 475-76.

SINDHI(S)—

Question *re* insufficient recruitment of
— to the subordinate services on
North Western Railway. 10-12.

SINGH, RAJA JAGDAMBIKA
PRATAP NARAIN—

Oath of Office. 807.

SISTER(S)—

Question *re* — and nurses in the Irwin Hospital, New Delhi. 52.

SIVARAJ, RAO SAHIB N.—

Factories (Amendment) Bill—
Consideration of clauses. 315.

Resolution *re*—

Atlantic Charter for a New World Order. 700-01, 702.

Release of Political Prisoners. 1037-39.

SOLDIER(S)—

Question *re*—

Equalization of the status, privileges, etc., of British and Indian officers and —. 470.

Removal of discrimination as regards salary, etc., of the British and Indian army officers and —. 659-61.

SOLICITOR(S)—

Question *re* — to the Central Government in the provinces. 582-86.

SPECIAL ALLOWANCE—

See "Allowance(s)".

SPECIAL MARRIAGE (AMENDMENT) BILL—

See "Bill(s)".

SPECIAL POLICE OFFICER(S)—

See "Police Officer(s)".

SPENCE, SIR GEORGE—

Mines Maternity Benefit Bill—
Consideration of clause 6. 448.

STAFF—

Question *re*—

Amalgamation of Grades I and II of all clerical — on North Western Railway. 737-38.

Appointments, promotions, etc., in the — of the Delhi Municipal Committee. 44.

Certain men taken from outside the — in the Binding Department of the Government of India Press, New Delhi. 603-04.

Commercial Group — *vis-a-vis* the Transportation — on East Indian Railway. 47.

Compensation to Railway line — for working on gazetted holidays. 946.

STAFF—*contd.*

Question *re*—*contd.*

Complaints against non-grant of leave privileges due to inadequacy of relieving — on North Western Railway. 264-66.

Deductions made from the salaries of the gang — on Jacobabad-Kashmore section. 37.

Facilities for studies in and outside India to the — of the Imperial Veterinary Research Institute. 601.

Fixation of pay of retrenched — re-appointed in the Compilation Section, North Western Railway. 944-45.

House rent allowance to migratory Government — not provided with quarters at Delhi. 53.

Leave privileges to inferior labour — promoted to subordinate cadre on East Indian Railway 50.

Muslim — at Patiala Railway Station, North Western Railway 47.

Newly built Orthodox quarters for the Government of India —. 588.

Paucity of Muslims in the — of the Imperial Veterinary Research Institute. 56, 60.

Principle for promotion of selected — in the Delhi Division of North Western Railway. 48.

Promotion of inferior — to certain posts under the Power Superintendent, Howrah Division East Indian Railway. 45.

Reduction of the gang — on Jacobabad-Kashmore section, North Western Railway, to lower scales of pay. 37.

Rules for promotion in the Commercial Department of the Non-Gazetted — on East Indian Railway. 50.

Rules of procedure on East Indian Railway *re* correction of the recorded wrong age of non-gazetted —. 518.

— on temporary panel for Kumbh Mela on Moradabad Division of 1938 absorbed in permanent posts. 944.

Withdrawal of compensatory allowance from postal — at Karachi. 421.

Zone allowance to certain inferior — at Dehra Dun and complaint *re* delay in disposal of appeals in Moradabad Division. 946.

STANDING COMMITTEE—

Motion *re* election of a member on the
— on Emigration. 269-70, 424.

STATE-MANAGED RAILWAYS—

See "Railway(s)".

STATE RAILWAY(S)—

Statement(s) (laid on the table) *re*
capital statements, balance sheets
and profit and loss accounts of —
and the profit and loss account of
Tatanagar Workshops, 1939-40.
525.

See also under "Railway(s)".

STATEMENT(S)—

Motion for Adjournment *re*—
— made in the *Sunday News* of
the United States of America
regarding the Holy Prophet of
Islam. 423-24, 455-62.

— of Sir Shanmukham Chetty on
post-war reconstruction. 342-43.

— (laid on the table) *re*—

Balance sheets of Railway collieries
and — of all-in-cost of coal for
1939-40. 526.

Cases in which the lowest tenders
have not been accepted by the
High Commissioner for India
522-25.

— made by the Honourable the
President regarding the introduc-
tion of a second round for Starred
Questions. 69.

— *re* safety in the Building
Industry. 269.

STATEMENT(S) BY THE HONOUR-
ABLE THE PRESIDENT—

— *re* non-inclusion in the List of
Business of matters received from
the Members of the Muslim League
Party during the current Session.
268.

STATEMENT OF BUSINESS—

— by the Honourable Mr. M. S.
Aney. 656, 873-74.

STATION(S)—

Question *re*—

Double duty imposed on watermen
and sweepers at roadside — on
North Western Railway. 750.

— on certain railways where
refreshment rooms of Muslims
are catered by Hindu contractors.
23-24, 342.

See also under "Railway Station(s)".

STATION MASTER(S)—

Question *re*—

Assistant — on East Indian Rail-
way. 47.

Authorizing — on duty to fix rates
for articles supplied to passengers
not included in the tariff list
521.

Messing rate for Probationary
Assistant — and Commercial
Clerks at the East Indian Railway
School of Transportation,
Chandausi. 22, 1013.

Railways enforcing an intervening
relieving duty period on qualified
Assistant — promoted as —
before their permanent postings.
19-20, 692.

Statutory Rule asking certain promo-
tions on East Indian Railway
dependent on the passing of the
Senior Assistant —, Refresher
Course at the Railway School of
Transportation, Chandausi. 21-
22.

Vision test failed — and Assistant
— employed in Ticket Checking
Branch of Moradabad Division.
49.

STATION SUPERINTENDENT—

Question *re* competency of the —,
Howrah, to grant unrecorded leave
to his subordinate staff. 50.

STATUS—

Question *re*—

Demand for declaration on India's
political — after the war. 772-
73.

Equalization of the —, privileges,
etc., of British and Indian officers
and soldiers. 470.

STATUTORY RULE—

See "Rule(s)".

STEEL—

Question *re* consumption of iron and
— for civil and industrial pur-
poses. 133.

STENOGRAPHER(S)—

Question *re* scales of pay of — on
State Railways. 39-41.

STERLING DEBT(S)—

Resolution *re* repatriation of India's
— . 709-36.

STOCK VERIFIER(S)—

Question *re* non-cancellation of the list of candidates for appointment as —. 45.

STRIKER(S)—

Question *re* differential treatment to 1925 North Western Railway —. 68.

STUDENT(S)—

Question *re*—
 Appointment of a Muslim catering contractor for Hindu — at the East Indian Railway School of Transportation, Chandausi. 22, 1011-12.
 Ban on export of the — of Jubbulpore to foreign countries 680.
 Double fee charged in the Punjab and Delhi public Schools from — whose fathers pay income-tax. 417.
 Provision of scholarships for training Indian — as naval architects. 137-38.

STUDY(IES)—

Question *re*—
 Facilities for — in and outside India to the staff of the Imperial Veterinary Research Institute. 601.
 Scholarships for — in the Imperial Veterinary Research Institute. 601.

SUBORDINATE(S)—

Question *re* alleged insult to the Imam of a mosque in Qutab Area by a Hindu — of Archaeological Department. 598-99.

SUBORDINATE CADRE—

Question *re* leave privileges to inferior labour staff promoted to — on East Indian Railway. 50.

SUBORDINATE OFFICE(S)—

Question *re*—
 Officers and ministerial staff of the Department of Communications and its attached and — who moved up to Simla last summer and expenditure incurred in the move. 24.
 Scales of pay in the Government of India Departments and their Attached and — set up since 1st April 1939. 674.

SUBORDINATE OFFICE(S)—*contd.*

Question *re*—
 Technical posts in the Government of India Secretariat and Attached and — not subject to the orders regarding communal reservations. 668-73.

SUBORDINATE SERVANT(S)—

Question *re* classification of certain — as inferior servants on the North Western Railway under the revised rules. 504-05.

SUBORDINATE SERVICE(S)—

Question *re*—
 Abolition and reductions of posts in the Transportation — and Inferior service in the Karachi Division of North Western Railway. 748-49.
 Exemption from age restriction of certain Markers for recruitment to higher grade in the — on North Western Railway. 747-48.
See also under "Service(s)".

SUBORDINATE STAFF—

Question *re* competency of the Station Superintendent, Howrah, to grant unrecorded leave to his —. 50.

SUBSIDY(IES)—

Question *re*—
 Continuation of — to the Imperial Airways, the National Airways and the P. and O. Company. 13-15.
 Creation of new industries or workshops on permanent basis and Government — thereon. 947-1010

SUIT(S)—

Question *re* compromises of — suggested by the Delhi Civil Courts. 590.

SULTAN AHMAD, THE HONOURABLE SIR—

Code of Civil Procedure (Amendment) Bill—
 Motion to consider. 477.
 Code of Criminal Procedure (Amendment) Bill—
 Motion for leave to introduce. 106.
 Motion to consider and pass. 310-20.
 Code of Criminal Procedure (Second Amendment) Bill—
 Motion for leave to introduce. 106.
 Motion to consider and pass. 311-12.

SULTAN AHMAD, THE HONOURABLE SIR—contd.

Hindu Marriage Disabilities Removal Bill—
Motion to refer to Select Committee 170-71.

Hindu Married Women's Right to Separate Residence and Maintenance Bill—
Motion to refer to Select Committee. 173, 174, 175.

Kazis Bill—
Motion to circulate. 487.

Muslim Personal Law (*Shariat*) Application (Amendment) Bill—
Motions to refer to Select Committee and to circulate. 493.

Oath of Office. 1.

Special Marriage (Amendment) Bill—
Motion to circulate. 483.

SUMMER—

Question *re* officers and ministerial staff of the Department of Communications and its attached and subordinate offices who moved up to Simla last — and expenditure incurred in the move. 24.

SUNDAY NEWS—

Motion for Adjournment *re* statement made in the — of the United States of America regarding the Holy Prophet of Islam. 423-24, 455-62.

SUPERANNUATION PENSION RULES—

See "Pension Rule(s)".

SUPERINTENDENT(S)—

Question *re*—
Certain book published by Rai Sahib Lakshman Prasad, —, Railway School of Transportation Chandausi. 18-19, 1011.

Communal composition of officers and — in the Supply Department. 514-15.

Extensions of service to —. 49.
Issuing of instructions to the North Western Railway Administration for holding only one selection in the Divisions for recruitment to posts controlled by the Divisional —. 750-51.

SUPERIOR ESTABLISHMENT—

See "Establishment".

SUPERSESION(S)—

Question *re* — of the claims of certain Muslim candidates for appointment in the Imperial Veterinary Research Institute. 600.

SUPPLY—

Question *re* priority — of wagons to coal consuming industries. 940.

SUPPLY DEPARTMENT—

Question *re*—
Appointments in the Indian Stores and —s in connection with war supply. 52.

Communal composition of officers and superintendents in the —. 514-15.

Firms supplying tentage to the —. 935-37.

Gazetted and ministerial officers in the —. 939.

Purchases of cloth by the — for the purposes of the Defence Department. 2-4.

Transfer of the Sections of the Purchase Organisation of the — dealing with tentage to Bombay. 937-38.

SUSPENSION(S)—

Question *re* — of railway employees and the working of the Payment of Wages Act. 420-21.

SWEEPER(S)—

Question *re* double duty imposed on watermen and — at roadside stations on North Western Railway. 750.

SYLHET—

Question *re* expediting conveyance of mails between — and Shillong. 939.

SYRIAN CAMPAIGN—

Question *re* percentage of, and casualties in, the Indian army in the African, —, Iraqi and Iranian campaigns. 469-70.

T**TALKING POINTS—**

Question *re* — on India prepared by the Right Honourable Mr. Duff Cooper. 323-25.

TARIFF (AMENDMENT) BILL—

See "Indian —" under "Bill(s)".

TARIFF LIST(S)—

Question re authorizing station masters on duty to fix rates for articles supplied to passengers not included in the —. 521.

TATANAGAR—

Statement(s) (laid on the table) re capital statements, balance sheets and profit and loss accounts of State Railways in India, including the balance sheet and the profit and loss account of — workshops, 1939-40. 526.

TECHNICAL OFFICER(S)—

See "Officer(s)".

TECHNICAL POST(S)—

Question re — in the Government of India Secretariat and Attached and Subordinate Offices not subject to the orders regarding communal reservations. 668-73.

TELEGRAPHIST(S)—

Question re—
Non-provision of quarters to the Circle service — 942.
Steps for ensuring steady flow of trained — for civil and military purposes. 508

TELEGRAPHS ENGINEERING DIVISION—

Question re muslims appointed to certain posts in the Delhi —. 342.

TELEGRAPHY—

Question re examination in — held at the East Indian Railway School of Transportation, Chandausi, in 1941. 17, 1011.

TELEPHONE(S)—

Question re — in the Archaeological Department. 814.

TELEPHONE EXCHANGE(S)—

Question re proposal for the introduction of the message rate system in certain — in India. 17-18.

TEMPLE BILL—

See "Buddha Gaya —" under "Bill(s)".

TENDER(S)—

Question re desirability of further extension of the time of legal — of the Victoria coins. 881.

Statement laid on the table re cases in which the lowest — have not been accepted by the High Commissioner for India. 522-25.

TENT(S)—

Question re—
Desirability of using short staple cotton yarn of a small coast for ropes and newars for — for the army. 747.
Supply of ropes and newars to the army for —. 746.

TENTAGE—

Question re—
Firms supplying — to the Supply Department. 935-7.
Transfer of the Sections of the Purchase organisation of the Supply Department dealing with — to Bombay. 937-8.

TENURE POST—

See "Post(s)".

TERMINATION—

Question re dates and procedure for — of catering contracts held by Ballabhdas Eshwardas. 422-23.

TERRITORIAL FORCE—

Question re officers resigning Commissions in the 12th and 13th Malabar Battalions, Indian —. 57.

THEFT(S)—

Question re — and burglaries in New Delhi. 57-59, 62-67.

THIRD CLASS—

Question re overcrowding in the — on 19-Up and 20-Down Delhi Express trains. 38.

TICKET(S)—

Question re stoppage of the Dushera holiday return — on North Western Railway. 738-39.

TICKET CHECKING BRANCH—

Question re vision test failed Station Masters and Assistant Station Masters employed in — of Moradabad Division. 49.

TINNEVELLY—

Question *re* recent tour — by the Director General of Archaeology. 814-15.

TOUR—

Question *re* recent — to Tinnevely by the Director General of Archaeology. 814-15.

TOWN(S)—

Question *re* applications for explosives licenses from certain —. 141.

TRADE(S)—

Question *re* steps for development of the Indian Mercantile Marine for participation in the coastal and overseas —. 818-19.

TRADE MARKS (AMENDMENT) BILL—

See "Bill(s)".

TRAFFIC SECTION—

Question *re* depletion in the strength of the — of the Posts and Telegraphs Department. 507-08.

TRAIN(S)—

Question *re* overcrowding in the third class on 19-Up and 20-Down Delhi Express —. 38.

TRAIN CLERK(S)—

See "Clerk(s)".

TRAINING—

Question *re* preference to members of the minority communities in the matter of — for higher appointments on Railways. 18.

TRANSFER(S)—

Question *re*—

— Carrying of confidential papers of their office with them by Government officers on —. 680.

— of certain areas under the control of the Cantonment Board to that of the Municipal Board, Allahabad. 659.

— of postmen and packers from the Lucknow Head Post Office to outstations. 411-13.

— of the Sections of the Purchase Organisation of the Supply Department dealing with tentage to Bombay. 937-8.

TRANSFER TO REVENUE RESERVE FUND—

Demand for Excess Grant in respect of —. 834-35.

TRANSPORTATION—

Question *re*—

— Appointment of a Muslim catering contractor for Hindu students at the East Indian Railway school of —, Chandausi. 1011-12.

— Certain book published by Rai Sahib Lakshman Prasad, Superintendent, Railway School of — Chandausi. 1011.

— Commercial Group Staff *vis-a-vis* the — staff on East Indian Railway. 47.

— Examination in telegraphy held at the East Indian Railway School of —, Chandausi, in 1941. 17, 1011.

— Messing rate for probationary Assistant Station Masters and commercial clerks at the East Indian Railway School of —, Chandausi. 1013.

— Monthly amounts paid to the Catering Contractors, Messrs. Hazir and Company, by the East Indian Railway School of —, Chandausi. 22.

— Rates for articles of food at the East Indian Railway School of —, Chandausi. 23, 1013.

— Reports against bad articles of food served by Messrs. Hazir and Company, Catering Contractors, East Indian Railway School of —, Chandausi. 23.

— Statutory Rule making certain promotions on East Indian Railway dependent on the passing of the Senior Assistant Station Masters' Refresher Course at the Railway School of —, Chandausi. 21-22.

TRANSPORTATION SERVICE(S)—

Question *re* abolition and reductions of posts in the —, Subordinate and Inferior services in the Karachi Division of North Western Railway. 748-9.

TRAVELLING ALLOWANCE(S)—

See "Allowance(s)".

TREASURER—

Question *re* ordinance transferring powers of the — to the Registrar of the Delhi University. 131.

TRUST(S)—

Question *re* "public Educational —
— Limited", Simla.—338-41.

TYRES EXCISE DUTY, BILL—

See "BII(s)".

TYSON, MR. J. D.—

Oath of office. 807.

U

UMAR ALY SHAH, MR.—

Question *re*—

Enhancement in the passage fare
charged from the Indian Haj
pilgrims. 51.

Muslim percentage in the Imperial
Council of Agricultural Research
schemes. 56.

Paucity of Muslims in the staff of
the Imperial Veterinary Research
Institute. 56.

Permanent Muslim Veterinary Ins-
pectors in the Imperial Veteri-
nary Research Institute. 57.

UNION(S)—

Question *re* booklet "Rejoinder"
issued by the Indian Posts and
Telegraph —, Karachi. 415-16.

UNITED PROVINCES—

Question *re*—

Cases of removal of the efficiency
bar of Income-tax Officers in the
Central Provinces and the —,
632.

Certain Income-tax Officers stopped
at the second efficiency bar in
the —. 342.

UNITED STATES OF AMERICA—

See "America, United States of".

UNIVERSAL EXHIBITION—

See "Exhibition(s)".

UNIVERSITY(IES)—

Question *re*—

Ordinance transferring powers of
the Treasurer to the Registrar
of the Delhi —. 131.

Submission of the Three-year De-
gree Course Scheme for the consid-
eration of the Delhi — Court.
129-30.

V

VACANCY(IES)—

Question *re*—

Change in procedure for appoint-
ment to clerical — in the Im-
perial Veterinary Research Insti-
tute. 602-03.

Procedure for selection of candi-
dates for clerical — in the Im-
perial Veterinary Research Insti-
tute. 601-02

VELLORE JAIL—

Motion for adjournment *re* condition
of Allamah Mashriqui, Khaksar
Leader, at the —. 753-54.

VETERINARY INSPECTOR(S)—

Question *re* permanent Muslim —
in the Imperial Veterinary Research
Institute. 57.

VETERINARY RESEARCH INSTI-
TUTE—

Question *re*—

Change in procedure for appoint-
ment to clerical vacancies in the
Imperial —. 602-03.

Facilities for studies in and outside
India to the staff of the Imperial
—, 601.

Officiating appointments of Mus-
lims to gazetted posts in the
Imperial —. 600-01.

Procedure for selection of candi-
dates for clerical vacancies in the
Imperial —. 601-02.

Scholarships for studies in the
Imperial —. 601.

Supersession of the claims of certain
Muslim candidates for appoint-
ment in the Imperial —. 600.

VICTORIA COIN(S)—

Question *re* desirability of further
extension of the time of legal
tender of the —. 881

VISION TEST—

Question *re* — failed Station Mas-
ters and Assistant Station Masters
employed in Ticket Checking
Branch of Moradabad Division. 49.

VOLUNTEER(S)—

Motion for Adjournment *re* banning
of Khaksar —. 144, 178-86.

W

WAGE-GROUP(S)—

Question *re* — on the railways. 752-53.

WAGON(S)—

Question *re*—
Inconveniences by present arrangement of supply of — regarding supply of coal. 939-40.
Priority supply of — to coal consuming industries. 940.

WAITING ROOM(S)—

Question *re* lack of suitable — in the Income-tax Offices in Sind and Baluchistan assessment range. 463.

WAR—

Question *re*—
Demand for declaration on India's political status after the —. 136, 472-73.
Legislation prohibiting land alienation except at fair market price and execution of mortgage decrees during the —. 582.
Postponing till after the — of building operations on the Delhi Improvement Trust plots. 55.
Steps for improving the — effort propagandea services. 664-66.
Women employed in the Army Department since the outbreak of the —. 663-64.

WAR AIM(S)—

Question *re* recent Anglo-American Declaration *re* the Allies —. 134-35.

WAR ALLOWANCE—

See "Allowance(s)".

WAR MATERIAL(S)—

Question *re* steps for full exploitation of the resources in the Madras Presidency for supply of —. 506-07.

WAR NEWS—

Question *re* desirability of composing and broadcasting of —, etc., by Indians in Indian languages. 202-204.

WAR REQUIREMENTS—

Question *re* lists of —, articles manufactured and drugs produced in India. 263.

WAR SUPPLY(IES)—

Question *re* appointments in the Indian Stores and Supply Departments in connection with —. 52.

WAR TIME INDUSTRIES—

See "Industry(ies)".

WATER—

Question *re* refusal of the Cantonment Board, Allahabad, to give — connections to houses in the Cantonment Area. 658-59.

WATER CHARGE(S)—

Question *re* — levied on the Duffries' quarters in Ali Ganj Area, New Delhi. 816-17.

WATER RATE(S)—

Question *re* filtered — charged by the Delhi and New Delhi Municipal Committees. 587.

WATERMAN(MEN)—

Question *re* double duty imposed on — and sweepers at roadside stations on North Western Railway. 750.

WEEKLY HOLIDAYS BILL—

See "Bill(s)".

WIREMAN(EN)—

Question *re* — in the Electrical and Provincial Divisions, Central Public Works Department. 60

WITHDRAWAL(S)—

Question *re* — of compensatory allowance from postal staff at Karachi. 421.

WOMAN(MEN)—

Question *re* — employed in the Army Department since the outbreak of the War. 663-64.

WOOLLEN BLANKETS—

See "Blanket(s)".

WORK(S) MISTRY(IES)—

Question *re* — appointed on the North Western Railway. 38.

WORKER(S)—

Question *re*—
Manual and non-manual — in the Departments of the Railways. 752.

Monthly one-day rest for the intermittent — on North Western Railway. 749-50.





